Sixteenth Lok Sabha II Session (07/07/2014 to 14/08/2014)

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, July 7, 2014/Ashadha 16, 1936(Saka)

No. 7

11.00 A.M.

1. National Anthem

The National Anthem was played.

2. Oath or Affirmation

Shri Prakash Babanna Hukkeri, member representing Chikkodi Parliamentary Constituency of Karnataka took oath in Kannada, signed the Roll of Members and took his seat in the House.

3. Introduction of Minister

The Prime Minister introduced Shri Piyush Goyal as Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of Coal; and Minister of State (Independent Charge) of the Ministry of New and Renewable Energy.

11.03 A.M.

4. Obituary References

The Speaker made references to the passing away of Shri Harbhajan Lakha, member of the Ninth and Eleventh Lok Sabhas.

The Speaker also made references to -

(i) Loss of lives of 4 persons and injuries to 22 others when the New Delhi-Dibrugarh Rajdhani Express derailed in Saran District of Bihar on 25 June, 2014.

- (ii) Loss of Lives of 15 persons and injuries to several others when the trunk pipeline of Gas Authority of Indian Limited (GAIL) exploded following a gas leak near Nagaram in East Godavari district of Andhra Pradesh on 27 June, 2014.
- (iii) Loss of lives of 10 persons including 5 children and 3 women and injuries to 2 others when a four-storied building collapsed in Delhi on 28 June, 2014.
- (iv) Loss of lives of 60 persons and injuries to several others when an eleven-storied under construction building collapsed due to heavy rains in Chennai on 28 June, 2014.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.07 A.M.

5. Starred Questions

Starred Question Nos. 1 and 2 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.22 A.M. and re-assembled at 12.00 Noon).

Replies to Starred Question Nos. 3–20 were laid on the Table.

6. Unstarred Questions

Replies to Unstarred Question Nos. 1-66 were laid on the Table.

12.00 Noon

7. Reference by the Speaker

The Speaker, on behalf of the House, congratulated Indian Space Research Organisation for successful launch of Polar Satellite Launch Vehicle PSLV-C23 with five satellites.

She also, on behalf of the House, congratulated Ms. Saina Nehwal for winning Star Australian Super Series in Sydney on 29 June, 2014;

Shri Pankaj Advani for becoming the first player in the world to win world titles in the long and short formats of both billiards and snooker by winning the IBSF World 6-Red Snooker Championship in Sharm El-Sheikh, Egypt on the same day; and Shri Jitu Rai for achieving the world's number one ranking in air pistol event after winning three medals in the ISSF World Cups in Munich, Germany and Maribor, Slovenia.

8. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Airports Authority of India (Annual Report and Annual Statement of Accounts) Rules, 2014 (Hindi and English versions) published in Notification No. S.O. 981(E) in Gazette of India dated 31st March, 2014 under Section 43 of the Airports Authority of India Act, 1994.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Airports Authority of India and the Ministry of Civil Aviation for the year 2014-2015.

(Due to interruptions, Lok Sabha adjourned at 12.07 P.M. and re-assembled at 2.00 P.M.).

2.00 P.M.

9. Government Bill – Not taken up

The Andhra Pradesh Reorganisation (Amendment) Bill, 2014

On item being reached, the Minister of Home Affairs requested that the item be not taken up as the Government was in the process of obtaining recommendation of the President for introduction of the Bill. The item was accordingly not taken up.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ganesh Singh regarding need to include Bargi dam project in Jabalpur, Madhya Pradesh in the scheme of national projects.
- (2) Shri Devji M. Patel regarding need to revive Mahi Bajaj Project to solve irrigation and drinking water problems in Jalore and Sirohi districts of Rajasthan.
- (3) Dr. Virendra Kumar regarding need to start work on Ken-Betwa River Link Project.
- (4) Dr. Bhola Singh regarding need for revival package of Barauni Oil Refinery.
- (5) Shri Sunil Kumar Singh regarding need to take measures for early completion of North Koel Reservoir and Dam Project in Palamu, Jharkhand.
- (6) Smt. Jayshreeben K. Patel regarding need to promote animal husbandry in the country to generate employment.
- (7) Shri Jagdambika Pal regarding need to take immediate steps to improve the power situation in Uttar Pradesh.
- (8) Shri P.P. Chaudhary regarding need to take measures to make Bandi River and Nahda dam in Pali district of Rajasthan Pollution free.
- (9) Sadhvi Niranjan Jyoti regarding need to provide sewer lines in Fatehpur Parliamentary Constituency, Uttar Pradesh.
- (10) Smt. Rama Devi regarding need to permit plying of heavy vehicles of Mahatma Gandhi Setu, Patna and Rajendra Road Bridge in Mokama, Bihar.
- (11) Shri Mullappally Ramachandran regarding need to provide safe drinking water, sanitation and toilet facilities to people living in coastal regions of the country particularly in Kerala.

- (12) Smt. R. Vanaroja regarding need to make seed farm in Meichengam village of Tiruvannamalai district in Tamil Nadu functional and also provide land for setting up an agricultural college in the area.
- (13) Prof. Saugata Roy regarding need to restore the quota of jute bag for packing foodgrains, fertilizers, sugar and cement.
- (14) Dr. Kulamani Samal regarding need to control discharge of industrial effluents into Santara creek of river Mahanadi by the refinery of Indian Oil Corporation Limited at Paradip in Odisha.
- (15) Shri Chandrakant B. Khaire regarding need to develop adequate tourist facilities in Aurangabad, Maharashtra to boost tourism in the region.
- (16) Shri M.B. Rajesh regarding need to construct a Road Over Bridge at level crossing near Palakkad Railway Junction in Kerala.
- (17) Smt. Supriya Sule regarding need to prevent the felling of trees on the campus of National Defence Academy, Khadakwasla, Pune in Maharashtra.
- (18) Shri Shailesh Kumar alias Bulo Mandal regarding need to set up a railway division in Bhagalpur, Bihar.

2.08 P.M.

(Due to interruptions, Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th July, 2014.)

P. SREEDHARAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, July 8, 2014/Ashadha 17, 1936(Saka)

No. 8

11.00 A.M.

1. Oath or Affirmation

Prof. Sanwar Lal Jat, member representing Ajmer Parliamentary Constituency of Rajasthan took oath in Hindi, signed the Roll of Members and took his seat in the House.

11.04 A.M.

2. Starred Questions

Starred Question Nos. 21– 25 were orally answered. Replies to Starred Question Nos. 26–40 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 67–135 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Rajasthan Drugs and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2014-2015.

- (ii) Memorandum of Understanding between the Indian Drugs and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2014-2015.
- (2) A copy of the 43rd Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union and its implementation for the year 2011-2012.
- (3) A copy of the Notification No. G.S.R. 231(E) (Hindi and English versions) published in Gazette of India dated 29th March, 2014, making certain amendments to the Third Schedule of the Unlawful Activities (Prevention) Act, 1967 under sub-section (5) of Section 35 of the said Act.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 20 of the Protection of Human Rights Act, 1993:-
 - (i) Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2010-2011.
 - (ii) Memorandum of Action Taken on the recommendations contained in the Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2010-2011.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-
- (i) S.O. 968(E) published in Gazette of India dated 29th March, 2014, notifying Fertiliser (Control) Order, 1985.

- (ii) S.O. 1180(E) published in Gazette of India dated 30th April, 2014, making certain amendments in the Notification No. S.O. 382(E) dated 15th February, 2013.
- (iii) The Fertiliser (Control) Amendment Order, 2014 published in Notification No. S.O. 1181(E) in Gazette of India dated 30th April, 2014.
- (iv) S.O. 1182(E) published in Gazette of India dated 30th April, 2014, notifying the specifications of the customised fertilizers, mentioned therein, for a period of three years from the date of publication of the notification.

5. Message from Rajya Sabha

That at its sitting held on the 7th July, 2014, Rajya Sabha passed the National Institute of Design Bill, 2014.

6. Bill as passed by Rajya Sabha — Laid on the Table

The National Institute of Design Bill, 2014

7. Motions for elections to Committees

(i) Shri M. Venkaiah Naidu moved the following motion :-

"That the members of this House do proceed to elect, in the manner required by sub-rule (1) of the Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from amongst themselves to serve as members of the Committee on Estimates for the term ending on the 30th April, 2015."

The motion was adopted.

(ii) Shri M. Venkaiah Naidu moved the following motion :-

"That the members of this House do proceed to elect, in the manner required by sub-rule (1) of the Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Accounts for the term ending on the 30th April, 2015."

The motion was adopted.

(iiii) Shri M. Venkaiah Naidu moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha for being associated with the Committee on Public Accounts of the House for the term ending on the 30th April, 2015 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iv) Shri M. Venkaiah Naidu moved the following motion :-

"That the members of this House do proceed to elect, in the manner required by sub-rule (1) of the Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Undertakings for the term ending on the 30th April, 2015."

The motion was adopted.

(v) Shri M. Venkaiah Naidu moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha for being associated with the Committee on Public Undertakings of the House for the term ending on the 30th April, 2015 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(vi) Shri M. Venkaiah Naidu moved the following motion :-

"That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from amongst themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 2015."

The motion was adopted.

(vii) Shri M. Venkaiah Naidu moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha for being associated with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term ending on the 30th April, 2015 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

12.07 P.M.

8. Observation by the Speaker

The Speaker made the following observation:-

".....On this issue, I would like to say that making disparaging remark about women inside or outside House is highly disgraceful. I am concerned about this prevailing trend. Such remark should not be made by anyone, more importantly by the persons holding responsible positions in public life. It will be appropriate for all of us from all angles that such trend strikes at the very roots of our cultural ethos and democratic setup within as well as outside the country. The situation is further disconcerting. I want that all of us should make efforts to check such disturbing trend. We should also be cautious in this regard and refrain from making such comments against women."

12.08 P.M.

9. The Budget (Railways)–2014-15

Shri D.V. Sadananda Gowda presented a statement of the estimated receipts and expenditure of the Government of India for the year 2014-15 in respect of Railways.

10. Demands for Excess Grants (Railways)-2011-12

Shri D.V. Sadananda Gowda presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (Railways) for 2011-12.

(Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2.10 P.M.)

2.10 P.M.

11. Government Bill – Introduced

The Andhra Pradesh Reorganisation (Amendment) Bill, 2014

12. Statement regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Andhra Pradesh Reorganisation (Amendment) Ordinance, 2014 (No.4 of 2014) was laid on the Table.

2.16 P.M.

13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Haribhai P. Chaudhary regarding need to provide basic facilities and stoppage of important trains at Palanpur Railway Station in Banaskantha Parliamentary Constituency, Gujarat.
- (2) Shri A.T. Nana Patil regarding need to provide financial assistance to all the people seeking help from Prime Minister's National Relief Fund.
- (3) Shri Arjun Ram Meghwal regarding need to arrange the payment of dues by NAFED to the Tilam Sangh and Groundnut farmers of Bikaner in Rajastahn.
- (4) Shri Bharat Singh regarding need to speed up the flood management and land erosion control project on Ganga and Ghaghara rivers in Ballia Parliamentary Constituency, Uttar Pradesh.
- (5) Smt. Rekha Verma regarding need to control the floods caused by Sharda and Ghaghara rivers in Dhaurhra Parliamentary Constituency, Uttar Pradesh.
- (6) Dr. Kirit Somaiya regarding need to settle the issue of ownership rights on salt pan land in North East Mumbai.

- (7) Shri Prathap Simha regarding need to open a Passport Seva Kendra at Mysore in Karnataka on priority basis.
- (8) Shri Chhedi Paswan regarding need to construct a bridge over Son River connecting Rohtas district of Bihar with Palamu district of Jharkhand.
- (9) Shri Dilip Kumar Mansukhlal Gandhi regarding need to declare official residence of Sardar Vallabhbhai Patel in New Delhi as a National Monument.
- (10) Shri Anto Antony regarding need to review the decision on Western Ghats in the light of report submitted by Government of Kerala.
- (11) Dr. K. Gopal regarding need to initiate work on gauge conversion of railway line between Thiruvarur and Karaikudi in Nagapattinam Parliamentary Constituency, Tamil Nadu.
- (12) Shri Sultan Ahmed regarding need to accelerate the pace of construction work of new railway line between Amta and Bagnan in Howrah district of West Bengal.
- (13) Shri Bhartruhari Mahtab regarding need to develop the National Waterway No. 5.
- (14) Shri Jose K. Mani regarding need to restrict the import of rubber.

(Due to interruptions, Lok Sabha adjourned at 2.17 P.M. and re-assembled at 3.00 P.M.)

3.00 P.M.

14. Discussion under Rule 193

Time Available: 2 Hrs. Time Taken: 18 Mts. Balance: 1 Hr. 42 Mts.

The Chair informed the House that Shri P. Karunakaran was to initiate the discussion under Rule 193 regarding price rise, but on the request made by Shri Mallikarjun Kharge, Leader of Congress Party that Captain Amarinder Singh might be allowed to initiate the discussion, as a special case, the Speaker permitted the same for which Shri P. Karunakaran mentioned that he had no objection to it.

Accordingly, Captain Amarinder Singh raised the discussion.

(Due to interruptions, Lok Sabha adjourned at 3.09 P.M. and re-assembled at 3.30 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 3.36 P.M. and re-assembled at 4.30 P.M.)

Due to interruptions Captain Amarinder Singh could not resume his speech.

The discussion was not concluded.

4.33 P.M.

(Due to continued interruptions, Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th July, 2014.)

P. SREEDHARAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, July 9, 2014/Ashadha 18, 1936(Saka)

No.9

11.00 A.M.

1. Starred Questions

Starred Question Nos. 41 and 42 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.20 A.M. and re-assembled at 12.00 Noon).

Replies to Starred Question Nos. 43–60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 136–288 were laid on the Table.

12.00 Noon

3. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, the incidence of disorderly conduct on the part of a few members in Lok Sabha during the proceedings of the House since yesterday is very unfortunate. All of us are very much pained with the ruckus caused in the House over the past few days. We may be in disagreement with the Government on some issues. We may be hurt due to certain actions and conduct on the part of the honouable members. There are several ways in which members can resort to express their views. One hurts somebody's ego and then the other one cause

disruptions, this is uncalled for. We should not go against the decorum of the House. People have voted us not to violate laws or rules in the House but to make legislations for the welfare of people and the nation at large.

After being elected as an M.P., we expect that our respect should be maintained as this is our privilege. At the same time, we must not forget that it is also incumbent upon the members to conduct themselves in a dignified manner in observation of the rules. One must not show placards or raise any slogan in the House. It is not fair and proper to reach the well of the House and to conduct oneself in an undignified manner whether inside or outside the House, directly or indirectly. It is enjoined upon all the honourable members of the House to maintain decorum, dignity and order in the House to abide by the same to uphold the dignity of the House. In fact, the term "Democracy" itself means self-discipline. When we ourselves cause disorder and chaos, this leads to several uncalled for episodes and incidences. Allegations and counter-allegations are hurled upon one another which hurts every citizen of the country and erodes democratic values as well. It is of utmost significance for MPs to abide by the standards of discipline and decency to maintain the decorum of The attention of the members is invited towards the Parliament. provisions made in the Rules of Procedure and Conduct of Business in Lok Sabha wherein Parliamentary customs, conventions and etiquette are laid down and the same is brought to the notice of the members through Bulletin Part-II everyday. I would like to request all the honourable members that they should take a resolve that they will not enter the well of the House or will not display placards in the House in any way whatsoever. Besides, they will raise their concerns from their own seats and invariably maintain the dignity of the House.

Hon'ble members, the whole country watches us closely as to how we conduct ourselves in the House. Therefore, I urge upon the Leaders of all Political Parties to ask their members to desist from indecent behaviour in the House. I would request all the Leaders as well as the honourable members to cooperate in the smooth functioning of the House. It is all the more serious issue if we are not inclined to respect even the person sitting in the Chair."

12.11 P.M.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (1) Economic Survey, 2013-2014
 - (2) Economic Survey, 2013-2014 (Statistical Appendix)
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Punjab, Chandigarh, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Punjab, Chandigarh, for the year 2012-2013.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2012-2013.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the

- Satyajit Ray Film and Television Institute, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2012-2013.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 37 of the Administrative Tribunal Act, 1985:-
 - (i) The Administrative Tribunals (Procedure for appointment of Members) Amendment Rules, 2014 published in Notification No. G.S.R. 205(E) in Gazette of India dated 21st March, 2014.
 - (ii) The Central Administrative Tribunal (Senior Principal Private Secretary) Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 109(E) in Gazette of India dated 24th February, 2014.
 - (iii) The Central Administrative Tribunal (Principal Private Secretary) Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 110(E) in Gazette of India dated 24th February, 2014.
 - (iv) The Central Administrative Tribunal, Stenographers Service (Group 'B' and 'C' Posts) Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 111(E) in Gazette of India dated 24th February, 2014.

12.12 P.M.

5. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Om Birla regarding need to start operation of regular passenger flights from Kota Airport in Rajasthan.
- (2) Shri Kirti Azad regarding need to include Maithili language in the group of languages appearing in the currency notes of the country.
- (3) Smt. Mala Rajya Laxmi Shah regarding need to speed up the construction of Dobra Chanti bridge in Tehri Garhwal Parliamentary Constituency in Uttarakhand.
- (4) Shri Nishikant Dubey regarding need to set up a Central University in Hansdiha, Dumka district, Jharkhand and the proposed AIIMS at Deogarh in the State.
- (5) Shri Naranbhai Kachhadia regarding need to extend the Mahuva-Surat Express upto Mumbai.
- (6) Dr. Sanjay Jaiswal regarding need to name the proposed Central Universities in Gaya and Motihari after Gautam Buddha and Mahatma Gandhi respectively.
- (7) Shri Ashok Mahadeorao Nete regarding need to start construction of railway line between Gadchiroli and Wadsa in Maharashtra.
- (8) Shri Nalin Kumar Kateel regarding need to provide central assistance to the Government of Karnataka to check sea erosion in the coastal areas of the State.
- (9) Shri R. Dhruvanarayana regarding need to sanction maximum compensation to coconut farmers who suffered damage to their produce due to drought and diseases in Mysore and Chamarajanagar districts of Karnataka.

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(10) Shri G. Hari regarding need to augment railway services and

facilities in Arakkonam Parliamentary constituency, Tamil Nadu.

(11) Shri Suvendu Adhikari regarding need to set up Haldia Port Trust

Authority.

(12) Shri Kaushalendra Kumar regarding need to provide employment to

local people in Harnaut Coach Factory in Nalanda district of Bihar.

(13) Maulana Badruddin Ajmal regarding need to take immediate action

for rehabilitation and assistance to the flood-affected families in

Assam and declare flood as a national calamity in the State.

(14) Shri Raju Shetti regarding need to put immediate ban on polluting

projects and unbridled mining activities in Western Ghats region of

Maharashtra.

12.13 P.M.

Discussion under Rule 193 6.

Time Taken: 4 Hrs. 39 Mts.

Captain Amarinder Singh concluded his speech on the discussion

regarding price rise raised by him on the 8th July, 2014.

The following members took part in the debate:-

Shri P. Karunakaran 1.

Shri Anurag Singh Thakur 2*

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.00 P.M.)

3. Dr. M. Thambidurai

4. Dr.(Smt.) Kakoli Ghosh Dastidar

5. Shri Bhartruhari Mahtab

*He concluded his speech after the House re-assembled at 2.00 P.M.

- 6. Shri Anandrao Vithoba Adsul
- 7. Shri Jayadev Galla
- 8. Dr. Boora Narsaiah Goud
- 9. Smt. Kothapalli Geetha
- 10. Shri Rama Kishore Singh
- 11. Smt. Supriya Sule
- 12. Shri Shailesh Kumar alias Bulo Mandal
- 13. Shri Prem Singh Chandumajra
- 14. Shri Dharmendra Yadav
- 15. Shri Deepender Singh Hooda
- 16. Shri Nishikant Dubey
- 17. Maulana Badruddin Ajmal
- 18. Shri Dushyant Chautala
- 19. Smt. Anupriya Patel
- 20. Shri Kaushalendra Kumar
- 21. Shri N.K. Premachandran

Shri Ramvilas Paswan replied to the debate.

The discussion was concluded.

#7. Report of Business Advisory Committee

Shri M. Venkaiah Naidu presented the First Report of Business Advisory Committee.

5.51 P.M.

8. Observation by the Chair

The Chair made the following observation:-

"Hon'ble Members, before we take up the consideration of the National Institute of Design Bill, 2014, as passed by Rajya Sabha, I have to inform the House that Hon'ble Minister Smt. Nirmala Sitharaman *vide* communication dated 8 July, 2014 has intimated that the President, having been informed of the subject matter of the National Institute of Design Bill, 2014, has accorded his sanction to the moving of the Bill in the House under article 117(3) of the Constitution."

5.52 P.M.

9. Government Bill – Passed

Time Taken: 24 Mts.

The National Institute of Design Bill, 2014, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following members took part in the debate:-

- 1. Shri Gourav Gogoi
- 2. Dr. Boora Narsaiah Goud
- 3. Prof. Saugata Roy
- 4. Md. Salim
- 5. Shri Rajiv Pratap Rudy
- 6. Shri Rabindra Kumar Jena
- 7. Shri P.D. Rai

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration of the Bill was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 41 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

*7.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th July, 2014.)

P. SREEDHARAN, Secretary-General.

^{*}From 6.16 P.M. to 7.09 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, July 10, 2014/Ashadha 19, 1936 (Saka)

No. 10

11.00 A.M.

1. The Budget (General) – 2014-15

Shri Arun Jaitley presented a statement of the estimated receipts and expenditure of the Government of India for the year 2014-15.

(Lok Sabha adjourned at 11.45 A.M. and re-assembled at 11.50 A.M.)

1.14 P.M.

2. Statements laid on the Table under the Fiscal Responsibility and Budget Management Act, 2003

Shri Arun Jaitley laid on the Table the following Statements under section 3(1) of the Fiscal Responsibility and Budget Management Act, 2003:-

- (1) Macro-Economic Framework Statement;
- (2) Medium-Term Fiscal Policy Statement; and
- (3) Fiscal Policy Strategy Statement.

3. Government Bill-Introduced

The Finance Bill (No.2), 2014.

1.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th July, 2014.)

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, July 11, 2014/Ashadha 20, 1936(Saka)

No.11

11.00 A.M.

1. Starred Questions

Starred Question Nos. 61–65 were orally answered. Replies to Starred Question Nos. 66–80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 289–417 were laid on the Table.

12.03 P.M.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Protection of Child Rights, New Delhi, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Transplantation of Human Organs and Tissues Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 218(E)

- in Gazette of India dated 27th March, 2014 under sub-section (3) of Section 24 of the Transplantation of Human Organs and Tissues Act, 1994.
- (4) A copy of the Drugs and Cosmetics (2nd Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 346(E) in Gazette of India dated 21st May, 2014 under Section 38 of the Drugs and Cosmetics Act, 1940.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the BEML Limited and the Department of Defence Production, Ministry of Defence, for the year 2014-2015.
- (6) A copy of the Competition Commission of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and other Members) Amendment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 164(E) in Gazette of India dated 8th March, 2014 under sub-section (3) of Section 63 of the Competition Act, 2002.
- (7) A copy of the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Amendment Regulations, 2014 (Hindi and English versions) published in Notification No. F.No.CCI/Amend/Comb. Regl./2014 in Gazette of India dated 28th March, 2014 under sub-section (3) of Section 64 of the Competition Act, 2002.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
 - (i) The Insurance Regulatory and Development Authority (Registration of Indian Insurance Companies) (Fifth Amendment) Regulations, 2013 published in Notification No. F. No. IRDA/Reg./2/85/2014 in Gazette of India dated 28th January, 2014.
 - (ii) The Insurance Regulatory and Development Authority (Licensing of Insurance Agents) (Amendment) Regulations, 2013 published in Notification No. F. No. IRDA/Reg./3/86/2014 in Gazette of India dated 28th January, 2014.

- (iii) The Insurance Surveyors and Loss Assessors (Licensing, Professional Requirements and Code of Conduct) (Second Amendment) Regulations, 2013 published in Notification No. F. No. IRDA/Reg./4/87/2014 in Gazette of India dated 28th January, 2014.
- (iv) The Insurance Regulatory and Development Authority (Conditions of Service of Officers and Other Employees) (Third Amendment) Regulations, 2014 published in Notification No. F. No. IRDA/Reg./5/88/2014 in Gazette of India dated 21st February, 2014.
- (v) The Insurance Regulatory and Development Authority (Third Party Administrators-Health Services) (Second Amendment) Regulations, 2013 published in Notification No. F. No. IRDA/Reg./1/84/2014 in Gazette of India dated 28th January, 2014.
- (vi) The Insurance Regulatory and Development Authority (Insurance Brokers) Regulations, 2013 published in Notification No. F. No. IRDA/Reg./25/83/2013 in Gazette of India dated 10th December, 2013.
- (vii) The Insurance Regulatory and Development Authority (Web Aggregators) Regulations, 2013 published in Notification No. F. No. IRDA/Reg./22/80/2013 in Gazette of India dated 10th December, 2013.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
 - (i) G.S.R. 112(E) published in Gazette of India dated 25th February, 2014 containing corrigendum to the Notification No. G.S.R. 516(E) dated 30th July, 2013.
 - (ii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Second Amendment)

- Regulations, 2014 published in Notification No. G.S.R. 189(E) in Gazette of India dated 19th March, 2014.
- (iii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Third Amendment) Regulations, 2014 published in Notification No. G.S.R. 190(E) in Gazette of India dated 19th March, 2014.
- (iv) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Amendment) Regulations, 2014 published in Notification No. G.S.R. 270(E) in Gazette of India dated 7th April, 2014.
- (v) The Foreign Exchange Management (Crystallization of Inoperative Foreign Currency Deposits) Regulations, 2014 published in Notification No. G.S.R. 271(E) in Gazette of India dated 7th April, 2014.
- (vi) The Foreign Exchange Management (Manner of Receipt and Payment) (Amendment) Regulations, 2014 published in Notification No. G.S.R. 322(E) in Gazette of India dated 7th May, 2014.
- (vii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Amendment) Regulations, 2014 published in Notification No. G.S.R. 323(E) in Gazette of India dated 7th May, 2014.
- (viii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Fourth Amendment) Regulations, 2014 published in Notification No. G.S.R. 361(E) in Gazette of India dated 27th May, 2014.
- (ix) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Sixth Amendment) Regulations, 2014 published in Notification No. G.S.R. 370(E) in Gazette of India dated 30th May, 2014.

- (x) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Fifth Amendment) Regulations, 2014 published in Notification No. G.S.R. 371(E) in Gazette of India dated 30th May, 2014.
- (xi) The Foreign Exchange Management (Establishment in India of Branch or Office or other Place of Business) (Amendment) Regulations, 2014 published in Notification No. G.S.R. 372(E) in Gazette of India dated 30th May, 2014.
- (xii) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2014 published in Notification No. G.S.R. 374(E) in Gazette of India dated 2nd June, 2014.
- (xiii) The Foreign Exchange Management (Export of Goods and Services) (Amendment) Regulations, 2014 published in Notification No. G.S.R. 362(E) in Gazette of India dated 27th May, 2014.
- (xiv) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Eighth Amendment) Regulations, 2014 published in Notification No. G.S.R. 400(E) in Gazette of India dated 12th June, 2014.
- (xv) The Foreign Exchange Management (Export and Import of Currency) (Amendment) Regulations, 2014 published in Notification No. G.S.R. 399(E) in Gazette of India dated 12th June, 2014.
- (10) A copy each of the following Notifications (Hindi and English versions) under Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980:-
 - (i) The Andhra Bank Officer Employees' (Acceptance of jobs in Private Sector Concerns after Retirement) Amendment Regulations, 2013 published in Notification No. 666/20/IR/420 in Gazette of India dated 8th January, 2014.

- (ii) The Andhra Bank (Employees') Pension (Amendment) Regulations, 2013 published in Notification No. 666/3/P/241 in Gazette of India dated 8th January, 2014.
- (iii) The Bank of Baroda Officer Bank Employees' (Acceptance of jobs in Private Sector Concerns after Retirement) Amendment Regulations, 2013 published in Notification No. BCC/HRM/IL/105/9355-A in Gazette of India dated 7th January, 2014.
- (iv) The Bank of Baroda (Employees') Pension (Amendment) Regulations, 2013 published in Notification No. BCC/HRM/IL/105/9355-B in Gazette of India dated 12th March, 2014.
- (v) The Union Bank of India (Employees') Pension (Amendment) Regulations, 2013 published in Notification No. 155 in Gazette of India dated 21st May, 2014.
- (vi) The Union Bank of India Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) Amendment Regulations, 2013 published in Notification No. 8 in weekly Gazette of India dated 28th February, 2014.
- (vii) The Union Bank of India (Employees') Pension (Amendment) Regulations, 2013 published in Notification No. 1/2013 in weekly Gazette of India dated 11th April, 2014.
- (viii) The Canara Bank Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) Amendment Regulations, 2013 published in Notification No. HRW;IRS:SJ:1:2306:2013 in Gazette of India dated 22nd February, 2014.
- (11) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iii) of (10) above.
- (12) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Trade Promotion Organisation and the

Department of Commerce, Ministry of Commerce and Industry for the year 2014-2015.

- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R.123(E) published in Gazette of India dated 26th February, 2014 together with an explanatory memorandum seeking to impose safeguard duty on imports of Sodium Nitrite into India at the rate of 30% ad valorem minus anti-dumping duty, with effect from 26th February, 2014 to 25th February, 2015 (both days inclusive) and the rate of 28% ad valorem minus anti-dumping duty, with effect from 26th February, 2015 to 25th May, 2015 (both days inclusive).
 - (ii) G.S.R.178(E) published in Gazette of India dated 11th March, 2014 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Acetone', originating in, or exported from European Union, South Africa, Singapore and the United States of America, for a further period of five years pursuant to the final findings of the sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.
 - (iii) G.S.R.179(E) published in Gazette of India dated 11th March, 2014 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Meta Phenylene Diamine, originating in, or exported from the People's Republic of China, for a period of five years from the date of imposition of provisional anti-dumping duty, that is, 22nd March, 2013 pursuant to the final findings of investigations conducted by the Directorate General of Anti-dumping and Allied duties.
 - (iv) G.S.R.181(E) published in Gazette of India dated 12th March, 2014 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty, imposed on imports of Plain Medium

Density Fibre Board of thickenss 6mm and above, originating in, or exported from the People's Republic of China, Malaysia, Thailand and Sri Lanka, for a further period of one year i.e., upto and inclusive of the 26th day of February, 2015.

- (v) G.S.R.193(E) published in Gazette of India dated 19th March, 2014 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Red Phosphorous, excluding red phosphorous used in electronic applications, originating in, or exported from, the People's Republic of China, for a period of five years pursuant to the final findings of investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (vi) G.S.R.194(E) published in Gazette of India dated 19th March, 2014 together with an explanatory memorandum seeking to levy provisional anti-dumping duty on imports of 'Sodium Nitrate', originating in, or exported from the European Union, the People's Republic of China, Ukraine and Korea RP, for a period of six months pursuant to the preliminary findings of investigations conducted by the Directorate General of Anti-dumping and Allied duties
- (vii) G.S.R.280(E) published in Gazette of India dated 11th April, 2014 together with an explanatory memorandum seeking to levy provisional anti-dumping duty on imports of Cast Aluminium Alloy Wheels or Alloy Road Wells used in motor vehicles, originating in, or exported from the People's Republic of China, Korea RP and Thailand for a period of six months pursuant to the preliminary findings of investigation conducted by the Directorate General of Anti-dumping and Allied Duties.
- (viii) G.S.R.329(E) published in Gazette of India dated 9th May, 2014 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of "Vitamin-E all

forms excluding natural forms", originating in, or exported from, the People's Republic of China for a further period of one year i.e. upto and inclusive of 26th March, 2015, pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.

- (ix) G.S.R.330(E) published in Gazette of India dated 9th May, 2014 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of "Flax Fabric", originating in, or exported from, the People's Republic of China and Hongkong for a further period of one year i.e. upto and inclusive of 25th March, 2015, pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.
- (x) G.S.R.331(E) published in Gazette of India dated 9th May, 2014 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of "All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/Flat Yarn of Polyester", originating in, or exported from, the People's Republic of China and Thailand for a further period of one year i.e. upto and inclusive of 25th March, 2015, pending outcome of sunset review investigations being conducted by the Directorate General of Antidumping and Allied Duties.
- (xi) G.S.R.332(E) published in Gazette of India dated 9th May, 2014 together with an explanatory memorandum making certain amendments in the Notification No. 302011-Cus., dated 4th March, 2011.
- (xii) G.S.R.337(E) published in Gazette of India dated 12th May, 2014 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of Cold Rolled Flat Products of Stainless Steel, originating in, or exported from, People's Republic of China, Korea RP, European Union, South

Africa, Taiwan (Chinese Taipei), Thailand and United States of America for a further period of one year i.e. upto and inclusive of 21st April, 2015, pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.

- (xiii) G.S.R.342(E) published in Gazette of India dated 16th May, 2014 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of 'Nylon Tyre Cord Fabric", originating in, or exported from the People's Republic of China for a further period of one year i.e. upto and inclusive of 28th April, 2015, pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xiv) G.S.R.343(E) published in Gazette of India dated 16th May, 2014 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Peroxosulphates', originating in, or exported from the United States of America and Taiwan, for a period of five years pursuant to the final findings of investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xv) G.S.R.344(E) published in Gazette of India dated 16th May, 2014 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Phenol', originating in, or exported from Chinese Taipei and the United States of America, for a period of six months pursuant to the preliminary findings of investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xvi) G.S.R.347(E) published in Gazette of India dated 21st May, 2014 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of "Methylene Chloride", originating in, or exported from the European Union, United

States of America and Korea RP, for a period of five years from the date of imposition of the provisional anti-dumping duty, that is, $21^{\rm st}$ October, 2013 pursuant to the final findings of investigations conducted by the Directorate General of Anti-dumping and Allied Duties.

- (xvii) G.S.R.391(E) published in Gazette of India dated 9th June, 2014, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Presensitised Positive Offset Aluminium Plates, originating in, or exported from the People's Republic of China, for a period of five years pursuant to the final findings in Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xviii) G.S.R.404(E) published in Gazette of India dated 13th June, 2014, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of 'homopolymer of vinyl chloride monomer, originating in, or exported from the European Union, and Mexico, for a period of five years pursuant to the final findings in Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xix) G.S.R.405(E) published in Gazette of India dated 13th June, 2014, together with an explanatory memorandum seeking to levy antidumping duty on imports of 'homopolymer of vinyl chloride monomer, originating in, or exported from the Taiwan, the People's Republic of China, Indonesia, Japan, Malaysia, Thailand and the United States of America, for a period of five years pursuant to the final findings in Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xx) G.S.R.414(E) published in Gazette of India dated 19th June, 2014, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of 'all kinds of plastic

processing or injection moulding machines', originating in, or exported from the People's Republic of China, for a further period of one years i.e. upto and inclusive of 11th May, 2015, pending outcome of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.

- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
 - (i) G.S.R.121(E) published in Gazette of India dated 26th February, 2014 together with an explanatory memorandum rescinding Notification No. 17/2013-CE(NT) dated 31st December, 2013.
 - (ii) G.S.R.122(E) published in Gazette of India dated 26th February,
 2014 together with an explanatory memorandum rescinding
 Notification No. 18/2013-CE(NT) dated 31st December, 2013.
 - (iii) The Central Excise (Amendment) Rules, 2014 published in Notification No. G.S.R. 134(E) in Gazette of India dated 1st March, 2014, together with an explanatory memorandum.
 - (iv) The CENVAT Credit (Fourth Amendment) Rules, 2014 published in Notification No. G.S.R. 135(E) in Gazette of India dated 1st March, 2014, together with an explanatory memorandum.
 - (v) G.S.R. 136(E) published in Gazette of India dated 1st March, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 35/2001-CE(N.T.), dated 26th June, 2001.
 - (vi) G.S.R. 137(E) published in Gazette of India dated 1st March, 2014, together with an explanatory memorandum seeking to prescribe a revised Quarterly Return form to be submitted by specified categories of registrants including importers.
 - (vii) G.S.R.201(E) published in Gazette of India dated 21st March, 2014 together with an explanatory memorandum rescinding Notification No. 6/2012-CE(NT) dated 13th March, 2012.

- (viii) The Central Excise (Second Amendment) Rules, 2014 published in Notification No. G.S.R. 202(E) in Gazette of India dated 21st March, 2014, together with an explanatory memorandum.
- (ix) The CENVAT Credit (Fifth Amendment) Rules, 2014 published in Notification No. G.S.R. 203(E) in Gazette of India dated 21st March, 2014, together with an explanatory memorandum.
- (x) G.S.R.204(E) published in Gazette of India dated 21st March, 2014 together with an explanatory memorandum superseding Notification No. 05/2012-CE(NT) dated 12th March, 2012.
- (xi) G.S.R.106(E) published in Gazette of India dated 24th February, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 30/2012-CE dated 9th July, 2012.
- (xii) G.S.R.90(E) published in Gazette of India dated 17th February, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-CE dated 17th March, 2012.
- (xiii) The CENVAT Credit (Third Amendment) Rules, 2014 published in Notification No. G.S.R. 108(E) in Gazette of India dated 24th February, 2014, together with an explanatory memorandum.
- (xiv) G.S.R.139(E) published in Gazette of India dated 3rd March, 2014, together with an explanatory memorandum seeking to notifying procedure, safeguards, conditions and limitations for grant of refund of CENVAT credit under Rule 5B of CENVAT Credit Rules, 2004 to service provider providing certain services.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-
 - (i) G.S.R.107(E) published in Gazette of India dated 24th February, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 6/2013-Service Tax dated 18th April, 2013.

- (ii) The Service Tax Third (Amendment) Rules, 2013 published in Notification No. G.S.R. 749(E) in Gazette of India dated 22nd November, 2013, together with an explanatory memorandum.
- (iii) G.S.R.91(E) published in Gazette of India dated 17th February, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 25/2012-Service Tax dated 20th June, 2012.
- (16) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G.S.R.92(E) published in Gazette of India dated 17th February, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
 - (ii) G.S.R.93(E) published in Gazette of India dated 17th February, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 21/2012-Cus., dated 17th March, 2012.
 - (iii) G.S.R.245(E) published in Gazette of India dated 1st April, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated 13th August, 2008.
 - (iv) G.S.R.255(E) published in Gazette of India dated 1st April, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 69/2011-Cus., dated 29th July, 2011.
 - (v) G.S.R.105(E) published in Gazette of India dated 24th February, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 93/2009-Cus., dated 11th September, 2009.
- (17) A copy of the Life Insurance Corporation of India (Special allowance for In-house Development of Actuarial Capability) Amendment Rules, 2014

(Hindi and English versions) published in Notification No. G.S.R. 334(E) in Gazette of India dated 12th May, 2014 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.

- (18) A copy of the Government Securities (Amendment) Regulations, 2014 (Hindi and English versions) published in Notification No. DGBA.CDD. 5434/11.22.001/2013-14 in Gazette of India dated 2nd April, 2014 under subsection (3) of Section 32 of the Government Securities Act, 2006.
- (19) A copy of Notification No. S.O. 1424(E) (Hindi and English versions) published in Gazette of India dated 2nd June, 2014, regarding constitution of the Fourteenth Finance Commission under Article 280 of the Constitution read with Section 6 and 8 of the Finance Commission (Miscellaneous Provisions) Act, 1951.
- (20) A copy of the 22nd Progress Report (Hindi and English versions) on the Action Taken pursuant to the Recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, June, 2014.
- (21) A copy of the Reserve Bank of India Pension (Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. HRMD co. No. 3809/21/01/2012-2013 in weekly Gazette of India dated 18th January, 2013 under sub-section (4) of Section 54 of the Reserve Bank of India Act, 1934.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

12.04 P.M.

4. Statement by Minister of State in the Ministry of Parliamentary Affairs

Shri Santosh Kumar Gangwar made a statement regarding Government Business for the week commencing the 14th July, 2014.

12.14 P.M.

5. Motion

Shri Santosh Kumar Gangwar on behalf of Shri M. Venkaiah Naidu moved the following motion :-

"That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 9^{th} July, 2014."

The motion was adopted.

6. Demands for Excess Grants (General)–2011-12

Shri Arun Jaitley presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (General) for 2011-12.

12.15 P.M.

7. Government Bill – Introduced

The Telecom Regulatory Authority of India (Amendment) Bill, 2014.

8. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Telecom Regulatory Authority of India (Amendment) Ordinance, 2014 (No. 3 of 2014) was laid on the Table.

12.20 P.M.

9* Statutory Resolution—Negatived

Time Taken: 26 Mts.

Shri B. Vinod Kumar moved the following resolution:-

"That this House disapproves of the Andhra Pradesh Reorganisaiton (Amendment) Ordinance, 2014 (No. 4 of 2014) promulgated by the President on 29 May, 2014".

After discussion, as indicated in **para 10** below, the Resolution was negatived.

10* Government Bill – Passed

The Andhra Pradesh Reorganisation (Amendment) Bill, 2014

Motion for consideration of the Bill was moved by Shri Rajnath Singh.

*On a Point of Order raised by Prof. Saugata Roy, the Speaker made the following observation:-

"Hon'ble Member Shri Saugata Roy has contended that the Andhra Pradesh Reorganisation (Amendment) Bill, 2014 has been introduced in Lok Sabha without referring it to the concerned State Legislatures in violation of article 3 of the Constitution.

Hon'ble Members, the Bill has already been introduced. The issue whether or not the Bill has been introduced in violation of article 3 requires interpretation of the provisions of the Constitution. Hon'ble Members would appreciate that interpretation of the provisions of the Constitution is primarily the responsibility of the courts of law. Also, the point raised does not relate to regulating the business of the House.

I, therefore, rule out the point of order."

^{*}Discussed together.

^{\$}At 12.29 P.M.

The following members took part in the combined debate on the Resolution (*vide* para 9 above) and the motion for consideration of the Bill:-

- 1. Shri Gutha Sukender Reddy
- 2. Shri Bhartruhari Mahtab

Shri Rajnath Singh replied to the combined debate.

The motion for consideration of the Bill was adopted and the clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Rajnath Singh.

The motion was adopted and the Bill was passed.

(Due to interruption, Lok Sabha adjourned at 12.46 and re-assembled at 2.01 P.M.)

2.01 P.M.

11. (I) The Budget (Railways) – 2014-15

(II) Demands for Excess Grants (Railways) – 2011-12

Time Allotted: 10 Hrs. Time Taken: 1 Hr. 31 Mts. Balance: 8 Hrs. 29 Mts.

Combined discussion on the following items of business was taken up together:-

- (i) General Discussion on the Budget (Railways) 2014-15 and;
- (ii) Demands for Excess Grants Nos. 12 and 13 in respect of Budget (Railways) 2011-12.

The following members took part in the combined debate:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Shri Rakesh Singh
- 3. Dr. P. Venugopal
- 4. Shri Yogi Adityanath (speech unfinished)

The discussion was not concluded.

3.32 P.M.

12. Private Members' Bills - Introduced

- (1) The National Minimum Pension (Guarantee) Bill, 2014 by Shri Nishikant Dubey.
- (2) The Constitution (Amendment) Bill, 2014 (*Insertion of new articles 16A and 29A*) by Shri Nishikant Dubey.
- (3) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2014 (Amendment of the Schedule) by Shri Nishikant Dubey.
- (4) The Bihar Reorganisation (Amendment) Bill, 2014 (Amendment of the Eighth Schedule) by Shri Nishikant Dubey.
- (5) The National Commission for Agricultural Costs and Prices Bill, 2014 by Smt. Jayshreeben K. Patel.
- (6) The Prohibition of human trafficking of Indian Citizens Abroad and Welfare of Overseas Indians Bill, 2014 by Smt. Jayshreeben K. Patel.
- (7) The Small and Marginal Farmers (Welfare) Bill, 2014 by Shri Sharad Tripathi.
- (8) The Abolition of Begging Bill, 2014 by Shri Sharad Tripathi.
- (9) The Information Technology (Amendment) Bill, 2014 (Amendment of section 2, etc.) by Shri Baijayant Panda.
- (10) The Indian Penal Code (Amendment) Bill, 2014 (Amendment of section 364A, etc.) by Shri Arjun Meghwal.
- (11) The Constitution (Amendment) Bill, 2014 (Amendment of the Eighth Schedule) by Shri Arjun Meghwal.
- (12) The Chit Funds (Amendment) Bill, 2014 (Amendment of section 4) by Shri Arjun Meghwal.
- (13) Renewable Energy (Promotion and Compulsory Use) Bill, 2014 by Shri Arjun Meghwal.
- (14) The Compulsory Teaching of Yoga in Educational Institutions Bill, 2014 by Dr. Ramesh Pokhriyal 'Nishak'.
- (15) The Council for Environment Protection Bill, 2014 by Dr. Ramesh Pokhriyal 'Nishank'.

- (16) The Central Himalayan States Development Council Bill, 2014 by Dr. Ramesh Pokhriyal 'Nishank'.
- (17) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment Bill, 2014 (Amendment of section 2) by Shri Hansraj Gangaram Ahir.
- (18) The Consumer Goods (Mandatory Printing of Cost of Production and maximum Retail Price) Bill, 2014 by Shri Hansraj Gangaram Ahir.
- (19) The Cow Protection Authority Bill, 2014 by Shri Hansraj Gangaram Ahir.
- (20) The Sculptors, Artists and Artisans of Rural Areas Welfare Bill, 2014 by Shri Hansraj Gangaram Ahir.
- (21) The Ban on Cow Slaughter Bill, 2014 by Shri Yogi Adityanath.
- (22) The Constitution (Amendment) Bill, 2014 (Omission of article 44, etc.) by Shri Yogi Adityanath.
- (23) The Motor Vehicles (Amendment) Bill, 2014 (Amendment of section 109, etc.) by Shri Mullapally Ramachandran.
- (24) The Constitution (Amendment) Bill, 2014 (Amendment of the Seventh Schedule) by Shri Mullapally Ramachandran.
- (25) The National Agricultural Produce Price Commission Bill, 2014 by Shri Raju Shetti.
- (26) The Hindu Marriage (Amendment) Bill, 2014 (Amendment of section 3, etc.) by Shri Bhartruhari Mahtab.
- (27) The Water (Prevention and Control of Pollution) Amendment Bill, 2014 (Amendment of section 2, etc.) by Shri Bhartruhari Mahtab.
- (28) The Public Sector Banks (Control of Non-Performing Assets) Bill, 2014 by Shri Bhartruhari Mahtab.
- (29) The Senior Citizens (Provision of Geriatric and Dementia Care) Bill, 2014 by Shri Bhartruhari Mahtab.
- (30) The National Green Tribunal (Amendment) Bill, 2014 (*Insertion of new section 14A*) by Shri Vincent H. Pala.
- (31) The Constitution (Amendment) Bill, 2014 (Amendment of the Eighth Schedule) by Shri Vincent H. Pala.

3.55 P.M.

13. Private Members' Resolution –Under Consideration

Dr. Ramesh Pokhriyal 'Nishank' moved the following resolution:-

"Having regard to the strategic geographical condition as well as location of the Himalayan States, which causes landslides, cloudburst, earthquakes, hailstorms and other natural calamities every year resulting in huge loss of lives and property and taking into account the socio-economic backwardness of these States, particularly the State of Uttarakhand, this House urges upon the Government to form an independent Union Ministry for Himalayan States, which shall be responsible for the overall and speedy development of these States and in particular perform the following functions —

- (i) to identify backward areas of Himalayan States and ensure their overall development and conservation;
- (ii) to provide special financial package for development of backward areas particularly, border areas;
- (iii) to take effective measures to check cross border infiltration, particularly in the State of Uttarakhand; and
- (iv) to recommend to the Union Ministries concerned for laying of new Railway lines, establishment of hydro power projects, construction of roads and other infrastructural development projects and to strengthen economy by setting up of industries based on natural resources available in the Himalayan States to prevent migration."

The following members took part in the debate:-

- 1. Prof. Saugata Roy
- 2. Shri Prem Das Rai
- 3. Shri Ninong Ering

- 4. Shri Jagdambika Pal
- 5. Shri Bhartruhari Mahtab(Speech unfinished)

The discussion was not concluded.

*6.56 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 14th July, 2014.)

P. SREEDHARAN, Secretary-General.

^{*}From 6.01 P.M. to 6.56 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, July 14, 2014/Ashadha 23, 1936(Saka)

No.12

11.00 A.M.

1. Starred Questions

Starred Question Nos. 81–87 were orally answered. Replies to Starred Question Nos. 88–100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 418–585 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-
 - (i) The Telecommunication (Broadcasting and Cable Services) Interconnection (Digital Addressable Cable Television Systems) (Second Amendment) Regulations, 2013 published in Notification No. F. No. 3-24/2012-B&Cs in Gazette of India dated 20th September, 2013.
 - (ii) The Telecom Commercial Communications Customer Preference (Fifteenth Amendment) Regulations, 2014

- published in Notification No. F. No. 311-33/2014-QoS in Gazette of India dated 7th April, 2014.
- (2) A copy of the Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 2014 (Hindi and English versions) published in Notification No. S.O. 477(E) in Gazette of India dated 19th February, 2014 under Section 13 of the Representation of the People Act, 1950.
- (3) A copy of the Conduct of Elections (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. S.O. 603(E) in Gazette of India dated 28th February, 2014 under sub-section (3) of Section 169 of the Representation of the People Act, 1951.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 95 of the Semiconductor Integrated Circuits Layout-Design Act, 2000:-
 - (i) S.O. 307(E) published in Gazette of India dated 4th February, 2014, declaring 152 countries, mentioned therein, as convention countries with effect from the date of publication of the notification, for the purpose of provision of the said Act.
 - (ii) S.O. 2745(E) published in Gazette of India dated 8th December, 2011, declaring 152 countries, mentioned therein, as convention countries with effect from the date of publication of the notification, for the purpose of provision of the said Act.
- (5) A copy of the use of very low power Radio Frequency devices or equipments including the Radio Frequency Identification Devices, (Exemption from Licensing Requirement) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 83(E) in Gazette of India dated 11thFebruary, 2014 under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.
- (6) A copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 2014-2015.
- (2) Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 2014-2015.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 37 of the Apprentices Act, 1961:-
 - (i) S.O. 912(E) published in Gazette of India dated 27th March, 2014, reconstituting the Central Apprenticeship Council for a period of three years from the date of publication of this notification, comprising Chairman, Vice-Chairman and members, mentioned therein.
 - (ii) The Apprenticeship (Amendment) Rules, 2014 published in Notification No. G.S.R. 158(E) in Gazette of India dated 6th March, 2014.
 - (iii) S.O. 159(E) published in Gazette of India dated 6th March, 2014, regarding allowing rebates in the period of training to the graduates of State Council for Vocational Training of Lakshadweep.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 462 of the Companies Act, 2013:-
 - (i) Draft Notification No. F. No. 1/2/2014-CL.I directing that the certain provisions of the Companies Act, 2013, as specified in Column 2 of the notification shall not apply or shall apply with such exceptions, modifications and adaptations as specified in Column (3) of the notification, to a body to which a licence is granted under provisions of the aforesaid Section 8.

- (ii) Draft Notification No. F. No. 1/1/2014-CL.V directing that the certain provisions of the Companies Act, 2013, as specified in Column 2 of the notification shall not apply or shall apply with such exceptions, modifications and adaptations as specified in Column 3 of the said notification to private companies.
- (iii) Draft Notification No. F. No. 1/2/2014-CL.V directing that the certain provisions of the Companies Act, 2013, as specified in Column 2 of the notification shall not apply or shall apply with such exceptions, modifications and adaptations as specified in Column 3 of the said notification to a Government companies.
- (iv) Draft Notification No. F. No. 2/11/2014-CL.V directing that the certain provisions of the Companies Act, 2013, as specified in Column 2 of the notification shall not apply or shall apply with such exceptions, modifications and adaptations as specified in Column 3 of the said notification to Nidhis.
- (9) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Instrumentation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2014-2015.
 - (ii) Memorandum of Understanding between the Cement Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2014-2015.
 - (iii) Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2014-2015.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Automotive Testing and R &D Infrastructure Project, New

- Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Automotive Testing and R &D Infrastructure Project, New Delhi, for the year 2012-2013.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

4. Motion for election to the Central Building and Other Construction Workers' Advisory Committee

Shri Narendra Singh Tomar moved the following motion:-

"That in pursuance of Section 3(2)(b) of the Building and Other Construction Workers (Regulation of Employment and Condition of Service) Act, 1996 read with Rule 11(2) of the Building and Other Construction Workers (Regulation of Employment and Condition of Services) Central Rules, 1998, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves, to serve as members of the Central Building and Other Construction Workers' Advisory Committee (referred to as Central Advisory Committee), subject to other provisions of the said Act and Rules made thereunder."

The motion was adopted.

5. Motion for election to the Employees' State Insurance Corporation

Shri Narendra Singh Tomar moved the following motion:-

"That in pursuance of sub-section (i) of section 4 of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Employees' State Insurance Corporation, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

*12.15 P.M.

6. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ashwini Kumar Choubey regarding need to provide the allocated share of water of Son River to Bihar under Bansagar agreement and initiate pending work in Kadvan Reservoir Project.
- (2) Shri Rabindra Kushwaha regarding need to repair the bridge over river Ghaghara connecting Deoria district and Ballia district of Uttar Pradesh.
- (3) Shri Ramdas C. Tadas regarding need to provide a special package for providing water for drinking and irrigation purposes in Maharashtra particularly in Wardha Parliamentary Constituency in the State.

^{*}From 12.06 P.M. to 12.15 P.M., Members raised matters of urgent public importance.

- (4) Dr. Manoj Rajoria regarding need to implement Chambal Lift Project in Karauli-Dholpur Parliamentary Constituency, Rajasthan.
- (5) Shri Chhedi Paswan regarding need to explore mineral reserves in Sasaram Parliamentary Constituency, Bihar.
- (6) Smt. Rama Devi regarding need to initiate acquisition of land for construction of road along India-Nepal border in Sheohar Parliamentry Constituency, Bihar.
- (7) Shri Sanjay S. Dhotre regarding need to expedite the gauge conversion of the Ratlam-Fatehabad-Indore-Mhow-Khandwa-Amalakhurd-Akot-Akola Section.
- (8) Shri A.T. Nana Patil regarding need to fix remunerative price of agricultural produce keeping in view the cost of inputs in involved.
- (9) Shri Dilip Kumar Mansukhlal Gandhi regarding need to improve power situation in Maharashtra State.
- (10) Shri Kamlesh Paswan regarding need to declare Dughdeswarnath Temple at Rudrapur in Deoria district, Uttar Pradesh as a tourist place and provide basic facilities at the temple site.
- (11) Smt. Ranjeet Ranjan regarding need to undertake rejuvenation of canals in Bihar to facilitate irrigation of agricultural fields in Bihar.
- (12) Shri Kodikunnil Suresh regarding need to release balance funds announced under Kuttanad Package for mitigation of floods and regulation of flood water in Kuttanadu region of Kerala.
- (13) Dr. P. Venugopal regarding need to share the additional burden of premium over and above 2% of the sum insured under the National Crop Insurance Programme equally with Government of Tamil Nadu.
- (14) Shri Suvendu Adhikari regarding need to exempt the co-operative banks from the ambit of Income Tax Act.

- (15) Shri Rabindra Kumar Jena regarding need to provide adequate financial assistance for foolproof maritime security in the coastal region of Odisha.
- (16) Shri Vinayak B. Raut regarding need to acquire the residential Bungalow of Homi J. Bhabha, the eminent nuclear physicist at Malabar Hill in Mumbai and convert it into a National Heritage building.
- (17) Shri Kinjarapu Ram Mohan Naidu regarding need to allocate sufficient funds to tackle the kidney diseases in Uddanam area of Srikakulam district of Andhra Pradesh.
- (18) Shri P. Karunakaran regarding need to increase import duty on rubber.
- (19) Shri Ponguleti Srinivasa Reddy regarding need to establish a Steel Plant at Bayyaram in Telangana State.
- (20) Shri Jai Prakash Narayan Yadav regarding need to accord 'National Fair' Status to Shravani Mela of Sultangani, Bihar.

#12.18 P.M.

[®]7. Statutory Resolution-Negatived

Time Taken: 1 Hr. 01 Mt.

Shri Adhir Ranjan Chowdhury moved following resolution:-

"That this House disapproves of the Telecom Regulatory Authority of India (Amendment) Ordinance, 2014 (No. 3 of 2014) promulgated by the President on 28 May, 2014".

After discussion, as indicated in **para 8** below, the Resolution was negatived.

[®]8. Government Bill – Passed

The Telecom Regulatory Authority of India (Amendment) Bill, 2014

Motion for consideration of the Bill was moved by Shri Ravi Shankar Prasad.

The following members took part in the combined debate on the Resolution (vide **para 7** above) and the motion for consideration of the Bill:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Shri Rajiv Pratap Rudy
- 3. Dr. M. Thambidurai
- 4. Shri Sudip Bandyopadhyay
- 5. Dr. Dharam Vira Gandhi
- 6. Shri N.K. Premachandran
- 7. Shri Rajesh Rajan
- 8. Shri Mallikarjun Kharge

Shri Ravi Shankar Prasad replied to the combined debate.

[#] From 12.16 P.M. to 12.18 P.M., Members raised matters of urgent public importance [@]Discussed together.

The motion for consideration of the Bill was adopted and the clauseby-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ravi Shankar Prasad.

The motion was adopted and the Bill was passed.

1.19 P.M.

- 9. (I) The Budget (Railways) 2014-15
 - (II) Demands for Excess Grants (Railways) 2011-12

Time Allotted: 10 Hrs. Time Taken: 8 Hrs. 17 Mts.

Balance: 1 Hr. 43 Mts.

Further combined discussion on the following items of business was taken up:-

- (i) General Discussion on the Budget (Railways) 2014-15 and;
- (ii) Demands for Excess Grants Nos. 12 and 13 in respect of Budget (Railways) 2011-12.

The following members took part in the combined debate:-

- 1. Shri Yogi Adityanath (resumed his speech)
- 2. Shri Dinesh Trivedi
- 3. Shri Kalikesh N. Singh Deo
- 4. Shri Chandrakant Khaire
- 5* Shri Sharad Tripathi
- 6. Shri Ram Mohan Naidu Kinjarapu
- 7* Shri Devji M. Patel
- 8. Shri Kadiyam Srihari
- 9* Shri B.S. Yediyurappa
- 10. Shri M.B. Rajesh
- 11* Shri Satish Kumar Gautam
- 12* Smt. Santosh Ahlawat
- 13* Shri Kapil Moreshwar Patil
- 14* Dr. Yashwant Singh
- 15* Smt. Rama Devi
- 16* Dr. Heena Vijaykumar Gavit
- 17* Shri Dharmendra Yadav

^{*}Written speeches were laid on the Table.

- 18. Shri Ram Chandra Paswan
- 19* Shri Rabindra Kumar Jena
- 20* Shri Bhartruhari Mahtab
- 21* Shri Rahul Kaswan
- 22* Shri P.K. Biju
- 23* Shri R. Dhruvanarayana
- 24* Smt. P.K. Shreemathi Teacher
- 25. Shri Dhananjay Mahadik
- 26* Shri B. Senguttuvan
- 27. Shri K.H. Muniyappa
- 28. Shri P.C. Mohan
- 29. Shri Jai Prakash Narayan Yadav
- 30* Kumari Shobha Karandlaje
- 31. Shri Sher Singh Ghubaya
- 32. Shri Akshay Yadav
- 33* Shri R. Parthipan
- 34* Shri Dinesh Kashyap
- 35* Shri Ajay Misra Teni
- 36. Shri Rattan Lal Kataria
- 37* Shri Birendra Kumar Choudhary
- 38* Shri Prem Das Rai
- 39. Shri H.D. Devegowda
- 40* Sadhvi Niranjan Jyoti
- 41* Shri Babulal Choudhary
- 42. Shri K.N. Ramachandran
- 43* Shri Krupal Balaji Tumane
- 44. Shri E. Ahmad

^{*}Written speeches were laid on the Table.

- 45* Shri Keshav Prasad Maurya
- 46* Dr. Shrikant Eknath Shinde
- 47. Shri Badruddin Ajmal
- 48. Shri P.P. Chaudhary
- 49* Dr. K. Gopal
- 50* Shri P. Kumar
- 51* Smt. R. Vanaroja
- 52* Shri Arjunlal Meena
- 53* Shri Chintaman Navasha Wanga
- 54. Shri Rajeev Satav
- 55* Shri P.C. Gaddigoudar
- 56* Prof. Chintamani Malviya
- 57* Shri Chandulal Sahu
- 58* Dr. Banshilal Mahato
- 59* Smt. Supriya Sule
- 60. Shri Suvendu Adhikari
- 61* Shri Bidyut Baran Mahato
- 62. Shri Gajanan Kirtikar
- 63* Shri K. Parasuraman
- 64. Shri Ram Kumar Sharma
- 65* Shri R.K. Bharathi Mohan
- 66* Shri Mohanbhai Kalyanjibhai Kundariya
- 67* Shri Nalin Kumar Kateel
- 68* Dr. Ratna (Nag) De
- 69. Dr. Satyapal Singh
- 70* Shri Dilipkumar Mansukhlal Gandhi
- 71* Shri Harishchandra Chavan
- 72* Shri V. Elumalai

^{*}Written speeches were laid on the Table.

- 73* Shri Devusinh Chauhan
- 74. Shri Dharam Vira Gandhi
- 75. Shri Thota Narasimham
- 76* Shri K. Ashok Kumar
- 77. Shri K.C. Venugopal
- 78* Smt. Anju Bala
- 79* Smt. Rekha Verma
- 80* Shri Naranbhai Bhikhabhai Kachhadia
- 81. Shri Vijay Kumar Hansdak
- 82* Shri Harinarayan Rajbhar
- 83. Shri Janardan Singh Sigriwal
- 84. Shri Vijay Kumar S.R.
- 85* Shri Vishnu Dayal Ram
- 86. Shri Ram Tahal Chaudhary
- 87* Shri Shivkumar Udasi
- 88. Shri Jose K. Mani
- 89. Kunwar Bharatendra Singh
- 90* Shri P.R. Senthilnathan
- 91. Shri Rajesh Ranjan
- 92* Shri Ramsinh Rathwa
- 93* Shri Jasvantsinh Sumanbhai Bhabhor
- 94. Shri Ganesh Singh
- 95* Shri Om Birla
- 96* Shri Ramcharan Bohra
- 97* Shri P. Karunakaran
- 98. Shri Santosh Kumar
- 99* Shri Chandra Prakash Joshi

^{*}Written speeches were laid on the Table.

- 100. Shri Jagdambika Pal
- 101* Shri Sukhbir Singh Jaunapuria
- 102* Shri Prahlad Singh Patel
- 103* Shri Kaushalendra Kumar
- 104* Shri Shrirang Appa Barne
- 105. Shri C.N. Jayadevan
- 106* Shri Janardan Mishra
- 107* Shri M. Murli Mohan
- 108. Shri Rajveer Singh
- 109. Dr. Virendra Kumar
- 110* Shri Shailesh Kumar
- 111. Dr. Bhola Singh
- 112. Shri Bhanu Pratap Singh Verma
- 113. Shri M.K. Raghavan
- 114. Shri Ravindra Kumar Pandey
- 115* Shri Sanjay Dhotre
- 116* Shri P.R. Sundaram

The discussion was not concluded.

[#]8.47 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 15th July, 2014.)

P. SREEDHARAN, Secretary-General.

^{*} Written speeches were laid on the Table.

[#] From 8.05 P.M. to 8.47 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, July 15, 2014/Ashadha 24, 1936(Saka)

No.13

11.00 A.M.

1. Starred Questions

Starred Question Nos. 101–103 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.41 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 104–120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 586–774 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2012-2013.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2012-2013.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2012-2013.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2012-2013.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the year 2012-2013.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2012-2013.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2010-2011.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2011-2012.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2012-2013.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2012-2013.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2012-2013, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 2012-2013.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2011-2012.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the

- North Central Zone Cultural Centre, Allahabad, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Allahabad, for the year 2012-2013.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Brahmaputra Cracker and Polymer Limited and the Ministry of Chemicals and Fertilizers for the year 2014-2015.
 - (ii) Memorandum of Understanding between the Karnataka Antibiotics and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2014-2015.
 - (iii) Memorandum of Understanding between the Bengal Chemicals and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2014-2015.
 - (iv) Memorandum of Understanding between the the Hindustan Antibiotics Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2014-2015.
- (26) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the years 2011-2012 and 2012-2013 within the stipulated period of nine months after the close of the respective accounting years.
- (27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2012-2013.

- (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2010-2011.
 - (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-
 - (i) The Indo-Tibetan Border Police Force, Combatant Accounts Cadre, Group 'A' and 'B' Posts Recruitment Rules, 2014 published in Notification No. G.S.R. 209(E) in Gazette of India dated 25th March, 2014.
 - (ii) The Indo-Tibetan Border Police Force, Animal Transport Cadre (Non-gazetted) Recruitment (Amendment) Rules, 2014 published in Notification No. G.S.R. 359(E) in Gazette of India dated 27th May, 2014.
 - (iii) The Indo-Tibetan Border Police Force, General Duty Cadre (Group 'A' Posts) Recruitment (Amendment) Rules, 2014 published in Notification No. G.S.R. 94(E) in Gazette of India dated 18th February, 2014.
- (30) A copy each of the following Notifications (Hindi and English versions) issued under Sections 27 and 28 of the Insecticides Act, 1968:-
 - (i) The Banning of Mirex Order, 2014 published in Notification No. S.O. 910(E) in Gazette of India dated 27th March, 2014.

- (ii) The Banning of Hexachlorobenzene Order, 2014 published in Notification No. S.O. 911(E) in Gazette of India dated 27th March, 2014.
- (31) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the National Scheduled Castes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2014-2015.
 - (ii) Memorandum of Understanding between the National Safai Karamcharis Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2014-2015.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 14th July, 2014, Rajya Sabha agreed without any amendment to the Andhra Pradesh Reorganisation (Amendment) Bill, 2014.

5. Motion for election to the Committee on Official Language

Shri Kiren Rijiju on behalf of Shri Rajnath Singh moved the following motion:-

"That in pursuance of section 4(2) of the Official Languages Act, 1963, the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to be members of the Committee on Official Language to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon in accordance with section 4(3) of the said Act."

The motion was adopted.

8

6. **Statement by Minister**

The Minister of External Affairs made a statement regarding reported meeting of an Indian Journalist with Hafiz Saeed in Pakistan.

*12.12 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1)Shri Bharat Singh regarding need to start work on multipurpose project for development of various facilities in Ballia Parliamentary Constituency, Uttar Pradesh.
- (2) Shri Bhanu Pratap Singh Verma regarding need to extend Shram Shakti Express running between New Delhi to Kanpur upto Jhansi.
- (3) Smt. Jayshreeben K. Patel regarding need to expedite development of National Highway No. 228 declared as a Dandi Heritage route.
- (4) Shri Devji M. Patel regarding need to provide better railway connectivity in Jalore Parliamentary Constituency in Rajasthan.
- (5) Shri Jagdambika Pal regarding need to ensure timely payment of honorarium to Accredited Social Health Activists under National Rural Health Mission in Uttar Pradesh and also enhance the amount of honorarium paid to them.
- Shri Suresh Angadi regarding need to provide adequate compensation to (6) farmers of Kammakeri village in Belgaum Parliamentary constituency in Karnataka in lieu of acquisition of their farm land for Kudachi-Bagalkot railway project in the State.

^{*}From 12.13 P.M. to 12.17 P.M., Members raised matters of urgent public importance.

- (7) Shri Naranbhai Kacchadia regarding need to undertake gauge conversion of Khijadiya-Amreli-Visavadar-Junagarh railway line and expedite survey work of new railway line in Amreli Parliamentary Constituency, Gujarat.
- (8) Dr. Satya Pal Singh regarding need to augment and improve railway facilities providing better railway connectivity in Baghpat Parliamentary Constituency in Uttar Pradesh.
- (9) Shri Om Birla regarding need to exempt Bundi city in Rajasthan from the forest laws applicable to regions surrounding Ramgarh wildlife sanctuary to facilitate the development works in the city.
- (10) Shri Rajeev S. Satav regarding need to improve BSNL service in Hingoli Parliamentary Constituency, Maharashtra.
- (11) Shri R. P. Marutharajaa regarding need to set up a Textile Park in Perambalur district, Tamil Nadu.
- (12) Shri Elumalai V. regarding need to construct a bridge or underpass on NH-45 at Kootteripattu village under Arani Parliamentary Constituency, Tamil Nadu.
- (13) Prof. Saugata Roy regarding need to build a deep sea port with railway connectivity at Sagar Islands in West Bengal.
- (14) Smt. Satabdi Roy regarding need to undertake repair and conversion of National Highway No. 60 into four lane in West Bengal.
- (15) Prof. Sadhu Singh regarding need to conduct a CBI inquiry into the kidnapping and disappearance of children and youth in Punjab.
- (16) Shri Santosh Kumar regarding need to fix the Minimum Support Price of Maize particularly in Purnia Parliamentary Constituency, Bihar.
- (17) Shri Mohammad Faizal regarding need to double the quota of MBBS seats for Lakshadweep.
- (18) Shri Jose K. Mani regarding need to amend Securitisation Act, 2002 providing for relief and exemption to the Rubber Plantation sector from attachment of collateral in the event of non-payment of farm loan.

(Due to interruptions, Lok Sabha adjourned at 12.19 P.M. and re-assembled at 12.45 P.M.)

[@]12.45 P.M.

8. Submission by Members

Regarding situation in Gaza due to alleged attack by Israeli forces on Palestine civilians.

The following members made submission regarding situation in Gaza due to alleged attack by Israeli forces on Palestine civilians:-

- 1* Kumari Mehbooba Mufti
- 2. Dr. Shashi Tharoor
- 3. Shri E. Ahmad
- 4. Prof. Saugata Roy
- 5. Dr. M. Thambidurai
- 6. Shri P. Karunakaran
- 7. Shri Asaduddin Owaisi
- 8. Shri Mulayam Singh Yadav

Shri P.K. Biju associated.

Shri M. Venkaiah Naidu responded.

[®] From 12.45 P.M. to 1.00 P.M., Members raised matters of urgent public importance *At 12.08 P.M.

1.01 P.M.

- 9. (I) The Budget (Railways) 2014-15
 - (II) Demands for Excess Grants (Railways) 2011-12

Time Taken: 13 Hrs. 16 Mts.

Further combined discussion on the following items of business was taken up:-

- (i) General Discussion on the Budget (Railways) 2014-15 and;
- (ii) Demands for Excess Grants Nos. 12 and 13 in respect of Budget (Railways) 2011-12.

The following members took part in the combined debate:-

- 1. Shri Pralhad Joshi
- 2* Shri Sudheer Gupta
- 3* Shri Haribhai Chaudhary
- 4* Shri G. Hari
- 5* Shri C. Mahendran
- 6* Shri Chand Nath
- 7* Shri Mullappally Ramchandran
- 8* Shri Rajendra Agrawal
- 9* Shri M. Udhayakumar
- 10* Shri Anil Shirole
- 11* Smt. Poonam Mahajan
- 12* Shri Prasanna Kumar Patasani
- 13* Adv. Joice George
- 14* Shri V. Panenerselvam
- 15* Shri J.J.T. Natterjee
- 16* Shri Adhalrao Patil Shivajirao
- 17* Shri K.R.P. Prabakaran
- 18* Smt. K. Maragatham

^{*}Written speeches were laid on the Table.

- 19* Smt. Ranjeet Ranjan
- 20* Shri R.P. Marutharajaa
- 21* Dr. Sidhant Mohapatra
- 22* Shri P. Srinivasa Reddy
- 23* Shri Ramchandra Hansdah
- 24. Shri Tamradhwaj Sahu
- 25. Shri T.G. Venkatesh Babu
- 26* Kunwar Sarvesh Kumar
- 27* Shri Ravinder Kushawaha
- 28* Shri Ajay Nishad
- 29* Dr. Swami Sakshiji Maharaj
- 30* Shri Ramdas C. Tadas
- 31* Shri Tariq Anwar
- 32. Shri Mekapati Raja Mohan Reddy
- 33* Shri A. Anwhar Raajha
- 34. Shri Hansraj Gangaram Ahir
- 35* Shri Jhina Hikaka
- 36* Smt. Sakuntala Laguri
- 37* Smt. Rita Tarai
- 38* Shri Nagendra Kumar Pradhan
- 39* Smt. Darshana Vikram Jardosh
- 40. Shri Vinayak Bhaurao Raut
- 41. Shri Ram Kripal Yadav
- 42* Smt. Krishna Raj
- 43* Smt. Rakshatai Khadse
- 44. Shri R. Radhakrishnan
- 45. Shri Dushyant Chautala
- 46* Dr. Subhash Ramrao Bhamre

^{*}Written speeches were laid on the Table.

- 47. Shri Neiphiu Rio
- 48* Shri P. Nagarajan
- 49* Dr. Prabas Kumar Singh
- 50. Shri Ramesh Bidhuri
- 51. Shri P.V. Midhun Reddy
- 52. Dr. Anbumani Ramadoss
- 53 Shri Rajan Vichare
- 54. Shri Sushil Kumar Singh
- 55* Shri B. Sriramulu
- 56. Shri N.K. Premachandran
- 57. Shri Abhishek Singh
- 58* Shri Anto Antony
- 59. Shri Kesineni Srinivas
- 60* Shri Devendra Singh alias Bhole Singh
- 61* Shri Sanjay Haribhau Jadhav
- 62. Shri Sunil Kumar Singh
- 63* Shri Mohanbhai Kalyanjibhai Kundariya
- 64. Shri Nandi Yellaiah
- 65* Shri Ladu Kishore Swain
- 66* Shri Nanabhau Falgunrao Patole
- 67. Shri C.R. Chaudhary
- 68. Shri Nagesh Godam
- 69* Dr. Kirit Premjibhai Solanki
- 70* Sadhvi Savitri Bai Phule
- 71. Shri Bharat Singh
- 72. Shri Jitendra Chaudhury
- 73 Shri Lallu Singh
- 74. Shri Balabhadra Majhi

^{*}Written speeches were laid on the Table.

- 75* Smt. Sandhya Roy
- 76* Shri Sudip Bandyopadhyay
- 77. Shri Kamalbhan Singh Marabi
- 78* Adv. Narendra Keshav Sawaikar
- 79. Shri Bhagwant Mann
- 80. Smt. Jayshreeben Patel
- 81* Shri Brijbhushan Sharan Singh
- 82* Smt. Aparupa Poddar
- 83. Shri C.L. Ruala
- 84* Shri Kodikunnil Suresh
- 85* Shri Subhash Baheria
- 86* Shri A.T. Nana Patil
- 87* Smt. Poonamben Hematbhai Maadam
- 88. Shri Virender Kashyap
- 89* Dr. Ramesh Pokhriyal Nishank
- 90* Shri Kamlesh Paswan
- 91* Shri C. Gopalakrishnan
- 92. Dr. Thokchom Meinya
- 93* Shri Bodh Singh Bhagat
- 94. Shri C.R. Patil
- 95. Smt. Santosh Ahlawat
- 96. Shri Deepender Singh Hooda
- 97* Dr. Kulamani Samal
- 98* Dr. A. Sampath
- 99* Shri Lakhan Lal Sahu
- 100. Shri Hukum Singh
- 101. Shri Jugal Kishore Sharma
- 102* Prof. Ravindra Vishwanath Gaikwad

^{*}Written speeches were laid on the Table.

- 103. Shri Daddan Mishra
- 104* Shri Pankaj Chowdhary
- 105* Shri Vikram Usendi
- 106. Shri Bharon Prasad Mishra
- 107* Shri Innocent
- 108. Shri Vinod Kumar Sonkar
- 109* Shri Pashupati Nath Singh
- 110. Smt. Jyoti Dhurve
- 111* Shri Ram Charitra Nishad
- 112* Shri Anurag Singh Thakur
- 113. Dr. Mahendra Nath Pandey
- 114. Shri Varaprasad Rao Velagapalli
- 115* Shri Ashok Mahadeorao Nete
- 116* Shri Md. Badaruddoza Khan
- 117* Smt. Kamla Devi Patle
- 118* Shri Rahul Ramesh Shewale
- 119* Shri Vinod Khanna
- 120* Shri Ashwini Kumar Choubey
- 121* Shri Ravindra Kumar Ray
- 122* Shri Kirti Vardhan Singh
- 123* Shri S.S. Ahluwalia
- 124* Dr. Ramshankar Katheria

Shri D.V. Sadananda Gowda replied to the combined debate.

All the Demands for Excess Grants Nos. 12 and 13 for the amount shown under column 3 of the printed List of Demands for Excess Grants (Railways) for 2011-2012 were voted in full.

^{*}Written speeches were laid on the Table.

5.47 P.M.

10. Government Bill – Introduced

The Appropriation (Railways) No.2, 2014.

11. Government Bill - Passed

The Appropriation (Railways) No.2, 2014.

The motion for consideration of the Bill was moved by Shri D.V. Sadananda Gowda.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri D.V. Sadananda Gowda.

The motion was adopted and the Bill was passed.

12. Motion regarding Suspension of Rule 331 G

Shri M. Venkaiah Naidu moved the following motion:-

"That Rule 331G of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the discussion and voting on the Demands for Grants (Railways) for 2014-15 be suspended."

The motion was adopted.

5.54 P.M.

13. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, as you are aware the House would now vote the Demands for Grants (Railways) for the year 2014-2015. Although Rule 331 G of the Rules of Procedure has been suspended to enable the House to pass the Demands for Grants without the same being referred to the Departmentally Related Standing Committee, the Demands would, however, stand referred to the Standing Committee on Railways, after it has been constituted, for examination and report to the House so that the Committee can make suitable recommendations which may be used in the preparation of Demands for Grants for the next year."

14. The Budget (Railways) – 2014–2015(Demands for Grants (Railways) for 2014-15)

The Speaker made the following observation:-

"Hon'ble Members, as you are aware, Business Advisory Committee *vide* its report adopted on 11 July, 2014 has recommended that the Demands for Grants (Railways) for the year 2014-2015 may be taken up immediately after completion of items relating to general discussion on Budget (Railways), 2014-2015 and discussion and voting on Excess Demands for Grants (Railways) for 2011-2012 and passed without discussion. As sufficient time for moving of cut motions is not available, I treat all the cut motions, which have been circulated, as moved."

Demands for Grants Nos. 1 to 16 in respect of Budget (Railways) for 2014 – 2015

All the cut motions treated as moved were negatived.

All the Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for the amounts shown under column 4 of printed list of Demands for Grants (Railways) for 2014-15 were voted in full.

5.56 P.M.

15. Government Bill – Introduced

The Appropriation (Railways) No. 3 Bill, 2014.

16. Government Bill – Passed

The Appropriation (Railways) No. 3 Bill, 2014.

The motion for consideration of the Bill moved by Shri D.V. Sadananda Gowda was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri D.V. Sadananda Gowda.

The motion was adopted and the Bill was passed.

#6.39 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 16th July, 2014.)

P. SREEDHARAN, Secretary-General.

[#] From 6.00 P.M. to 6.39 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, July 16, 2014/Ashadha 25, 1936(Saka)

No.14

11.00 A.M.

1. Starred Questions

Starred Question Nos. 121–126 were orally answered. Replies to Starred Question Nos. 127–140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 775–984 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts* of the National Capital Region Planning Board for the year 2011-2012 within the stipulated period of nine months after the close of the accounting year.
- (2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts[®] of the Kolkata Metro Rail Corporation Limited for the year 2011-2012 within the stipulated period of nine months after the close of the accounting year.

^{*} The Annual Report and Audited Accounts was laid on the Table on 13.3.2013.

[®] The Annual Report and Audited Accounts was laid on the Table on 8.5.2013.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2012-2013.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2012-2013, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Roorkee, Roorkee, for the year 2012-2013.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2012-2013.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Technology, Kokrajhar, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Technology, Kokrajhar, for the year 2012-2013.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the

- Indian Institute of Technology Mandi, Mandi, for the year 2012-2013.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Mandi, Mandi, for the year 2012-2013.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Indore, Indore, for the year 2012-2013, together with Audit Report thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the State Education Mission Authority of Meghalaya (Sarva Shiksha Abhiyan), Shillong, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the State Education Mission Authority of Meghalaya (Sarva Shiksha Abhiyan), Shillong, for the year 2012-2013.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Sarva Siksha Mission, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Paschim Banga Sarva Siksha Mission, Kolkata, for the year 2012-2013.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

- (17) (i) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Classical Tamil, Chennai, for the year 2012-2013, together with Audit Report thereon.
 - (ii) Statement regarding Review (Hindi and English versions) on the Audited Accounts of the Central Institute of Classical Tamil, Chennai, for the year 2012-2013.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2012-2013, together with Audit Report thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2012-2013, together with Audit Report thereon.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of Notification No. S.O. 402(E) (Hindi and English versions) published in Gazette of India dated 4th February, 2014, notifying species of plants and animals which are on the verge of extinction, mentioned therein, in the State of Punjab issued under Section 38 of the Biological Diversity Act, 2002.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 15th July, 2014, Rajya Sabha agreed without any amendment to the Telecom Regulatory Authority of India (Amendment) Bill, 2014.

5. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office, Personnel, Public Grievances and Pensions, Department of Atomic Energy and Department of Space made a statement regarding the issue of Civil Services Examination conducted by USPC.

6. Motion for election to the National Khadi and Village Industries Board

Shri Kalraj Mishra moved the following motion :-

"That in pursuance of Section 10 of Khadi and Village Industries Commission Act, 1956 read with rules 15 and 17 of Khadi and Village Industries Commission Rules, 2006 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Khadi and Village Industries Board subject to the other provisions of the said Act and rules made thereunder."

The motion was adopted.

7. Motion for election to the National Tiger Conservation Authority

Shri Prakash Javadekar moved the following motion:-

"That in pursuance of clause (c) of sub-section (2) of section 38L of the Wild Life (Protection) Act, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Tiger Conservation Authority, subject to the other provisions of the said Act."

The motion was adopted.

8. Motion for election to the Coir Board

Shri Kalraj Mishra moved the following motion :-

"That in pursuance of clause(e) of sub-rule (1) of the rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coir Board, for a term to be specified by the Central Government."

The motion was adopted.

*12.11 P.M.

9. Government Bill – Introduced

The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2014.

10. Statement regarding Ordinance-Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Ordinance, 2014 (No.1 of 2014) was laid on the Table of the House.

^{*}From 12.11 P.M. to 12.16 P.M., Members raised matters of urgent public importance.

12.16 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ashok Mahadeorao Nete regarding need to provide mandatory 19 percent reservation to Other Backward Classes of Gadchiroli district, Maharashtra.
- (2) Shri Sushil Kumar Singh regarding need to release fund under L.W.E. Phase-II scheme to restart construction of roads in Aurangabad, Gaya, Nawada, Jamui and Arwal districts of Bihar.
- (3) Shri Chand Nath regarding need to ensure appointment of members in Bhakra Beas Management Board from the stakeholder States on rotation basis.
- (4) Shri Rakesh Singh regarding need to set up a Science Centre along with a Planetarium at Jabalpur, Madhya Pradesh.
- (5) Shri Kirti Azad regarding need to accord Central University status to Rajendra Agricultural University, Pusa Samastipur, Bihar.
- (6) Smt. Darshana Vikram Jardosh regarding need to fill-up all vacant posts in post offices of Surat in order to streamline the functioning of postal services in South Gujarat.
- (7) Shri Arjun Lal Meena regarding need to set up a Passport Office at Udaipur Divisional Headquarters in Rajasthan.
- (8) Shri Ganesh Singh regarding need to open an IIT or IIM alongwith Central Agricultural Research Institute at Satna, Madhya Pradesh and to upgrade Chitrakoot Gramodaya Vishwavidyalaya in the State as Central University.
- (9) Shri Yogi Adityanath regarding need to include Bhojpuri language in the Eighth Schedule to the Constitution.

- (10) Shri Rahul Kaswan regarding need to run train NO. 22481/22482 (Jodhpur-Delhi) on daily basis and extend it upto Haridwar in Uttarakhand.
- (11) Shri M.I. Shanavas regarding need to review the reports of Prof. Madhav Gadgil and Dr. K. Kasturirangan on Western Ghats to safeguard the interests of Kerala.
- (12) Prof. K.V. Thomas regarding need to addres the problem of fishermen/traditional communities living in the coastal areas of Kerala.
- (13) Shri A. Anwhar Raajhaa regarding need to lift the ban on fishing of white, red and black variety of See-cucumbers.
- (14) Shri Sultan Ahmed regarding need to provide banking and ATM facilities in Howrah district in West Bengal.
- (15) Dr. Sidhant Mohapatra regarding need to formulate a comprehensive action plan to ensure quality and good yield of iodized salt in Ganjam coast under Berhampur Constituency, Odisha.
- (16) Dr. Kulamani Samal regarding need to increase the frequency of direct trains running between Puri and Paradip in Odisha.
- (17) Shri Sanjay Haribhau Jadhav regarding need to ensure proper distribution of compensation to all the eligible farmers in Parbhani district of Maharashtra.
- (18) Maulana Badruddin Ajmal regarding need to provide a proper and permanent solution to the issue of foreigners in Assam.
- (19) Shri N.K. Premachandran regarding need to start ESIC medical college in Parippally, Kollam district, Kerala.

*12. Report of Business Advisory Committee

Shri Santosh Kumar Gangwar presented the Second Report of Business Advisory Committee.

^{*}At 2.53 P.M.

12.17 P.M.

13. (I) Budget (General)-2014-15

(II) Demands for Excess Grants (General) -2011-12

Time Recommended by BAC: 10 Hrs.

Time Taken: 5 Hrs. 45 Mts.

Balance: 4 Hrs. 15 Mts.

Combined discussion on the following items of business was taken up.

- (i) General Discussion on the Budget (General)–2014-15; and
- (ii) Demands for Excess Grants Nos. 13, 21, 24, 31 and 100 in respect of Budget (General)–2011-12

The following members took part in the combined debate:-

- 1. Shri Jyotiraditya M. Scindia
- 2[#] Shri Jayant Sinha

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

- 3. Dr. M. Thambidurai
- 4. Shri Sudip Bandyopadhyay
- 5. Shri Bhartruhari Mahtab
- 6* Shri Kodikunnil Suresh
- 7* Shri M. Udhayakumar
- 8. Shri Adhalrao Patil Shivajirao
- 9. Shri M. Sriniyasa Rao
- 10. Shri A.P. Jithender Reddy
- 11. Shri Mohammad Salim
- 12* Shri Ganesh Singh
- 13* Shri Harinarayan Rajbhar
- 14. Shri Varaprasada Rao Velagapalli

[#]He resumed his speech after the House re-assembled.

^{*}Written speeches were laid on the Table.

- 15. Shri Chirag Paswan
- 16. Shri Tariq Anwar
- 17. Dr. Shashi Tharoor
- 18* Shri Anil Shirole
- 19. Dr. Kirit Somaiya
- 20* Shri Devusinh Chauhan
- 21. Shri A. Anwhar Raajhaa
- 22* Dr. Virendra Kumar
- 23. Shri B.S. Yediyurappa
- 24. Shri Dharam Vira Gandhi
- 25. Shri Bhagat Singh Koshyari
- 26. Shri Anandrao Adsul
- 27. Dr. Ravindra Babu
- 28. Shri A. Arunmozhithevan

The discussion was not concluded.

#7.41 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 17th July, 2014.)

P. SREEDHARAN, Secretary-General.

^{*}Written speeches were laid on the Table.

[#] From 7.02 P.M. to 7.41 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, July 17, 2014/Ashadha 26, 1936(Saka)

No.15

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Kanety Mohana Rao, a member of the First Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 141–145 were orally answered. Replies to Starred Question Nos. 146–160 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 985-1214 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the WAPCOS Limited and the Ministry of Water Resources for the year 2014-2015.

- (ii) Memorandum of Understanding between the National Projects Construction Corporation Limited and the Ministry of Water Resources for the year 2014-2015.
- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the National Textile Corporation Limited and the Ministry of Textiles for the year 2014-2015.
 - (ii) Memorandum of Understanding between the National Jute Manufactures Corporation Limited and the Ministry of Textiles for the year 2014-2015.
 - (iii) Memorandum of Understanding between the National Handloom Development Corporation Limited and the Ministry of Textiles for the year 2014-2015.
 - (iv) Memorandum of Understanding between the Jute Corporation of India Limited and the Ministry of Textiles for the year 2014-2015.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2012-2013.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Notification No. S.O. 294(E) (Hindi and English versions) published in Gazette of India dated 31st January, 2014, stipulating that a minimum of 90% of the production of foodgrains and 20% of sugar would be packed in jute packaging material during jute year 2013-14 under sub-section (2) of Section 3 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2012-2013.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2012-2013.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2014-2015.
- (10) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the THDC Limited and the Ministry of Power for the year 2014-2015.
 - (ii) Memorandum of Understanding between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2014-2015.
 - (iii) Memorandum of Understanding between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2014-2015.
 - (iv) Memorandum of Understanding between the NHPC Limited and the Ministry of Power for the year 2014-2015.
- (11) A copy of the Damodar Valley Corporation (salaries, allowances and other conditions of service of the Chairman, Members and Member-Secretary of the Corporation) Amendment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 196(E) in Gazette of India dated 20th March, 2014 issued under sub-section (1) of Section 59 of the Damodar Valley Corporation Act, 1948.
- (12) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved

for them in recruitment and promotion categories on the Railways for the year ending 31st March, 2013.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Rail Land Development Authority, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rail Land Development Authority, New Delhi, for the year 2011-2012.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following Notifications (Hindi and English versions) issued under Sections 2, 20 & 36 of the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013:-
 - (i) G.S.R. 376(E) published in Gazette of India dated 4th June, 2014, notifying that any person engaged to clean water flush sanitary latrines in railway passenger coaches or station area or railway tracks in station area shall be provided the protective gear and devices, mentioned therein.
 - (ii) G.S.R. 377(E) published in Gazette of India dated 4th June, 2014, notifying "railway authority" means the Additional Divisional Railway Manager of the jurisdiction of respective Divisions and for Institutes, Workshops, Sheds etc. Falling in Division's jurisdiction and the Senior Administration Grade or Junior Administration Grade Officer of the Department maintaining the sanitation in the jurisdiction of respective Production Units or Research Designs and Standard Organisation.
 - (iii) G.S.R. 378(E) published in Gazette of India dated 4th June, 2014, appointing the Health or Commercial Inspectors, wherever assigned

the duties of monitoring cleanliness, are hereby vested with the powers, within their jurisdiction, which shall be decided by the Officer nominated by the Additional Divisional Railway Manager in the Division and the Senior Administrative Grade or Junior Administrative Grade Officer of the Department maintaining the sanitation for the jurisdiction of respective Production Units or research Designs and Standards Organisation respectively.

(17) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Panchayati Raj for the year 2014-2015.

5* Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Information and Broadcasting; Minister of State (Independent Charge) of the Ministry of Environment, Forest and Climate Change and Minister of State in the Ministry of Parliamentary Affairs made a statement regarding the ratification of Nagoya Protocol during India's Presidency of the Conference of Parties (CoP) to the Convention on Biological Diversity (CBD).

6. Motion for election to the Central Silk Board

Shri Santosh Kumar Gangwar moved the following motion :-

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act."

The motion was adopted.

^{*} At 2.00 P.M. He also laid some portion of his written Statement on the Table.

7. Motion

Shri M. Venkaiah Naidu moved the following motion :-

"That this House do agree with the Second Report of the Business Advisory Committee presented to the House on the 16th July, 2014."

The motion was adopted.

[@]12.03 P.M.

8. Submission by Member

Regarding meeting of a Journalist with Hafiz Saeed

Shri Mallikarjun Kharge made submission regarding meeting of a Journalist with Hafiz Saeed.

Shri M. Venkaiah Naidu responded.

*Smt. Sushma Swaraj also responded.

12.18 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Sadhvi Niranjan Jyoti regarding need to check illegal sand-mining in rivers of Fatehpur and Hamirpur districts of Uttar Pradesh.
- (2) Dr. Nepal Singh regarding need to improve the standard of higher education in the country.
- (3) Shri Bidyut Baran Mahato regarding need to ensure proper implementation of Pradhan Mantri Gram Sadak Yojana in Jamshedpur Parliamentary Constituency, Jharkhand.

[®]From 12.03 P.M. to 12.17 P.M., Members raised matters of urgent public importance. *At 12.31 P.M.

- (4) Shri Rajesh Verma regarding need to build a dam on river Ghaghara in Sitapur district, Uttar Pradesh to prevent annual flood and erosion caused by the river in the district.
- (5) Shri Babulal Chaudhary regarding need to take necessary measures to construct the broad gauge railway line between Agra and Etawah in Uttar Pradesh.
- (6) Shri Arjun Ram Meghwal regarding need to evolve a mechanism to ensure time-bound payment of agricultural produce procured by Government agencies from farmers under MSP Scheme particularly in Bikaner Parliamentary Constituency, Rajasthan.
- (7) Smt. Anju Bala regarding need to undertake four-laning of National Highway from Kannauj to Sitapur in Uttar Pradesh.
- (8) Shri Ram Tahal Choudhary regarding need to ensure timely payment of pension & gratuity to retired employees of Heavy Engineering Corporation Limited, Ranchi, Jharkhand.
- (9) Col. (Retd.) Sona Ram Choudhary regarding need to sanction adequate funds under Rajiv Gandhi Rural Electrification Mission to facilitate electrification of villages and hamlets under Barmer Parliamentary Constituency, Rajasthan.
- (10) Shri Mullappally Ramachandran regarding need to set up a branch of CGHS at Tellichery or Vatakara in Kerala.
- (11) Shri R.K. Bharathi Mohan regarding need to expedite the completion of Kumbakonam to Virudhachalam broad gauge railway line and extend doubling of railway track from Trichy to Thanjavur upto Kumbakonam in Tamil Nadu.
- (12) Shri K.N. Ramachandran regarding need to set up National Monuments Authority and issue suitable orders to ASI for not insisting upon NoC for construction from people living in Sriperumbudur parliamentary constituency, Tamil Nadu.

- (13) Dr. Ratna De Nag regarding need to ensure better interface between Banks and Self-Help Groups under National Rural Livelihood Mission in the country particularly in Hooghly district of West Bengal.
- (14) Smt. Veena Devi regarding need to ensure better implementation of the mid-day meal scheme in schools in the country.

10. Government Bill – Not taken up

The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities)
Amendment Bill, 2014

On the item being reached, the Minister of Social Justice and Empowerment stated that the Government had no objection if the Bill was referred to the Standing Committee. The Bill was not taken up for consideration and the Speaker observed that it would be referred to the Standing Committee.

12.21 P.M.

11. (I) Budget (General)-2014-15

(II) Demands for Excess Grants (General) –2011-12

Time Taken: 14 Hrs. 03 Mts.

Further combined discussion on the following items of business was taken up.

- (i) General Discussion on the Budget (General)–2014-15; and
- (ii) Demands for Excess Grants Nos. 13, 21, 24, 31 and 100 in respect of Budget (General)–2011-12

The following members took part in the combined debate:-

- 1. Shri Mulayam Singh Yadav
- 2* Shri Harishchandra Chavan
- 3* Shri P. Kumar
- 4* Shri B. Senguttuvan
- 5* Shri V. Elumalai
- 6* Smt. Rakshatai Khadse
- 7* Shri A.T. Nana Patil
- 8* Shri Mullapally Ramachandran
- 9* Shri M.K. Raghavan
- 10* Shri Haribhai Chaudhary
- 11. Dr. Udit Raj
- 12* Shri Sharad Tripathi
- 13* Shri P.C. Gaddigoudar
- 14* Prof. Saugata Roy
- 15. Prof. Sugata Bose
- 16* Shri Dharmendra Yadav
- 17* Shri Rayapati Sambasiva Rao

^{*}Written speeches were laid on the Table.

- 18. Smt. Poonam Mahajan
- 19* Shri G. Hari
- 20* Shri Rakesh Singh
- 21* Shri P.K. Biju
- 22. Shri Prem Singh Chandumajra
- 23* Dr. Ratna (Nag) De
- 24* Shri D.K. Suresh
- 25* Dr. Heena Vijaykumar Gavit
- 26. Shri Rajesh Ranjan
- 27* Shri Abhijit Mukherjee
- 28* Shri Nalin Kumar Kateel
- 29* Sadhvi Niranjan Jyoti
- 30* Shri R. Gopalakrishnan
- 31. Prof. K.V. Thomas
- 32. Shri Om Birla
- 33* Shri Prasanna Kumar Patasani
- 34. Shri Badruddin Ajmal
- 35. Shri Hukmdeo Narayan Yadav
- 36* Shri B. Vinod Kumar
- 37* Adv. Joice George
- 38. Shri H.D. Devegowda
- 39* Shri V. Panneerselvam
- 40* Shri P.P. Chaudhary
- 41. Shri Harishchandra aleas Harish Dwivedi
- 42* Shri Rabindra Kumar Jena
- 43. Shri Tariq Hameed Karra
- 44* Shri Ram Tahal Chaudhary
- 45* Smt. Rama Devi

^{*}Written speeches were laid on the Table.

- 46. Shri Prahlad Singh Patel
- 47* Shri Jugal Kishore Sharma
- 48* Shri C.R. Chaudhary
- 49. Shri Ram Kumar Sharma
- 50. Shri Brijbhushan Sharan Singh
- 51* Adv. Narendra Keshav Sawaikar
- 52* Shri Hemant Tukaram Godse
- 53* Shri P. Karunakaran
- 54. Shri Dushyant Chautala
- 55* Shri Birendra Kumar Choudhary
- 56. Col. Rajyavardhan Rathore
- 57* Shri M.B. Rajesh
- 58. Shri E.T. Mohammad Basheer
- 59* Dr. K. Gopal
- 60. Shri Hari Babu Kambhampati
- 61. Shri Vijay Kumar Hansdak
- 62* Shri Dilip Kumar Mansukhlal Gandhi
- 63* Shri P.R. Senthilnathan
- 64. Dr. Kirit P. Solanki
- 65* Smt. Anju Bala
- 66* Shri Anto Antony
- 67* Dr. A. Sampath
- 68* Shri T.G. Venkatesh Babu
- 69* Smt. Priyanka Singh Rawat
- 70* Shri C. Mahendran
- 71. Shri Mohd. Asrarul Hague
- 72* Shri D.S. Rathod
- 73* Smt. Renuka Butta

^{*}Written speeches were laid on the Table.

- 74* Shri Naranbhai Kachhadiya
- 75* Shri Bairon Prasad Mishra
- 76. Shri Faggan Singh Kulaste
- 77* Shri Pralhad Joshi
- 78. Shri Kaushalendra Kumar
- 79* Shri Thota Narasimham
- 80* Shri Jasvantsinh Sumanbhai Bhabhor
- 81. Shri Chandulal Sahu
- 82* Shri Rahul Kaswan
- 83. Shri Asaduddin Owaisi
- 84. Shri Rajendra Agrawal
- 85. Shri N.K. Premachandran
- 86* Shri Virender Kashyap
- 87. Shri Suresh C. Angadi
- 88. Shri Jose K. Mani
- 89. Smt. Kamla Devi Patle
- 90. Dr. Anbumani Ramadoss
- 91. Smt. Krishna Raj
- 92. Shri C.N. Jayadevan
- 93. Shri P.R. Sundaram
- 94. Shri Ajay Misra Teni
- 95. Shri Tathagata Satpathy
- 96* Shri Ravindra Kumar Pandey
- 97. Shri Laxmi Narayan Yadav
- 98. Kumari Sushmita Dev
- 99. Dr. Mahesh Sharma
- 100* Shri R. Dhruvanarayana
- 101. Shri Rahul Ramesh Shewale

^{*}Written speeches were laid on the Table.

- 102. Shri J.C. Divakar Reddy
- 103. Dr. Manoj Rajoria
- 104* Shri Janardan Singh Sigriwal
- 105. Shri Balka Suman
- 106* Dr. K. Kamraj
- 107. Dr. Ramesh Pokhriyal Nishank
- 108. Smt. P.K. Shreemathi Teacher
- 109. Smt. Darshana Vikram Jardosh
- 110. Shri P. Srinivasa Reddy
- 111* Dr. Shrikant Eknath Shinde
- 112. Shri Gopal Shetty
- 113* Smt. Jayshreeben Patel
- 114* Shri Bhanupratap Singh Verma
- 115. Smt. Ranjeet Ranjan
- 116* Shri Arvind Sawant
- 117. Shri Shailesh (Bulo Mandal) Kumar
- 118. Shri Bidyut Baran Mahato
- 119. Shri Bhagwant Mann
- 120. Smt. Poonamben H. Maadam
- 121* Dr. Thokchom Meinya
- 122* Shri Jagdambika Pal
- 123* Shri Murli Manohar Maganti
- 124* Shri Shrirang Appa Barne

The discussion was not concluded.

#9.01 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 18th July, 2014.)

P. SREEDHARAN, Secretary-General.

^{*}Written speeches were laid on the Table.

[#] From 8.39 P.M. to 9.01 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, July 18, 2014/Ashadha 27, 1936(Saka)

No.16

11.00 A.M.

1. Starred Questions

Starred Question Nos. 161–165 were orally answered. Replies to Starred Question Nos. 166–180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1215–1444 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Finance for the year 2014-2015.
 - (ii) Outcome Budget of the Ministry of Finance for the year 2014-2015.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 35 of the Commission for Protection of Child Rights Act, 2005:-
 - (i) The National Commission for Protection of Child Rights (Amendment) Rules, 2014 published in Notification No. G.S.R. 207(E) in Gazette of India dated 24th March, 2014.

- (ii) The National Commission for Protection of Child Rights (Second Amendment) Rules, 2014 published in Notification No. G.S.R. 315(E) in Gazette of India dated 6th May, 2014.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Scheduled Tribes Finance and Development Corporation and the Ministry of Tribal Affairs for the year 2014-2015.
- (4) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2014-2015.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-
 - (i) The Drugs and Cosmetics (Fourth Amendment) Rules, 2013 published in Notification No. G.S.R. 588(E) in Gazette of India dated 30th August, 2013.
 - (ii) The Drugs and Cosmetics (Sixth Amendment) Rules, 2013 published in Notification No. G.S.R. 724(E) in Gazette of India dated 7th November, 2013.
- (6) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Mazagon Dock Limited and the Department of Defence Production, Ministry of Defence, for the year 2014-2015.
 - (ii) Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Department of Defence Production, Ministry of Defence, for the year 2014-2015.
 - (iii) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2014-2015.
 - (iv) Memorandum of Understanding between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence, for the year 2014-2015.

- (v) Memorandum of Understanding between the Hindustan Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2014-2015.
- (vi) Memorandum of Understanding between the Garden Reach Shipbuilders Engineers Limited and the Department of Defence Production, Ministry of Defence, for the year 2014-2015.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, Delhi, for the year 2012-2013.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Applied Manpower Research, Delhi, for the year 2012-2013.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Environment and Forests for the year 2014-2015.
 - (ii) Outcome Budget of the Ministry of Environment and Forests for the year 2014-2015.
 - (iii) Detailed Demands for Grants of the Ministry of Information and Broadcasting for the year 2014-2015.
 - (iv) Outcome Budget of the Ministry of Information and Broadcasting for the year 2014-2015.

- (12) A copy of the Annual Reports (Hindi and English versions) on the working and activities of the State Bank of India, State Bank of Patiala, State Bank of Mysore, State Bank of Travancore and State Bank of Bikaner & Jaipur, for the year 2013-2014, alongwith Audited Accounts under sub-section (4) of Section 40 of the State Bank of India Act, 1955 as amended by Banking Laws (Amendment) Act, 1985 and sub-section (3) of Section 43 of the State Bank of India (Subsidiary Banks) Act, 1959 as amended by Banking Laws (Amendment) Act, 1985.
- (13) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-
 - (i) Report on the working and activities of the Allahabad Bank for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.
 - (ii) Report on the working and activities of the Bank of Maharashtra for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.
 - (iii) Report on the working and activities of the Central Bank of India for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.
 - (iv) Report on the working and activities of the Dena Bank for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.
 - (v) Report on the working and activities of the Indian Overseas Bank for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.
 - (vi) Report on the working and activities of the Punjab National Bank for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.
 - (vii) Report on the working and activities of the Union Bank of India for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.
 - (viii) Report on the working and activities of the UCO Bank for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.
 - (ix) Report on the working and activities of the Bank of Baroda for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.
 - (x) Report on the working and activities of the Canara Bank for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.

- (xi) Report on the working and activities of the Corporation Bank of India for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.
- (xii) Report on the working and activities of the Indian Bank for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.
- (xiii) Report on the working and activities of the Oriental Bank of Commerce for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.
- (xiv) Report on the working and activities of the Syndicate Bank for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.
- (xv) Report on the working and activities of the United Bank of India for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.
- (xvi) Report on the working and activities of the Vijaya Bank for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.
- (xvii) Report on the working and activities of the Andhra Bank for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.
- (xviii) Report on the working and activities of the Bank of India for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.
- (xix) Report on the working and activities of the Punjab and Sind Bank for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-
 - (i) The Central Bank of India (Employees') Pension (Amendment) Regulations, 2013 published in Notification No. CO/HRD/PEN/01 in weekly Gazette of India dated 30th May, 2014.
 - (ii) The Central Bank of India Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) Amendment Regulations,

- 2013 published in Notification No. CO:HRD:IRP:2013-14:792 in weekly Gazette of India dated 6th June, 2014.
- (15) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
- (16) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-
 - (i) The Chartered Accountants Procedures of Meetings of Quality Review Board, and Terms and Conditions of Service and allowances of the Chairperson and members of the Board (Amendment) Rules, 2014 published in Notification No. G.S.R. 32(E) in Gazette of India dated 20th January, 2014.
 - (ii) G.S.R. 131(E) published in Gazette of India dated 1st March, 2014, making certain amendments in the Notification No. G.S.R. 38(E) dated 19th January, 2011.
 - (iii) The Chartered Accountants (Procedures of Investigations of Professional and Other Misconduct and Conduct of Cases) Amendment Rules, 2014 published in Notification No. G.S.R. 141(E) in Gazette of India dated 4th March, 2014.
- (17) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992.
 - (i) The Securities and Exchange Board of India (Employees' Service) (Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/27/6721 in Gazette of India dated 8th October, 2013.
 - (ii) The Securities and Exchange Board of India (Issue and Listing of Debt Securities) (Amendment) Regulations, 2014 published in Notification No. LAD-NRO/GN/2013-14/43/207 in Gazette of India dated 31st January, 2014.
 - (iii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements)(Amendment) Regulations, 2014

- published in Notification No. LAD-NRO/GN/2013-14/44/226 in Gazette of India dated 4th February, 2014.
- (iv) The Securities and Exchange Board of India [KYC (Know Your Client) Registration Agency] (Amendment) Regulations, 2014 published in Notification No. LAD-NRO/GN/2013-14/46/522 in Gazette of India dated 13th March, 2014.
- (v) The Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2014 published in Notification No. LAD-NRO/GN/2014-15/01/1039 in Gazette of India dated 6th May, 2014.
- (18) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-
 - (i) S.O. 834(E) published in Gazette of India dated 20th March, 2014, together with an explanatory memorandum regarding Ace Derivatives and Commodity Exchange Limited, Ahmedabad as a recognized association for the purposes of clause (e) of the proviso to clause (5) of Section 43 of the Income Tax Act, 1961.
 - (ii) The Income-tax (2nd Amendment) Rules, 2014 published in Notification No. S.O. 835(E) in Gazette of India dated 20th March, 2014, together with an explanatory memorandum.
 - (iii) The Income-tax (3rd Amendment) Rules, 2014 published in Notification No. S.O. 878(E) published in Gazette of India dated 21th March, 2014, together with an explanatory memorandum.
 - (iv) The Income-tax (4th Amendment) Rules, 2014 published in Notification No. S.O. 997(E) published in Gazette of India dated 1st April, 2014, together with an explanatory memorandum.
 - (v) The Income-tax (5th Amendment) Rules, 2014 published in Notification No. S.O. 1297(E) published in Gazette of India dated 16th May, 2014, together with an explanatory memorandum.
- (19) A copy of the Wealth-tax (First Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. S.O. 1576(E) published in

Gazette of India dated 23rd June, 2014 under Section 27 of the Wealth Tax Act, 1957, together with an explanatory memorandum.

- (20) A copy of the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 426(E) in Gazette of India dated 1st July, 2014 under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, together with an explanatory memorandum.
- (21) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 4 of 2014) (Compliance Audit)-Air Force and Navy for the year ended March, 2012.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 3 of 2014) -Performance Audit for the year ended March, 2013.
 - (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 15 of 2014) (Performance Audit)-Implementation of Public Private Partnership project at Chhatrapati Shivaji International Airport, Mumbai, Ministry of Civil Aviation, for the year ended March, 2013.
 - (iv) Report of the Comptroller and Auditor General of India-Union Government (Indirect taxes-Customs) (No. 9 of 2014)–Duty Entitlement Pass Book (DEPB) Scheme, Department of Revenue, for the year ended March, 2013.
 - (v) Report of the Comptroller and Auditor General of India-Union Government (Report No. 7 of 2014)—Performance Audit on Assessment of Firms, Direct Taxes-Department of Revenue, for the year ended March, 2013.
 - (vi) Report of the Comptroller and Auditor General of India-Union Government (Report No. 10 of 2014)—Direct Taxes-Department of Revenue, for the year ended March, 2013.

- (vii) Report of the Comptroller and Auditor General of India-Union Government (Report No. 5 of 2014)—On Stressed Assets Stabilisation Fund (SASF) (Department of Financial Services), Ministry of Finance, for the year ended March, 2013.
- (viii) Report of the Comptroller and Auditor General of India-Union Government (No. 14 of 2014)—Performance Audit on Pricing Mechanism of Major Petroleum Products in Central Public Sector Oil Marketing Companies, Ministry of Petroleum and Natural Gas for the year ended March, 2013.
- (ix) Report of the Comptroller and Auditor General of India-Union Government (Report No. 8 of 2014) (Indirect Taxes-Central Excise)—Compliance Audit, Department of Revenue, for the year ended March, 2013.
- (x) Report of the Comptroller and Auditor General of India-Union Government (Report No. 6 of 2014) (Indirect Taxes-Service Tax)-Department of Revenue, for the year ended March, 2013.
- (xi) Report of the Comptroller and Auditor General of India-Union Government (No. 11 of 2014) (Indirect Taxes-Customs)-Indian Customs Electronic Data Interchange System (ICES 1.5), Department of Revenue, for the year ended March, 2013.
- (22) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) S.O. 295(E) published in Gazette of India dated 31st January, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
 - (ii) S.O. 360(E) published in Gazette of India dated 6th February, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (iii) S.O. 403(E) published in Gazette of India dated 14th February, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (iv) S.O. 496(E) published in Gazette of India dated 20th February, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (v) S.O. 598(E) published in Gazette of India dated 28th February, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (vi) S.O. 694(E) published in Gazette of India dated 6th March, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (vii) S.O. 779(E) published in Gazette of India dated 14th March, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (viii) S.O. 862(E) published in Gazette of India dated 20th March, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (ix) S.O. 980(E) published in Gazette of India dated 31st March, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

- (x) S.O. 1031(E) published in Gazette of India dated 3rd April, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xi) S.O. 1090(E) published in Gazette of India dated 15th April, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xii) S.O. 1105(E) published in Gazette of India dated 17th April, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xiii) S.O. 1184(E) published in Gazette of India dated 30th April, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xiv) S.O. 1189(E) published in Gazette of India dated 1st May, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xv) S.O. 1292(E) published in Gazette of India dated 15th May, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xvi) S.O. 1291(E) published in Gazette of India dated 15th May, 2014, together with an explanatory memorandum making certain

amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

12.02 P.M.

4. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 21^{st} July, 2014.

12.10 P.M.

5. Motion for election to the Central Supervisory Board

Dr. Harsh Vardhan moved the following motion :-

"That in pursuance of section 7(2)(f) read with section 7(1) of the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, the members of this House do proceed to elect, in such manner as the Speaker may direct, two women members from amongst themselves to serve as members of the Central Supervisory Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

6. Motion for election to the Coffee Board

Shri Arun Jaitley on behalf of Smt. Nirmala Sitharaman moved the following motion:-

"That in pursuance of section 4(2)(b) of the Coffee Act, 1942, read with rule 3 of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

7. Motion for election to the Tea Board

Shri Arun Jaitley on behalf of Smt. Nirmala Sitharaman moved the following motion:-

"That in pursuance of section 4(3) (f) of the Tea Act, 1953 read with rules 4(1) (b) and 5(1) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of Tea Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

8. Motion for election to the Spices Board

Shri Arun Jaitley on behalf of Smt. Nirmala Sitharaman moved the following:-

"That in pursuance of section 3(3)(b) of the Spices Board Act, 1986, read with rule 4(1) and 5(1) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Spices Board for a term of three years, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

*12.13 P.M.

9. The National Capital Territory of Delhi Budget – 2014-15

Shri Arun Jaitley presented a statement of estimated receipts and expenditure of the National Capital Territory of Delhi for the year 2014–15.

(Lok Sabha adjourned at 1.14 P.M. and re-assembled at 2.15 P.M.)

^{*}From 12.20 P.M. to 1.14 P.M., Members raised matters of urgent public importance.

2.15 P.M.

10. (I) Budget (General)-2014-15

(II) Demands for Excess Grants (General) -2011-12

Time Taken: 15 Hrs. 13 Mts.

Further combined discussion on the following items of business was taken up.

14

- (i) General Discussion on the Budget (General)–2014-15; and
- (ii) Demands for Excess Grants Nos. 13, 21, 24, 31 and 100 in respect of Budget (General)–2011-12

The following members laid their written speeches on the Table:-

- 1. Shri Daddan Mishra
- 2. Smt. Santosh Ahlawat
- 3. Shri Gajendra Singh Shekhawat
- 4. Shri Yoqi Adityanath
- 5. Shri Akshay Yadav
- 6. Shri Mohanbhai Kalyanjibhai Kundariya
- 7. Shri Devji M. Patel
- 8. Smt. Jyoti Dhurve
- 9. Shri Ramsinh Rathwa
- 10. Shri Ram Kripal Yadav
- 11. Shri Sunil Kumar Singh
- 12. Shri Pashupati Nath Singh
- 13. Shri Shivkumar Udasi
- 14. Shri Rajkumar Saini
- 15. Shri Hansraj Gangaram Ahir
- 16. Shri Ladu Kishore Swain
- 17. Km. Shobha Karandlaje
- 18. Shri Ramachandra Hansdah
- 19. Shri Chand Nath
- 20. Shri C. Gopalakrishnan
- 21. Dr. Yashwant Singh
- 22. Shri P. Nagarajan
- 23. Dr. Ramshankar Katheria
- 24. Shri K. Parasuraman

Shri Arun Jaitley replied to the combined debate.

The discussion was concluded.

All the Demands for Excess Grants Nos.13, 21, 24, 31 and 100 in respect of Budget (General) for 2011-12 for the amounts shown under column 3 of the printed list of Demands for Excess Grants (General) for 2011-12, were voted in full.

3.20 P.M.

11. Government Bill - Introduced

The Appropriation (No.2) Bill, 2014.

12. Government Bill – Passed

The Appropriation (No.2) Bill, 2014.

The motion for consideration of the Bill moved by Shri Arun Jaitley was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

3.24 P.M.

13. Private Members' Resolution – Withdrawn

Further discussion on the following resolution moved by Dr. Ramesh Pokhriyal 'Nishank' on 11.07.2014, continued:-

"Having regard to the strategic geographical condition as well as location of the Himalayan States, which causes landslides, cloudburst, earthquakes, hailstorms and other natural calamities every year resulting in huge loss of lives and property and taking into account the socio-economic backwardness of these States, particularly the State of Uttarakhand, this House urges upon the Government to form an independent Union Ministry for Himalayan States, which shall be responsible for the overall and speedy development of these States and in particular perform the following functions —

- (i) to identify backward areas of Himalayan States and ensure their overall development and conservation;
- (ii) to provide special financial package for development of backward areas particularly, border areas;
- (iii) to take effective measures to check cross border infiltration, particularly in the State of Uttarakhand; and
- (iv) to recommend to the Union Ministries concerned for laying of new Railway lines, establishment of hydro power projects, construction of roads and other infrastructural development projects and to strengthen economy by setting up of industries based on natural resources available in the Himalayan States to prevent migration."

The following members took part in the debate:-

- 1. Shri Bhartruhari Mahtab (resumed his speech)
- 2. Shri Hukmdeo Narayan Yadav
- 3. Shri Adhir Ranjan Chowdhury
- 4. Shri Prahlad Singh Patel
- 5. Shri Vinod Kumar Boinapalli
- 6. Shri Mullapally Ramchandran

- 7. Shri Anurag Singh Thakur
- 8. Shri Vincent H. Pala
- 9. Dr. Satyapal Singh
- 10. Shri Ramesh Bidhuri
- 11. Shri Konda Vishweshwar Reddy
- 12. Shri S.S. Ahluwalia
- 13. Shri Ashwini Kumar Choubey
- Dr. Jitendra Singh took part in the debate.
- Dr. Ramesh Pokhriyal 'Nishank' replied to the debate.

The Resolution was withdrawn by leave of the House.

5.59 P.M.

14. Private Members' Resolution – Under Consideration

Shri Raju Shetti moved the following Resolution:-

"This House urges upon the Government to take effective steps to implement the recommendations of the National Commission on Farmers also known as 'Swaminathan Commission' to overcome the crisis in the agricultural sector."

His speech was unfinished.

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 21st July, 2014.)

P. SREEDHARAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, July 21, 2014/Ashadha 30, 1936(Saka)

No.17

11.00 A.M.

1. Starred Questions

Starred Question Nos. 181–186 were orally answered. Replies to Starred Question Nos. 187–200 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1445–1652 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources, River Development and Ganga Rejuvenation for the year 2014-2015.
- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the MTNL and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2014-2015.
 - (ii) Memorandum of Understanding between the Bharat Broadband Network Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2014-2015.

- (iii) Memorandum of Understanding between the Bharat Sanchar Nigam Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2014-2015.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy India, Bhopal, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy India, Bhopal, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Report No. 244 (Hindi and English versions) of the Law Commission of India regarding Electoral Disqualification, February, 2014.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 74 of the Indian Post Office Act, 1898:-
 - (i) The Indian Post Office (Amendment) Rules, 2014 published in Notification No. G.S.R. 328(E) in Gazette of India dated 9th May, 2014.
 - (ii) The Indian Post Office (Second Amendment) Rules, 2014 published in Notification No. G.S.R. 366(E) in Gazette of India dated 28th May, 2014.
- (7) A copy of the Telecommunication Consumers Education and Protection Fund (Third Amendment) Regulations, 2014 (Hindi and English versions) published in Notification No. 324-2/2013-CA in Gazette of India dated 26th June, 2014 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.
- (8) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Department of Posts for the year 2014-2015.
 - (ii) Outcome Budget of the Ministry of Law and Justice for the year 2014-2015.

- (9) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Hindustan Copper Limited and the Ministry of Mines for the year 2014-2015.
 - (ii) Memorandum of Understanding between the National Aluminium Company Limited and the Ministry of Mines for the year 2014-2015.
 - (iii) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 2014-2015.
 - (iv) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 2014-2015.
 - (v) Memorandum of Understanding between the MECON Limited and the Ministry of Steel for the year 2014-2015.
 - (vi) Memorandum of Understanding between the MOIL Limited and the Ministry of Steel for the year 2014-2015.
 - (vii) Memorandum of Understanding between the Hindustan Steelworks Construction Limited and the Ministry of Steel for the year 2014-2015.
 - (viii) Memorandum of Understanding between the KIOCL Limited and the Ministry of Steel for the year 2014-2015.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodity Act, 1955:-
 - (i) The Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Amendment Order, 2014 published in Notification No. G.S.R. 352(E) in Gazette of India dated 23rd May, 2014.
 - (ii) The Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of use in Automobiles) Amendment Order, 2014 published in Notification No. G.S.R. 353(E) in Gazette of India dated 23rd May, 2014.
- (11) A copy of the Memorandum of Understanding (Hindi and English versions) between the Pawan Hans Limited and the Ministry of Civil Aviation for the year 2014-2015.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 2014-2015.

- (13) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Andrew Yule Group and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2014-2015.
 - (ii) Memorandum of Understanding between the Bharat Heavy Electricals Limited and Bhel Electrical Machines Limited for the year 2014-2015.
 - (iii) Memorandum of Understanding between the Bharat Heavy Electricals Limited the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2014-2015.
 - (iv) Memorandum of Understanding between the Scooters India Limited the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2014-2015.
 - (v) Memorandum of Understanding between the Hindustan Cables Limited the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2014-2015.
 - (vi) Memorandum of Understanding between the Bharat Bhari Udyog Nigam Limited the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2014-2015.

#(14) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Road Transport and Highways for the year 2014-2015.

*12.20 P.M.

4. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Sakshi Swami Maharaj regarding need to close slaughter-houses in Unnao Parliamentary Constituency, Uttar Pradesh.
- (2) Shri Subhash Chandra Baheria regarding need to expedite construction of National Highways announced during the tenure of the previous Government.
- (3) Shri Ganesh Singh regarding need to provide adequate compensation to the farmers, whose fields have been used to install high tension towers by power Grid Corporation of India Limited.
- (4) Shri Anurag Singh Thakur regarding need to expedite the setting up of Hydro Engineering College, at Bilaspur, Himachal Pradesh.
- (5) Shri Sushil Kumar Singh regarding to provide information to MPs about construction of roads under PMGSY and seek their opinion.
- (6) Shri Birendra Kumar Chaudhary regarding need to include Bhojpuri language in the Eighth Schedule to the Constitution.
- (7) Shri Bidyut Baran Mahato regarding need to expedite the construction work of N.H. No. 33 and to check the quality of its construction.
- (8) Shri Ravneet Singh Bittu regarding need to expedite construction of the stretch of National Highway between Panipat and Jalandhar and stop collections toll tax on this Highway till its completion.
- (9) Smt. Mausam Noor regarding need to find an amicable solution to Chars (river Islands) in Jharkhand.

^{*}Francia 12.02 D.M. to 12.20 D.M. Monchous united mottous of superstanding imposts as

^{*}From 12.02 P.M. to 12.20 P.M., Members raised matters of urgent public importance.

- (10) Shri B. Senguttuvan regarding need to effect roll back of toll hike charged from users of National Highway No. 46 in Tamil Nadu.
- (11) Shri Bhartruhari Mahtab regarding need to declare Gopalpur and Dhamra Ports in Odisha as immigration points for the purpose of embarkation and dis-embarkation.
- (12) Shri Prataprao G. Jadhav regarding need to provide transport facility and develop the Lonar Crater in Buldhana Parliamentary Constituency as a tourist place.
- (13) Shri Muttamsetti Srinivasa Rao regarding need to review the new format for IIT selection.
- (14) Shri Shailesh Kumar *alias* Bulo Mandal regarding need to expedite the construction of National Highway No. 106.
- (15) Shri Santosh Kumar regarding need to take immediate steps to repair National Highway No. 31 from Purnia to Islampur.
- (16) Shri Jose K. Mani regarding need to set up a university for studies on rubber cultivation and product development research in the country.

12.21 P.M.

5. Report of Business Advisory Committee

Shri M. Venkaiah Naidu presented the Third Report of the Business Advisory Committee.

12.21 P.M.

6. Motion regarding Suspension of Rule 331 G

Shri M. Venkaiah Naidu moved the following motion :-

"That Rule 331G of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the discussion and voting on the Demands for Grants (General) for 2014-15 be suspended."

The motion was adopted.

12.21 P.M.

7. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, although Rule 331G of the Rules of Procedure has been suspended to enable the House to pass the Demands for Grants without the same being referred to the concerned Departmentally Related Standing Committees, the Demands would, however, stand referred to the Standing Committees, after they have been constituted, for examination and report to the House so that the Committees can make suitable recommendations which may be used in the preparation of Demands for Grants for the next year."

8. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members present in the House whose cut motions to the Demands for Grants in respect of the Ministry of Water Resources for the year 2014-2015 have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions, slips in respect of which are received at the Table within the stipulated time, will be treated as moved. Those who have given cut motions, if they desire to move the same, may intimate at the Table immediately.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly thereafter. In case members find any discrepancy in the list, they may kindly bring it to the notice of the Officer at the Table immediately."

12.29 P.M.

9. The Budget (General) – 2014-15 – Demands for Grants

Time Taken: 4 Hrs. 42 Mts.

Discussion on the Demands for Grants No. 106 under the control of the Ministry of Water Resources for 2014-15 commenced.

Shri Jai Prakash Narayan Yadav raised a point that as the Annual Report and other papers pertaining to the Ministry of Water Resources had not been laid on the Table of the House, the Demands for Grants of the Ministry should not be taken up for discussion.

The Speaker, thereupon, made the following observation:-

"Although, there is no rule which bars the discussion on the Demands for Grants of a particular Ministry for want of documents like Annual Report, Outcome Budget or the Detailed Demands for Grants of that Ministry, yet, I am of the view that these documents should be made available to the Members in advance so that they get sufficient time to study them. I know what has been done in Budget. This thing has happened previous also. Although today details have been provided to you. I would, therefore, urge upon the Government to ensure that in future the Detailed Demands, the Outcome Budgets and also the Annual Reports of the Ministries whose Demands are to be discussed in the House are made available to the Members sufficiently in advance. We will keep this thing in mind for the future. Right now, I know how this procedure has been followed. This Government has been constituted recently that is why I would like that in future the Government will follow all the procures."

3 cut motions (Nos. 1, 2 and 7) were moved.

The following members took part in the debate :-

- 1. Shri Gaurav Gogoi
- 2# Smt. Bijoya Chakravarty

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

- 3* Shri R.K. Bharathi Mohan
- 4. Dr. Ratna (Nag) De
- 5. Shri Tathagata Satpathy
- 6. Shri Arvind Sawant
- 7. Shri N. Kristappa
- 8* Ms. Anju Bala
- 9* Shri Prasanna Kumar Patasani
- 10* Shri Mohanbhai Kalyanjibhai Kundariya
- 11* Shri Devusinh Chauhan
- 12. Shri Kadiyam Srihari
- 13* Shri Adhir Ranjan Chowdhury
- 14* Smt. Rama Devi
- 15. Shri Md. Badaruddoza Khan
- 16. Smt. Kothapalli Geetha
- 17. Smt. Supriya Sule
- 18* Shri P. Srinivasa Reddy
- 19. Shri Kodikunnil Suresh
- 20* Shri Bairon Prasad Mishra
- 21* Smt. Santosh Ahlawat
- 22. Shri Nityanand Rai
- 23* Shri Shivkumar Udasi
- 24* Shri Tariq Anwar
- 25. Shri Akshay Yadav
- 26* Shri P.R. Sundaram

[#]She resumed her speech after the House re-assembled.

^{*}Written speeches were laid on the Table.

- 27* Smt. Jayshreeben Patel
- 28. Shri Rama Kishore Singh
- 29. Shri Prem Singh Chandumajra
- 30. Shri Shailesh Kumar alias Bulo Mandal
- 31. Shri Bharatendra Singh
- 32. Shri H.D. Devegowda
- 33* Shri Daddan Mishra
- 34* Kumari Sushmita Dev
- 35* Shri Ajay Misra Teni
- 36* Shri Harinarayan Rajbhar
- 37* Sadhvi Nirajan Jyoti
- 38. Shri E.T. Mohammed Basheer
- 39* Shri Janardan Singh Sigriwal
- 40* Shri Ram Charita Nishad
- 41. Shri Gajendra Singh Shekhawat
- 42* Shri Ram Kripal Yadav
- 43. Shri Kaushalendra Kumar
- 44* Smt. Rakshatai Khadse
- 45. Shri N.K. Premachandran
- 46* Shri Ravindra Kumar Pandey
- 47* Smt. Jyoti Dhurve
- 48. Dr. K. Gopal
- 49* Shri Rajesh Verma
- 50. Shri Virendra Singh
- 51* Shri Ganesh Singh
- 52. Shri Abhijeet Mukherjee
- 53* Shri Jugal Kishore Sharma
- 54* Shri Ramcharan Bohra
- 55* Shri C.R. Chaudhary
- 56. Shri Jai Prakash Narayan Yadav
- 57* Kumari Shobha Karandlaje
- 58. Shri Ramesh Bidhuri

^{*}Written speeches were laid on the Table.

- 59* Shri Hansraj Gangaram Ahir
- 60* Shri Sunil Kumar Singh
- 61* Shri Jagdambika Pal
- 62* Smt. Krishna Raj
- 63* Shri Sharad Tripathi
- 64* Shri Dilipkumar Mansukhlal Gandhi

Sushri Uma Bharti replied to the debate.

The cut motions which were moved were put to vote and negatived.

The Demands for Grants No. 106 (both Revenue Account and Capital Account) related to the Ministry of Water Resources for the amounts shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2014-2015 were voted in full.

^{\$}6.44 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 22nd July, 2014.)

P. SREEDHARAN, Secretary-General.

^{*}Written speeches were laid on the Table.

^{\$} From 6.11 P.M. to 6.44 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, July 22, 2014/Ashadha 31, 1936(Saka)

No.18

11.00 A.M.

1. Starred Questions

Starred Question Nos. 201–205 were orally answered. Replies to Starred Question Nos. 206–220 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1653–1882 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants (Vol. I) of the Ministry of Home Affairs for the year 2014-2015.
 - (ii) Detailed Demands for Grants (Vol. II) of the Ministry of Home Affairs (Union Territories without Legislature) for the year 2014-2015.
 - (iii) Outcome Budget of the Ministry of Home Affairs for the year 2014-2015.
- (2) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2010-2011.

- (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Social Justice and Empowerment for the year 2014-2015.
 - (ii) Outcome Budget of the Ministry of Social Justice and Empowerment for the year 2014-2015.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Ambedkar Foundation, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Ambedkar Foundation, New Delhi, for the year 2012-2013.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions):-
 - (i) Outcome Budget of the Ministry of Tourism for the year 2014-2015.
 - (ii) Outcome Budget of the Ministry of Culture for the year 2014-2015.
- (8) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Hindustan Organic Chemicals Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2014-2015.
 - (ii) Memorandum of Understanding between the Hindustan Insecticides Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers, for the year 2014-2015.

- (9) A copy of the Outcome Budget (Hindi and English versions) of the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2014-2015.
- (10) A copy of the Ministry of Home Affairs, National Investigation Agency (Group 'B' Posts) Recruitment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 410(E) in Gazette of India dated 18th June, 2014 under Section 25 of the National Investigation Agency Act, 2008.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 148 of the Delhi Police Act, 1978:-
 - (i) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2014 published in Notification No. F. No. 13/13/2003/HP-I/Estt./228-230 in Delhi Gazette dated 22nd April, 2014.
 - (ii) The Delhi Police (Promotion and Confirmation) (Amendment) Rules, 2014 published in Notification No. F. No. 16/8/2013/HP-I/Estt./5238 to 5240 in Delhi Gazette dated 30th January, 2014.
 - (iii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2014 published in Notification No. F. No. 16/4/2013/HP-I/Estt./5234 to 5237 in Delhi Gazette dated 30th January, 2014.
- (12) A copy each of the following papers (Hindi and English versions):-
 - (i) Outcome Budget of the Ministry of Road Transport and Highways for the year 2014-2015.
 - (ii) Outcome Budget of the Ministry of Shipping for the year 2014-2015.
- (13) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of Section 38 of the Prevention and Control of Infectious and Contagious Diseases in Animal Act, 2009:-
 - (i) S.O. 995(E) published in Gazette of India dated 1st April, 2014, specifying that 'fish, mollusc, crustacean and amphibian' shall be aquatic animals within the definition of 'animal' defined under clause (a) of the Prevention and Control of Infectious and Contagious Diseases in Animal Act, 2009.

- (ii) S.O. 996(E) published in Gazette of India dated 1st April, 2014, amending the Schedule to the Prevention and Control of Infectious and Contagious Diseases in Animal Act, 2009.
- (14) A copy of the Memorandum of Understanding (Hindi and English versions) between the Food Corporation of India and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food & Public Distribution, for the year 2014-2015.
- (15) A copy of Notification No. S.O. 1108(E) (Hindi and English versions) published in Gazette of India dated 21st April, 2014, making certain amendments in Schedule IV against serial number 17, under Column 3, for the entry, namely "1.51", the entry, "1.58" shall be substituted under sub-section (2) of Section 37 of the National Food Security Act, 2013.

4. Statements by Ministers

- (1) The Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 174th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations/ observations contained in the 169th Report of the Committee, on Demands for Grants (2013-14), pertaining to the Ministry of Home Affairs.
- (2)* The Minister of Health and Family Welfare made a statement (Hindi and English versions) regarding the Doctor-Pathological laboratory/Diagnostic centres collusion defrauding the patient/consumer as revealed through sting operation titled "Operation Jonk" aired by News Nation TV channel on July 21, 2014.
- (3)[#] The Minister State in the Ministry of Home Affairs made a statement (Hindi and English versions) regarding the incident of death of Shri Akha Salouni, resident of Manipur in Delhi on 21st July, 2014.

^{*}At 4.07 P.M.

5. Motion for election to Committee on Welfare of Other Backward Classes

Shri M. Venkaiah Naidu moved the following motion:-

- "(1) (a) That a Committee of both the Houses, to be called the Committee on Welfare of Other Backward Classes (OBCs) be constituted, consisting of thirty members, twenty from Lok Sabha and ten from Rajya Sabha, to be elected in accordance with the system of proportional representation by means of the single transferable vote;
 - (b) That a Minister shall not be eligible for election as a Member of the Committee and that if a Member after his election to the Committee is appointed a Minister, he shall cease to be a Member thereof from the date of such appointment;
 - (c) That the Chairperson of the Committee shall be appointed by the Speaker from amongst the Members of the Committee;
- (2) That the functions of the Committee shall be:-
 - (i) To consider the reports submitted by the National Commission for Backward Classes set up under The National Commission for Backward Classes Act, 1993 and to report to both the Houses as to the measures that should be taken by the Union Government in respect of matters within the purview of the Union Government including the Administrations of the Union Territories;
 - (ii) To report to both the Houses on the action taken by the Union Government and the Administrations of the Union Territories on the measures proposed by the Committee;
 - (iii) To examine the measures taken by the Union Government to secure due representation of the Other Backward Classes, particularly the Most Backward Classes, in services and posts under its control (including appointments in the public sector undertakings, statutory and semi-Government Bodies and in the Union Territories) having regard to the provisions of the Constitution;

- (iv) To report to both the Houses on the working of the welfare programmes for the Other Backward Classes in the Union Territories;
- (v) To consider generally and to report to both the Houses on all matters concerning the welfare of the Other Backward Classes which fall within the purview of Union Government including the Administrations of Union Territories; and
- (vi) To examine such matters as may be deemed fit by the Committee or are specifically referred to it by the House or the Speaker.
- (3) That the members of the Committee shall hold office for a period of one year from the date of the first meeting of the Committee which shall be reconstituted thereafter for one year at a time according to the procedure described in para (1) above;
- (4) That in order to constitute a sitting of the Committee, the quorum shall be ten;
- (5) That in all other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and
- (6) That this House do recommend to the Rajya Sabha that the Rajya Sabha do join in the Committee and communicate to this House the names of Members elected from amongst the Members of the Rajya Sabha to the Committee as mentioned above".

The motion was adopted.

6. Motion for Election to the Coconut Development Board

Shri Radha Mohan Singh moved the following motion: -

"That in pursuance of section 4(4)(e) of the Coconut Development Board Act, 1979 read with rule 4(1) (i)&(ii) of the Coconut Development Board Rules, 1981, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

7. Motion for Election to the Indian Council of Agricultural Research Society

Shri Radha Mohan Singh moved the following motion:-

"That in pursuance of rule 4(vii) read with rule 8(a) of the Rules of the Indian Council of Agricultural Research Society, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the Indian Council of Agricultural Research Society for a term of three years, subject to the other provisions of the said Rules."

The motion was adopted.

12.05 P.M.

8. Motion

Shri M. Venkaiah Naidu moved the following motion:-

"That this House do agree with the Third Report of the Business Advisory Committee presented to the House on 21st July, 2014 subject to modification that the recommendation regarding item at Serial No.1(i), already disposed of by the House, be omitted"

The motion was adopted.

*12.06 P.M.

9. Submission by Member

Regarding alleged irregularity in the confirmation of appointment of a Judge in Madras High Court.

Dr. M. Thambidurai made submission regarding alleged irregularity in the confirmation of appointment of a Judge in Madras High Court.

Shri Ravi Shankar Prasad responded.

(Due to interruptions, Lok Sabha adjourned at 12.21 P.M. and re-assembled at 12.30 P.M.)

12.30 P.M.

(Due to continued interruptions, Lok Sabha adjourned at 12.31 P.M. and re-assembled at 2.00 P.M.)

^{*}From 12.06 P.M. to 12.21 P.M., Members raised matters of urgent public importance.

2.00 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ravindra Kushwaha regarding need to take effective steps to ensure payment of outstanding dues to sugarcane farmers of Uttar Pradesh.
- (2) Shri Chandra Prakash Joshi regarding need to renew leases for the cultivation of Opium in Chittorgarh, Rajasthan, cancelled after 2004.
- (3) Shri Arjun Ram Meghwal regarding need to make necessary changes in Agriculture Insurance scheme and ensure uniformity of its implementation in all States.
- (4) Shri Bhairon Prasad Mishra regarding need to stop illegal mining and extortion of money in Banda and Chitrakoot region.
- (5) Shri Sunil Kumar Singh regarding need for the participation of Damodar Valley Corporation and various coal companies in keeping river Damodar clean and pollution free.
- (6) Shri Jagdambika Pal regarding need to accord full time employee status to female Anganwadi workers to address their problems.
- (7) Shri Om Birla regarding need to review the norms for environmental sanction for brick kiln industry in Rajasthan.
- (8) Shri Ram Kripal Yadav regarding need to withdraw army control of Taufir-Mangarpal-Hathiyakandh Sarai road under Danapur sub-division and throw it open to public.
- (9) Shri Bandaru Dattatreya regarding need to set up an AIIMS like institute in Telengana.
- (10) Kanwar Singh Tanwar regarding need to develop Garhmukteshwar, Uttar Pradesh, into a tourist spot.

- (11) Shri K.C. Venugopal regarding need to provide fund for appointing Physiotherapists for differently abled students under the Sarva Shiksha Abhiyan.
- (12) Shri P. Nagarajan regarding need to accord permission from NHAI to replace the leaking AC pipe with new higher dimension MS pipe along NH 67 from Irugur Piriru to Pongalur via Palladam in Coimbatore, Tamil Nadu to ensure adequate supply of drinking water.
- (13) Shri K. Ashok Kumar regarding need to enhance the share of Union Government to 75% under the scheme of Indira Awas Yojana.
- (14) Shri Arka Keshari Deo regarding need to expedite the setting up of proposed Railway Wagon factory in Kalahandi Parliamentary Constituency, Odisha in the current Financial Year.
- (15) Shri P.K. Biju regarding need to make Valathukara canal in Alathur Parliamentary Constituency in Kerala, functional and extend Moolathara-Valathukara canal in the state from Korayar to Velanthavalam.
- (16) Shri E.T. Mohammed Basheer regarding need to declare lightning and coastal erosion as natural calamities.
- (17) Shri N.K. Premchandran regarding need to provide sufficient number of Passport books including basic infrastructure facilities to passport offices in Kerala, especially in Kollam.

2.02 P.M.

11. Announcement by the Chair

The Chair made the following announcement:-

"Hon'ble Members present in the House whose cut motions to the Demands for Grants in respect of the Ministry of Environment and Forests for the year 2014-2015 have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions, slips in respect of which are received at the Table within the stipulated time, will be treated as moved.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly thereafter. In case members find any discrepancy in the list, they may kindly bring it to the notice of the Officer at the Table immediately."

2.03 P.M.

12. The Budget (General) - 2014-15 - Demands for Grants

Time Taken: 4 Hrs. 23 Mts.

Discussion on the Demands for Grants No. 31 under the control of the Ministry of Environment and Forests for 2014-15 commenced.

5 cut motions (Nos. 1 to 3, 7 and 8) were moved.

The following members took part in the debate :-

- 1. Shri Anto Antony
- 2. Dr. Sanjay Jaiswal
- 3. Shri P.R. Senthilnathan
- 4. Prof. Saugata Roy
- 5. Shri Pinaki Misra
- 6. Shri Adhalrao Patil Shivajirao
- 7* Shri Rahul Ramesh Shewale
- 8* Adv. Narendra Keshav Sawaikar

^{*}Written speeches were laid on the Table.

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- 9* Shri Thangso Baite
- 10* Shri V. Elumalai
- 11* Shri Lalubhai Babubhai Patel
- 12* Shri Gaurav Gogoi
- 13* Shri Rajeev Satav
- 14* Shri R. Parthipan
- 15* Shri Sharad Tripathi
- 16* Shri Shivkumar Udasi
- 17* Shri T.G. Venkatesh Babu
- 18. Shri Murli Mohan Maganti
- 19* Smt. Anju Bala
- 20. Shri Konda Vishweshwar Reddy
- 21* Shri Thota Narasimham
- 22* Shri Alok Sanjar
- 23. Adv. Joice George
- 24* Smt. Jayshreeben Patel
- 25* Shri K. Ashok Kumar
- 26. Shri P. Srinivasa Reddy
- 27. Smt. Supriya Sule
- 28* Shri P.P. Chaudhary
- 29* Shri Jose K. Mani
- 30. Shri S.P. Muddahanume Gowda
- 31* Shri Brijbhushan Sharan Singh
- 32. Shri Hansraj Gangaram Ahir
- 33* Shri Mohanbhai Kalyanjibhai Kundariya
- 34* Shri Satyapal Singh
- 35* Dr. Ratna (Nag) De
- 36* Shri Jugal Kishore
- 37* Kumari Shobha Karandlaje
- 38* Shri Ravindra Kumar Pandey
- 39* Shri Bhairon Prasad Mishra
- 40* Smt. Jyoti Dhurve

^{*}Written speeches were laid on the Table.

- 41. Shri Dharmendra Yadav
- 42* Shri Sunil Kumar Singh
- 43* Smt. Darshana Vikram Jardosh
- 44. Shri Jai Prakash Narayan Yadav
- 45* Shri Rabindra Kumar Jena
- 46. Shri Dharam Vira Gandhi
- 47. Shri Dushyant Chautala
- 48. Shri Sumedhanand Saraswati
- 49* Shri Krupal Balaji Tumane
- 50* Shri Arvind Sawant
- 51. Shri E.T. Mohammad Basheer
- 52* Shri Rahul Kaswan
- 53* Shri Bhartruhari Mahtab
- 54. Smt. R. Vanaroja
- 55* Shri A. Arunmozhithevan
- 56* Shri Ajay Misra Teni
- 57. Shri Ashwini Kumar Choubey
- 58. Shri Kaushalendra Kumar
- 59. Shri H.D. Devegowda
- 60* Shri Jitendra Chaudhury
- 61* Shri Daddan Mishra
- 62. Shri Vijay Kumar Hansdak
- 63* Shri Arjun Ram Meghwal
- 64* Dr. Kirit P. Solanki
- 65. Shri Prem Das Rai
- 66* Shri Naranbhai Bhikhabhai Kachhadia
- 67* Sadhvi Niranjan Jyoti
- 68. Shri C.N. Jayadevan
- 69* Dr. Heena Vijaykumar Gavit
- 70* Shri Ramesh Bidhuri
- 71* Dr. Ramesh Pokhriyal Nishank

^{*}Written speeches were laid on the Table.

- 72* Shri Kamal Bhan Singh Marabi
- 73* Shri Janardan Singh Sigriwal
- 74* Smt. Santosh Ahlawat
- 75* Shri A.T. Nana Patil
- 76* Shri Om Birla
- 77* Shri Gajanan Kirtikar
- 78* Shri Ashok Mahadeorao Nete

Shri Prakash Javadekar replied to the debate.

The cut motions which were moved were put to vote and negatived.

The Demands for Grants No. 31 (both Revenue Account and Capital Account) related to the Ministry of Environment and Forests for the amounts shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2014-2015 were voted in full.

^{\$}7.34 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 23rd July, 2014.)

P. SREEDHARAN, Secretary-General.

^{*}Written speeches were laid on the Table.

^{\$} From 6.29 P.M. to 7.34 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, July 23, 2014/Shravana 1, 1936(Saka)

No.19

11.00 A.M.

1. Starred Questions

Starred Question Nos. 221–225 were orally answered. Replies to Starred Question Nos. 226–240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1883–2112 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of External Affairs for the year 2014-2015.
 - (ii) Outcome Budget of the Ministry of External Affairs for the year 2014-2015.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Prefab Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2014-2015.
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Labour and Employment for the year 2014-2015.
 - (ii) Outcome Budget of the Ministry of Labour and Employment for the year 2014-2015.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2012-2013.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2012-2013, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2012-2013.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian School of Mines, Dhanbad, for the year 2012-2013.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council, Patna, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, Patna, for the year 2012-2013.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Project of History of Indian Science, Philosophy and Culture, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Project of History of Indian Science, Philosophy and Culture, New Delhi, for the year 2012-2013.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2012-2013.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan (UEE Mission) Delhi, Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan (UEE Mission) Delhi, Delhi, for the year 2012-2013.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Siksha Abhijan, Guwahati, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Siksha Abhijan, Guwahati, for the year 2012-2013, for the year 2012-2013.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2012-2013.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Rashtriya Madhyamik Shiksha Abhiyan, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashtra Rashtriya Madhyamik Shiksha Abhiyan, Mumbai, for the year 2012-2013.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Udaipur, Udaipur, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Udaipur, Udaipur, for the year 2012-2013.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi University, Itanagar, for the year 2012-2013, together with Audit Report thereon.

- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2012-2013, together with Audit Report thereon.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2012-2013.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2012-2013, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, Delhi, for the year 2012-2013.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2012-2013.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2012-2013.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2012-2013.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Rural Institutes, Hyderabad, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Rural Institutes, Hyderabad, for the year 2012-2013.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) by the Government of the All India Council for Technical Education, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2012-2013.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the U.T. of Dadra and Nagar Haveli Rashtriya Madhyamik Shiksha Abhiyan, Silvassa, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the U.T. of Dadra and Nagar Haveli Rashtriya Madhyamik Shiksha Abhiyan, Silvassa, for the year 2012-2013.

- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu Rashtriya Madhyamik Shiksha Abhiyan, Chennai, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tamil Nadu Rashtriya Madhyamik Shiksha Abhiyan, Chennai, for the year 2012-2013.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Jammu and Kashmir Rashtriya Madhyamik Shiksha Abhiyan, Srinagar, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jammu and Kashmir Rashtriya Madhyamik Shiksha Abhiyan, Srinagar, for the year 2012-2013.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Uttarakhand Sarva Shiksha Abhiyan, Dehradun, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttarakhand Sarva Shiksha Abhiyan, Dehradun, for the year 2012-2013.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.

- (46) (i) A copy of the Annual Report (Hindi and English versions) of theU.T. of Daman and Diu Rashtriya Madhyamik Shiksha Abhiyan,Daman, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.T. of Daman and Diu Rashtriya Madhyamik Shiksha Abhiyan, Daman, for the year 2012-2013.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the State Mission Authority Manipur (Sarva Shiksha Abhiyan), Imphal, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Mission Authority Manipur (Sarva Shiksha Abhiyan), Imphal, for the year 2012-2013.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Goa Rashtriya Madhyamik Shiksha Abhiyan, Alto Porvorim, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Goa Rashtriya Madhyamik Shiksha Abhiyan, Alto Porvorim, for the year 2012-2013.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2012-2013.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- Indian Institute of Technology Jodhpur, Jodhpur, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2012-2013.
- (53) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2012-2013.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Mahila Samakhya Society, Patna, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Mahila Samakhya Society, Patna, for the year 2012-2013, for the year 2012-2013.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) A copy of the Memorandum of Understanding (Hindi and English versions) between the EdCIL (India) Limited and the Ministry of Human Resource Development for the year 2014-2015.
- (59) A copy of the Notification No. S.O.1477(E) (Hindi and English versions) published in Gazette of India dated 6th June, 2014, notifying the communities, viz., Muslims, Christians, Sikhs, Budhists, Zoroastrians (Parsis) and Jains as minority

communities for the purposes of the National Commission for Minority Educational Institutions Act, 2004 issued under Section 2 of the said Act.

- (60) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the EdCIL (India) Limited, Noida, for the year 2012-2013.
 - (ii) Annual Report of the EdCIL (India) Limited, Noida, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Ministry of Statistics and Programme Implementation for the year 2014-2015.
 - (ii) Detailed Demands for Grants of the Ministry of Planning for the year 2014-2015.
- (63) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2014-2015.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2012-2013.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2012-2013.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2012-2013, together with Audit Report thereon.

- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the year 2012-2013.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
- (70) A copy of the Prasar Bharati (Broadcasting Corporation of India) TV News Correspondent Recruitment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 208(E) in Gazette of India dated 25th March, 2014 under article 309 of the Constitution of India.
- (71) A copy of the Outcome Budget (Hindi and English versions) of the Department of Space for the year 2014-2015.
- (72) A copy of the Central Civil Services (Conduct) Amendment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 149(E) in Gazette of India dated 4th March, 2014 under Section 309 of the Constitution of India.
- (73) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy for the year 2014-2015.
 - (ii) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 2014-2015.
 - (iii) Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy for the year 2014-2015.
 - (iv) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 2014-2015.
 - (v) Memorandum of Understanding between the Bharatiya Nabhikiya Vidyut Nigam Limited and the Department of Atomic Energy for the year 2014-2015.

- (74) A copy of the All India Services (Discipline and Appeal) (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 408(E) in Gazette of India dated 14th June, 2014 under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (75) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for the year 2014-2015.

4. Statements by Ministers

- (1) The Minister of Urban Development; Minister of Housing and Urban Poverty Alleviation; and Minister of Parliamentary Affairs made a Statement correcting the reply (English version) to Unstarred Question No. 949 given on 16 July, 2014 by Shri Kodikkunnil Suresh, MP regarding 'Implementation of NULM'.
- The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 242nd Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2013-14), pertaining to the Department of Space.
- (3)* The Minister of External Affairs made a statement on 'Hon'ble Prime Minister's visit to BRICS Summit'.

^{*}At 1.00 P.M.

[@]12.03 P.M.

5. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble members, I have to inform the House that in the sitting of Business Advisory Committee held on Friday, the 18th July, 2014, some members had requested for cancellation of sitting of the House fixed for Monday, the 28th July, 2014.

If the House agrees, the sitting of the House fixed for Monday, the 28th July, 2014 may be cancelled.

I hope the House agrees."

The House agreed.

(Due to interruption, Lok Sabha adjourned at 12.17 P.M. and re-assembled at 12.30 P.M.)

#(Lok Sabha adjourned at 1.11 P.M. and re-assembled at 2.10 P.M.)

2.10 P.M.

6. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Chhotelal regarding need to include certain castes in the list of Scheduled Castes/Scheduled tribes of Uttar Pradesh and provide all facilities to them.
- (2) Shri Ram Tahal Choudhary regarding need to check the quality of work done by the contractor of National Highway no. 33 between Ranchi and Barhagarh and to complete the four laning work within one year.
- (3) Smt. Rama Devi regarding need to raise the height and strengthening of embankments on Sikrahna Budhi Gandak river, and other embankments of Budhi Gandak river covering East Champarana, West Champaran and Muzzafarpur districts of Bihar.

[®]From 12.04 P.M. to 12.17 P.M. and from 12.30 P.M. to 1.00 P.M., members raised matters of urgent public importance.

[#]From 1.00 P.M. to 1.11 P.M., Minister of External Affairs made a statement.

- (4) Shri Sudheer Gupta regarding need to permit continuation of traditional cultivation of opium and provide new licence for morphine and poppy seeds as per demand.
- (5) Shri Rajesh Verma regarding need to allocate funds for laying of Sitapur-Behraich new railway line in Uttar Pradesh.
- (6) Smt. Kamla Patle regarding need to set up Kendriya Vidyalaya in Janjgir-Champa Parliamentary Constituency, Chhattisgarh.
- (7) Shri Satish Chandra Dubey regarding need to construct new bridges by formulating a new Prime Minister Rural Bridge Scheme on the lines of Pradhan Mantri Gramin Sadak Yojana.
- (8) Shri Bahadur Singh Koli regarding need to release full quantity of water in accordance with the Yamuna river 1994 water agreement to Bharatpur district of Rajasthan.
- (9) Shri Vijay Sampla regarding need to restore the stoppage of various trains at Mukeyria and Dasuwa in Hoshiyarpur Parliamentary Constituency, Punjab.
- (10) Shri Bhanu Pratap Singh Verma regarding need to set up Kendriya Vidyalaya in Jalaun-Garota Bhognipur in Uttar Pradesh.
- (11) Shri Ninong Ering regarding need to introduce a bill to present racial discrimination against the people of North East region and to include subject matter of North East in the text books to raise awareness about the culture of North East.
- (12) Mohammad Asrarul Haque regarding need to provide railway facilities in Kishanganj district, Bihar.
- (13) Shri J. Jayasingh Thiyagaraj Natterjee regarding need to accord approval for night-landing facilities at Tuticorin Airport in Tamil Nadu.
- (14) Shri Sultan Ahmed regarding need to provide compensation to the kin of the persons died due to lightning while working under MGNREGA in Shyampur, district Howrah, West Bengal.

- (15) Smt. Satabdi Roy regarding need for revival of Massanjore dam in West Bengal and Jharkhand and also to clean the rivers flowing through Birbhum Parliamentary Constituency in the State.
- (16) Dr. Srikant Eknath Shinde regarding need to upgrade Kalyan railway station into a state of art terminus with all modern facilities.
- (17) Shri Ponguleti Srinivasa Reddy regarding need to expedite approval to set up a campus of Indian School of Mines at Khammam in Telangana.

2.11 P.M.

7. Announcement by the Chair

The Chair made the following announcement:-

"Hon'ble Members present in the House whose cut motions to the Demands for Grants in respect of the Ministry of Road Transport and Highways for the year 2014-2015 have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions, slips in respect of which are received at the Table within the stipulated time, will be treated as moved.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly thereafter. In case members find any discrepancy in the list, they may kindly bring it to the notice of the Officer at the Table immediately."

2.12 P.M.

8. The Budget (General) – 2014-15 – Demands for Grants

(i) Discussion on the Demands for Grants No. 83 under the control of the Ministry of Road Transport and Highways for 2014-15 commenced.

16 cut motions (Nos. 1 to 3, 20 to 22, 23 and 24, 25 to 31 and 32) were moved.

The following members took part in the debate :-

- 1. Shri Vincent H. Pala
- 2. Shri R.K. Singh
- 3. Shri G. Hari
- 4. Shri Sultan Ahmed
- 5. Shri Rabindra Kumar Jena
- 6. Shri Shrirang Appa Barne
- 7. Shri Kesineni Srinivas
- 8* Shri R. Parthipan
- 9* Smt. Anju Bala
- 10* Shri Adhir Ranjan Chowdhury
- 11* Shri A. Arunmozhithevan
- 12* Shri P.R. Sundaram
- 13. Shri B. Vinod Kumar
- 14* Smt. (Dr.) Heena Vijaykumar Gavit
- 15* Shri P.P. Chaudhary
- 16* Shri Ajay Misra Teni
- 17* Shri Bhagwanth Khuba
- 18* Smt. Rama Devi
- 19* Shri Murali Mohan Maganti
- 20* Shri Ganesh Singh
- 21* Shri A.T. Nana Patil

^{*}Written speeches were laid on the Table.

- 22. Shri Sankar Prasad Datta
- 23* Shri P. Kumar
- 24* Shri M. Udhayakumar
- 25. Shri Mekapati Raja Mohan Reddy
- 26* Shri Virender Kashyap
- 27* Shri T.G. Venkatesh Babu
- 28* Shri Ravindra Kumar Pandey
- 29* Shri Shivkumar Udasi
- 30* Shri K. Parasuraman
- 31. Shri Dhananjay Mahadik
- 32* Sadhvi Savitri Bai Phule
- 33* Shri P. Srinivasa Reddy
- 34. Shri Brijbhushan Sharan Singh
- 35* Shri C. Mahendran
- 36* Dr. Kirit P. Solanki
- 37* Smt. Poonamben Maadam
- 38* Shri K. Ashok Kumar
- 39* Sadhvi Niranjan Jyoti
- 40* Shri Jose K. Mani
- 41* Shri Rahul Kaswan
- 42* Shri Kaushal Kishore
- 43. Shri Dharmendra Yadav
- 44* Dr. Sunil Baliram Gaikwad
- 45* Shri Tariq Anwar
- 46* Shri Nalin Kumar Kateel
- 47. Shri Jai Prakash Narayan Yadav
- 48* Dr. Shrikant Eknath Shinde
- 49* Shri Y.V. Subba Reddy
- 50. Shri Ninong Ering
- 51* Prof. Chintaman Navsha Wanaga
- 52* Shri Devendra (Alias) Bhole Singh
- 53* Shri Sharad Tripathi

^{*}Written speeches were laid on the Table.

- 54. Shri Haribhai Parthibhai Chaudhary
- 55* Smt. Bijoya Chakravarty
- 56* Shri Bhartruhari Mahtab
- 57* Shri Prasanna Kumar Patasani
- 58* Smt. Santosh Ahlawat
- 59* Shri Gajanan Chandrakant Kirtikar
- 60. Shri Sher Singh Ghubaya
- 61* Smt. Jayshreeben K. Patel
- 62. Shri Radheshyam Biswas
- 63* Shri P. Karunakaran
- 64* Shri Mohanbhai Kalyanjibhai Kundariya
- 65* Smt. Krishna Rai
- 66* Dr. Ramesh Pokhriyal Nishank
- 67* Shri P.C. Mohan
- 68* Shri Balasubramaniam Senguttuvan
- 69* Shri Hari Om Pandey
- 70. Shri N.K. Premachandran
- 71* Shri Lallu Singh
- 72* Shri Prem Das Rai
- 73* Shri Naranbhai Kachhadiya
- 74. Dr. Dharam Vira Gandhi
- 75* Shri Hansraj Gangaram Ahir
- 76. Shri Santosh Kumar
- 77* Shri Ramen Deka
- 78* Shri Rakesh Singh
- 79. Shri Chandra Prakash Joshi
- 80* Shri Daddan Mishra
- 81* Shri Ravinder Kumar Rai
- 82* Shri Arjun Ram Meghwal
- 83* Shri Sunil Kumar Singh
- 84* Kumari Sushmita Dev
- 85* Shri Doddaalahalli Kempegowda Suresh

^{*}Written speeches were laid on the Table.

86* Shri Hari Narayan Rajbhar 87* Shri Ashok Mahadeorao Nete *88 Dr. Anirudhan Sampath 89* Shri C.R. Chaudhary 90* Smt. Darshana Vikram Jardosh 91* Shri Bhairon Prasad Mishra 92* Shri Devji Mansingram Patel 93* Shri Jagdambika Pal 94* Shri Jugal Kishore Sharma 95* Shri Rajveer (Raju Bhaiya) Singh 96* Shri Kanwar Singh Tanwar 97* Dr. Sakshi Swami Maharaj

Shri Nitin Gadkari replied to the debate.

Smt. Jyoti Dhurve

98*

The cut motions which were moved were put to vote and negatived.

The Demands for Grants No. 83 (both Revenue Account and Capital Account) related to the Ministry of Road Transport and Highways for the amounts shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2014-2015 were voted in full.

^{*}Written speeches were laid on the Table.

5.09 P.M.

(ii) Discussion on the Demands for Grants No. 90 and 91 under the control of the Ministry of Social Justice and Empowerment for 2014-15 commenced.

The Chair made the following announcement:-

"Hon'ble Members present in the House whose cut motions to the Demands for Grants in respect of the Ministry of Social Justice and Empowerment for the year 2014-2015 have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions, slips in respect of which are received at the Table within the stipulated time, will be treated as moved."

2 cut motions (Nos. 5 and 6) were moved.

The following members took part in the debate :-

- 1. Shri Santokh Singh Chaudhary
- 2* Shri Ramcharan Bohara
- 3* Shri Rabindra Kumar Jena
- 4. Dr. Udit Raj
- 5* Shri Bahadur Singh Koli
- 6. Dr. (Smt.) Ratna (Nag) De
- 7* Shri Harishchandra Deoram Chavan
- 8. Shri Elumalai Vellaigounder
- 9* Dr. Kirit Premjibhai Solanki
- 10* Shri Jayadev Galla
- 11. Shri Ladu Kishore Swain
- 12* Dr. Satya Pal Singh
- 13* Sadhvi Niranjan Jyoti
- 14* Shri Kaushal Kishore
- 15. Shri A.S.R. Naik
- 16* Dr. Virendra Kumar
- 17* Shri B.N. Chandrappa

^{*}Written speeches were laid on the Table.

- 18* Shri Hukmdev Narayan Yadav
- 19* Shri R. Dhruvanarayana
- 20* Shri T.G. Venkatesh Babu
- 21* Shri Kaushalendra Kumar
- 22* Shri Kodikunnil Suresh
- 23* Shri Prem Das Rai
- 24* Shri K.H. Muniyappa
- 25* Shri Bhairon Prasad Mishra
- 26* Sadhvi Savitri Bai Phule
- 27* Shri Om Birla
- 28* Dr. Boora Narsaiah Goud
- 29* Shri Muthamsetti Srinivasa Rao
- 30* Dr. Anirudhan Sampath

Shri Thaawar Chand Gehlot replied to the debate.

6.03 P.M.

The Speaker announced that due to paucity of time, all the cut motions to the Outstanding Demands for Grants which have been circulated would be treated as moved. All the cut motions were put to vote and negatived.

- (iii) The following outstanding Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed list of Demands for Grants Budget (General) for 2014-2015 were submitted to the vote of the House and voted in full :-
 - (1) Demand Nos. 1 to 3 relating to Ministry of Agriculture.
 - (2) Demand Nos. 4 and 5 relating to Department of Atomic Energy.
 - (3) Demand Nos. 6 to 8 relating to Ministry of Chemicals and Fertilisers.
 - (4) Demand No. 9 relating to Ministry of Civil Aviation.
 - (5) Demand No. 10 relating to Ministry of Coal.

^{*}Written speeches were laid on the Table.

- (6) Demand Nos. 11 and 12 relating to Ministry of Commerce and Industry.
- (7) Demand Nos. 13 to 15 relating to Ministry of Communications and Information Technology.
- (8) Demand Nos. 16 and 17 relating to Ministry of Consumer Affairs, Food and Public Distribution.
- (9) Demand No. 18 relating to Ministry of Corporate Affairs.
- (10) Demand No. 19 relating to Ministry of Culture.
- (11) Demand Nos. 20 to 27 relating to Ministry of Defence.
- (12) Demand No. 28 relating to Ministry of Development of North Eastern Region
- (13) Demand No. 29 relating to Ministry of Drinking Water and Sanitation.
- (14) Demand No. 30 relating to Ministry of Earth Sciences.
- (15) Demand No. 32 relating to Ministry of External Affairs.
- (16) Demand Nos. 33, 34, 36, 37 and 39 to 45 relating to Ministry of Finance.
- (17) Demand No. 46 relating to Ministry of Food Processing Industries.
- (18) Demand Nos. 47 to 50 relating to Ministry of Health and Family Welfare.
- (19) Demand Nos. 51 and 52 relating to Ministry of Heavy Industries and Public Enterprises.
- (20) Demand Nos. 53 to 57 and 98 to 102 relating to Ministry of Home Affairs.
- (21) Demand No. 58 relating to Ministry of Housing and Urban Poverty Alleviation.
- (22) Demand Nos. 59 and 60 relating to Ministry of Human Resource Development.
- (23) Demand No. 61 relating to Ministry of Information and Broadcasting.
- (24) Demand No. 62 relating to Ministry of Labour and Employment.
- (25) Demand Nos. 63 and 64 relating to Ministry of Law and Justice.
- (26) Demand No. 66 relating to Ministry of Micro, Small and Medium Enterprises.
- (27) Demand No. 67 relating to Ministry of Mines.
- (28) Demand No. 68 relating to Ministry of Minority Affairs.

- (29) Demand No. 69 relating to Ministry of New and Renewable Energy.
- (30) Demand No. 70 relating to Ministry of Overseas Indian Affairs.
- (31) Demand No. 71 relating to Ministry of Panchayati Raj.
- (32) Demand No. 72 relating to Ministry of Parliamentary Affairs.
- (33) Demand No. 73 relating to Ministry of Personnel, Public Grievances and Pensions.
- (34) Demand No. 75 relating to Ministry of Petroleum and Natural Gas.
- (35) Demand No. 76 relating to Ministry of Planning.
- (36) Demand No. 77 relating to Ministry of Power.
- (37) Demand No. 79 relating to Lok Sabha.
- (38) Demand No. 80 relating to Rajya Sabha.
- (39) Demand No. 82 relating to Secretariat to the Vice-President.
- (40) Demand Nos. 84 and 85 relating to Ministry of Rural Development.
- (41) Demand Nos. 86 to 88 relating to Ministry of Science and Technology.
- (42) Demand No. 89 relating to Ministry of Shipping.
- (43) Demand Nos. 90 and 91 relating to Ministry of Social Justice and Empowerment.
- (44) Demand No. 92 relating to Department of Space.
- (45) Demand No. 93 relating to Ministry of Statistics and Programme Implementation.
- (46) Demand No. 94 relating to Ministry of Steel.
- (47) Demand No. 95 relating to Ministry of Textiles.
- (48) Demand No. 96 relating to Ministry of Tourism.
- (49) Demand No. 97 relating to Ministry of Tribal Affairs.
- (50) Demand Nos. 103 to 105 relating to Ministry of Urban Development.
- (51) Demand No. 107 relating to Ministry of Women and Child Development.
- (52) Demand No. 108 relating to Ministry of Youth Affairs and Sports.

6.10 P.M.

9. Government Bill – Introduced

The Appropriation (No. 3) Bill, 2014.

10. Government Bill – Passed

The Appropriation (No. 3) Bill, 2014.

The motion for consideration of the Bill was moved by Shri Arun Jaitley

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

^{\$}7.01 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 24th July, 2014.)

P. SREEDHARAN, Secretary-General.

^{*}Written speeches were laid on the Table.

From 6.13 P.M. to 7.01 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, July 24, 2014/Shravana 2, 1936(Saka)

No.20

11.00 A.M.

1. Starred Questions

Starred Question Nos. 241–246 were orally answered. Replies to Starred Question Nos. 247–260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2113–2342 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Rural Management Anand, Anand, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Rural Management Anand, Anand, for the year 2012-2013.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Rural Development for the year 2014-2015.

- (ii) Outcome Budget of the Department of Rural Development, Ministry of Rural Development, for the year 2014-2015.
- (iii) Outcome Budget of the Department of Land Resources, Ministry of Rural Development, for the year 2014-2015.
- (4) A copy of the Waqf Properties Lease Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 380(E) in Gazette of India dated 5th June, 2014 under sub-section (2) of Section 12 of the Waqf Act, 1995.
- (5) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Culture for the year 2014-2015.
 - (ii) Detailed Demands for Grants of the Ministry of Tourism for the year 2014-2015.
 - (6) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2012-2013.
 - (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of New and Renewable Energy for the year 2014-2015.
 - (ii) Detailed Demands for Grants of the Ministry of Power for the year 2014-2015.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2012-2013.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the NHPC Limited and NHDC Limited for the year 2014-2015.
 - (ii) Memorandum of Understanding between the NTPC and the Ministry of Power for the year 2014-2015.
 - (iii) Memorandum of Understanding between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy for the year 2014-2015.
 - (iv) Memorandum of Understanding between the Solar Energy Corporation of India and the Ministry of New and Renewable Energy for the year 2014-2015.
 - (v) Memorandum of Understanding between the Coal India Limited and the Ministry of Coal for the year 2014-2015.
- (12) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Drinking Water and Sanitation for the year 2014-2015.
 - (ii) Outcome Budget of the Ministry of Drinking Water and Sanitation for the year 2014-2015.
 - (iii) Outcome Budget of the Ministry of Panchayati Raj for the year 2014-2015.
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - (i) S.O. 1461(E) published in Gazette of India dated 4th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kuttipuram-Edapally Section) in the State of Kerala.
 - (ii) S.O. 2855(E) published in Gazette of India dated 7th December, 2012, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 17 (Kozhikode Section) in the State of Kerala.
- (iii) S.O. 3505(E) published in Gazette of India dated 27th November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Mannuthy-Aluva Section) in the State of Kerala.
- (iv) S.O. 3799(E) published in Gazette of India dated 24th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kozhikode Section) in the State of Kerala.
- (v) S.O. 2139(E) published in Gazette of India dated 11th July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Chilakauri-pet-Vijayawada Section) in the State of Andhra Pradesh.
- (vi) S.O. 133(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (vii) S.O. 3748(E) published in Gazette of India dated 20th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (viii) S.O. 3717(E) published in Gazette of India dated 18th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakauripet-Vijayawada Section) in the State of Andhra Pradesh.
- (ix) S.O. 3507(E) published in Gazette of India dated 27th November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Gundugolanu-Vijayawada Section) in the State of Andhra Pradesh.

- (x) S.O. 3638(E) published in Gazette of India dated 11th December, 2013, making certain amendments in the Notification No. S.O. 1836(E) dated 22nd October, 2007.
- (xi) S.O. 1289(E) published in Gazette of India dated 21st May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Gundugolanu-Vijayawada Section) in the State of Andhra Pradesh.
- (xii) S.O. 1971(E) published in Gazette of India dated 2nd July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xiii) S.O. 229(E) published in Gazette of India dated 23rd January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 16 (Kolkata-Chennai Corridor in the State of Andhra Pradesh.
- (xiv) S.O. 2767(E) published in Gazette of India dated 12th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Gundugolanu-Vijayawada Section) in the State of Andhra Pradesh.
- (xv) S.O. 2429(E) published in Gazette of India dated 2nd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 219 in the State of Andhra Pradesh.
- (xvi) S.O. 1814(E) published in Gazette of India dated 14th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (xvii) S.O. 2556(E) published in Gazette of India dated 11th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.

- (xviii) S.O. 2538(E) published in Gazette of India dated 11th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichyi-Karur Section) (including bypasses) in the State of Tamil Nadu.
- (xix) S.O. 1335(E) published in Gazette of India dated 23rd May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Dindigul-Theni and Kumuli Section) in the State of Tamil Nadu.
- (xx) S.O. 1431(E) published in Gazette of India dated 4th June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Tiruchirappalli-Karaikudi Section) in the State of Tamil Nadu.
- (xxi) S.O. 2955(E) published in Gazette of India dated 30th September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xxii) S.O. 564(E) published in Gazette of India dated 7th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Kangeyampalayam-Mettupalayam Section) in the State of Tamil Nadu.
- (xxiii) S.O. 2091(E) published in Gazette of India dated 9th July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xxiv) S.O. 2489(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.

(xxv) S.O. 1362(E) published in Gazette of India dated 24th May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kubakonam-Thanjavur Section) in the State of Tamil Nadu.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in the Appropriation (Railways) No.2 Bill, 2014, passed by Lok Sabha on the 15th July, 2014.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in the Appropriation (Railways) No.3 Bill, 2014, passed by Lok Sabha on the 15th July, 2014.

5. Statements by Ministers

- (1) The Minister of Water Resources, River Developement and Ganga Rejuvenation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Water Resources on Repair, Renovation and Restoration (RRR) of Water Bodies, pertaining to the Ministry of Water Resources.
- (2) The Minister of State in the Ministry of Railways laid the following statements (Hindi and English versions) regarding:
 - the status of implementation of the recommendations contained in the 21st Report of the Standing Committee on Railways on `Major Railway Accidents during the last five years – Causes and Remedial Measures', pertaining to the Ministry of Railways; and
 - (ii) the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on

Railways on 'Ongoing and Pending Railway projects with Special Emphasis on the Projects in North East Region'.

- The Minister of State in the Ministry of Road Transport and (3) Highways; and Minister of State in the Ministry of Shipping laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 194th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2013-14), pertaining to the Ministry of Shipping.
- $(4)^{\#}$ The Minister of Railways made a statement regarding the incident occurred at unmanned level crossing on South Central Railway on 24.07.2014.

12.07 P.M.

6. **Calling Attention**

Shri K.C. Venugopal called the attention of the Minister of External Affairs on the situation arising out of Indians stranded in Iraq and steps taken by the Government in this regard.

The Minister of External Affairs made a statement in regard thereto.

The Minister of External Affairs also replied to the clarificatory questions asked by the members.

[#]At 3.05 P.M.

*12.42 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Haribhai P. Chaudhary regarding need to set up and promote Pomegranate, Potato, Tomato and Castor (Arandi) based food processing industries in Banaskantha Parliamentary Constituency of Gujarat.
- (2) Smt. Darshana Vikram Jardosh regarding need to set up a Railway Division office at Surat and to develop Surat Railway Station.
- (3) Dr. Ramesh Pokhriyal Nishank regarding need to send a special central team to check illegal mining in Uttarakhand and take stringent action against those found guilty in this regard.
- (4) Sadhvi Niranjan Jyoti regarding need to issue directions for inclusion of Wide Belt area from Km 17 to Km 20 under Agra-Allahabad road in Bundelkhand, Uttar Pradesh.
- (5) Shri Harinarayan Rajbhar regarding need to include Bhar/Rajbhar castes in Scheduled Castes list.
- (6) Dr. Kirit P. Solanki regarding need to upgrade and provide all facilities at Sabarmati Railway station, Ahmedabad, Gujarat.
- (7) Smt. Jyoti Dhurve regarding need to take steps to set up a Model school as well as an Eklavya Residential School in district Betul, Madhya Pradesh.
- (8) Shri Devji Patel regarding need to set up a university for Jalore and Sirohi districts of Rajasthan.
- (9) Shri Gajendrasingh Shekhawat regarding need to defer the proposed decision of extending Pokharan Field firing range and to construct the same at Sahagarh Bulj, Jaisalmer in Rajasthan.
- (10) Shri Chand Nath regarding need to stop charging of toll tax on N.H. 8 from the commuters till the work of construction is fully completed on the said Highway.

^{*}From 12.42 P.M. to 12.49 P.M., Members raised matters of urgent public importance.

- (11) Shri Harish Chandra Meena regarding need to construct three Rail-Over-Bridges in Dausa Parliamentary Constituency, Rajasthan.
- (12) Shri Adhir Ranjan Chowdhury regarding need to take pre-emptive steps to safeguard villages of West Bengal from inundation of salt water.
- (13) Shri P. R. Sundaram regarding need to construct over bridges on N.H.7 at Attayampatti road junction and Rasipuram ATC depot junction in Tamil Nadu
- (14) Shri T. Radhakrishnan regarding need to check illegal inflow of Chinese fireworks into Indian market.
- (15) Prof. Saugata Roy regarding need to review the decision to scrap Jawaharlal Nehru National Urban Renewal Mission (JNNURM) Scheme.
- (16) Dr. Kulamani Samal regarding need to concretise the embankment from Cuttack to Chaumauhani along river Mahanadi in Odisha and also to initiate mangroves plantation along the river banks nearer the river mouth.
- (17) Shri Kaushalendra Kumar regarding need to increase the number of computerized rail ticket reservation counters and provide facilities of drinking water, fans, coolers etc. at Biharsharif railway station.

12.49 P.M.

8. Government Bill – Under Consideration

The Finance (No.2) Bill, 2014.

Time Taken: 5 Hrs. 02 Mts.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the debate:-

1. Shri M. Veerappa Moily

(Lok Sabha adjourned at 1.11 P.M. and re-assembled at 2.15 P.M.)

2.15 P.M.

- 2. Shri Nishikant Dubey
- 3. Dr. M. Thambidurai
- 4. Prof. Saugata Roy
- 5. Shri Baijayant Jay Panda
- 6. Shri Jayadev Galla
- 7. Smt. Kavitha Kalvakuntla
- 8. Dr. A. Sampath
- 9. Shri Y.V. Subba Reddy
- 10. Shri Hukum Singh
- 11. Shri N.K. Premachandran
- 12. Shri E.T. Mohammad Basheer
- 13. Shri Ravindra Kumar Ray
- 14. Shri Anandrao Adsul
- 15. Shri Charanjeet Singh Rori
- 16. Dr. Thokchom Meinya
- 17. Shri Suresh C. Angadi
- 18. Shri Jai Prakash Narayan Yadav
- 19. Shri Rattan Lal Kataria
- 20. Shri Prem Das Rai

- 21. Dr. Ramshankar Katheria
- 22. Shri P. Karunakaran
- 23. Shri Raghav Lakhanpal
- 24. Shri K.C. Venugopal
- 25. Shri Vinod Khanna
- 26. Shri Prem Singh Chandumajra
- 27. Shri Subhash Chandra Baheria
- 28. Shri Kaushalendra Kumar
- 29. Smt. Meenakashi Lekhi
- 30. Shri K.H. Muniyappa

The discussion was not concluded.

*7.40 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 25th July, 2014.)

P. SREEDHARAN, Secretary-General.

^{*}From 6.55 P.M. to 7.40 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, July 25, 2014/Shravana 3, 1936(Saka)

No.21

11.00 A.M.

1. Starred Questions

Starred Question Nos. 261–264 were orally answered. Replies to Starred Question Nos. 265–280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2343–2572 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2014-2015.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Act, 2008:-
 - (i) S.O. 3914(E) published in Gazette of India dated 31st December, 2013, constituting the Institute Body of Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry.
 - (ii) S.O. 28(E) published in Gazette of India dated 6th January, 2014, nominating Dr. M. K. Bhan, formerly Secretary, Department of Biotechnology, New Delhi, as President of the Institute (JIPMER, Puducherry).

- (iii) S.O. 1296(E) published in Gazette of India dated 16th May, 2014, electing of Shri P. Kannan, Member, Rajya Sabha to serve as a member of Institute Body of JIPMER, Puducherry).
- (3) A copy of the Establishment of New Medical College, Opening of New or Higher Course of Study or Training and Increase of Admission Capacity by a Medical College (Amendment) Regulations, 2013 (Hindi and English versions) published in Notification No. 03-06/2014 (Norms) in Gazette of India dated 28th March, 2014 under sub-section (2) of Section 36 of the Indian Medicine Central Council Act, 1970.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Electronics Limited and the Department of Defence Production, Ministry of Defence, for the year 2014-2015.
- (5) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between Security Printing and Minting Corporation of India Limited and the Ministry of Finance for the year 2014-2015.
 - (ii) Memorandum of Understanding between PEC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2014-2015.
 - (iii) Memorandum of Understanding between State Trading Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2014-2015.
 - (6) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Corporate Affairs, Gurgaon, for the year 2012-2013, alongwith Audited Accounts.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992.

- (i) The Securities and Exchange Board of India (Payment of Fees) (Amendment) Regulations, 2014 published in Notification No. LAD-NRO/GN/2013-14/03/1089 in Gazette of India dated 23rd May, 2014.
- (ii) The Securities and Exchange Board of India (Issue and Listing of Non-Convertible Redeemable Preference Shares) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/11/6063 in Gazette of India dated 12th June, 2013.

4. Assent to Bill

Secretary-General laid on the Table the National Institute of Design Bill, 2014, passed by the Houses of Parliament during the Second Session of Sixteenth Lok Sabha and assented to by the President since a report was also made to the House on the 9th June, 2014.

5. Departmentally related Standing Committee – Summary of Work

Secretary-General laid on the Table the Hindi and English versions of the 'Departmentally Related Standing Committees – Summary of Work (31st August, 2012 to 30th August, 2013)'.

6. Parliamentary Committees (Other than Financial and DRSCs) - Summary of Work

Secretary-General laid on the Table the Hindi and English versions of the 'Parliamentary Committees (Other than Financial and DRSCs) - Summary of Work (1^{st} June, 2012 to 31^{st} May, 2013)'.

7. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in the Appropriation (No.2) Bill, 2014 passed by Lok Sabha on the 18th July, 2014.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in the Appropriation (No.3) Bill, 2014 passed by Lok Sabha on the 23th July, 2014.

*12.01 P.M.

8. Statement by Minister

The Minister of Finance; Minister of Corporate Affairs; and Minister of Defence laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Defence on `Critical Review of functioning of Sainik Schools', pertaining to the Ministry of Defence.

*From 12.03 P.M. to 12.11 P.M., Members raised matters of urgent public importance.

12.11 P.M.

9. Government Bill – Passed

The Finance (No.2) Bill, 2014

Time Taken: 6 Hrs.

Further discussion on the motion for consideration of the Bill moved by Shri Arun Jaitley, continued.

Shri Arun Jaitley replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 31 were adopted.

Shri Arun Jaitley moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 6 to the Finance (No.2) Bill, 2014 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 31A was adopted.

New Clause 31A was also adopted.

Clauses 32 and 33 were adopted.

Clause 34 was adopted, as amended.

Clauses 35 to 44 were adopted.

Shri Arun Jaitley moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 8 to the Finance (No.2) Bill, 2014 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 44A was adopted.

New Clause 44A was also adopted.

Clauses 45 to 62 were adopted.

Shri Arun Jaitley moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 9 to the Finance (No.2) Bill, 2014 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 62A was adopted.

New Clause 62A was also adopted.

Shri Arun Jaitley moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 10 to the Finance (No.2) Bill, 2014 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 62B was adopted.

New Clause 62B was also adopted.

Shri Arun Jaitley moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 11 to the Finance (No.2) Bill, 2014 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 62C was adopted.

New Clause 62C was also adopted.

Clauses 63 to 71 were adopted.

Shri Arun Jaitley moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 12 to the Finance (No.2) Bill, 2014 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 71A was adopted.

New Clause 71A was also adopted.

Clauses 72 to 79 were adopted.

Clause 80 was adopted, as amended.

Clauses 81 and 82 were adopted.

Clause 83 was adopted, as amended.

Shri Arun Jaitley moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 17 to the Finance (No.2) Bill, 2014 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 83A was adopted.

New Clause 83A was also adopted.

Clauses 84 to 94 were adopted.

Clause 95 was adopted, as amended.

Clauses 96 and 97 were adopted.

Clause 98 was adopted, as amended.

Shri Arun Jaitley moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment

shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 22 to the Finance (No.2) Bill, 2014 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 98A was adopted.

New Clause 98A was also adopted.

Clauses 99 to 112 were adopted.

Amendments Nos. 32 and 33 to the First Schedule of the Bill, moved by Prof. Saugata Roy were put to vote and negatived.

The First Schedule was adopted.

The Second to Ninth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill, as amended, was passed.

The Speaker made the following observation:-

"Hon'ble Members, eight new clauses and some subclauses have been inserted in the Finance (No.2) Bill, 2014 that we have just passed. I, therefore, direct that wherever required the subsequent clauses and sub-clauses may be renumbered accordingly."

(Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.17 P.M.)

*3.30 P.M.

10. Private Members' Bills - Introduced

- (1) The Basic and Primary Education (Compulsory Teaching in Mother Tongue) Bill, 2014 by Shri Om Prakash Yadav.
- (2) The Constitution (Amendment) Bill, 2014 (Amendment of the Eighth Schedule) by Shri Om Prakash Yadav.
- (3) The Sanskrit Language (Promotion) Bill, 2014 by Shri Om Prakash Yadav.

3.32 P.M.

11. Private Member's Bill – Under Consideration

The National Minimum Pension (Guarantee) Bill, 2014

Discussion on the motion for consideration of the Bill moved by Shri Nishikant Dubey, commenced.

The following members took part in the debate:-

- 1. Shri Adhir Ranjan Chaudhary
- 2. Shri Prahlad Singh Patel
- 3. Prof. Saugata Roy
- 4. Shri Bhartruhari Mahtab
- 5. Smt. Kavitha Kalvakuntla
- 6. Shri Mullapally Ramchandran
- 7. Shri Hukmdeo Narayan Yadav
- 8. Shri Varaprasad Rao Velagapalli
- 9. Shri Arjun Ram Meghwal (speech unfinished)

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 30th July, 2014.)

P. SREEDHARAN, Secretary-General.

^{*}From 2.17 P.M. to 3.30 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, July 30, 2014/Shravana 8, 1936(Saka)

No.22

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference on the loss of lives of seven personnel including two officers of the Indian Air Force when their helicopter crashed in Sitapur district of Uttar Pradesh.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.01 A.M.

2. Questions

(i) Starred Question No. 301 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 12 Noon).

Replies to Starred Question Nos. 302–320 were laid on the Table.

Replied to Unstarred Question Nos. 2756–2985 were laid on the Table.

(ii) Replies to Starred Question Nos. 281–300 listed for 28 July, 2014 were treated as Unstarred and would be printed in the Official Report for the day as the sitting of the House was cancelled on that day.

Replies to Unstarred Question Nos.2573–2755 listed for 28th July, 2014 would also be printed in the Official Report for the day.

12.00 Noon

3. Felicitation by the Speaker

The Speaker, on behalf of the House, felicitated the Indian Contingent for their remarkable performance at the ongoing 20th Commonwealth Games at Glasgow, Scotland for winning 35 medals – 10 gold; 15 silver and 10 bronze.

She further congratulated Sanjita Khumukchan, Sukhen Dey and Sathish Sivalingam for winning gold medals in the discipline of weightlifting; Abhinav Bindra, Apurvi Chandela, Jitu Rai and Rahi Sarnobat for winning gold medals in shooting and Amit Kumar, Vinesh Phogat and Sushil Kumar for winning gold medals in wrestling. She also congratulated the other athletes who have won silver and bronze medals in Commonwealth Games.

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 42 of the Nalanda University Act, 2010:-
 - (i) Notification No. S/321/23/2011 published in Gazette of India dated 7th February, 2014, making certain amendments in the Nalanda University Statutes, 2012, mentioned therein.
 - (ii) Notification No. S/321/23/2011 published in Gazette of India dated 4th March, 2014, making certain amendments in the Nalanda University Statutes, 2012, mentioned therein.
- (2) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Micro Small and Medium Enterprises for the year 2014-2015.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Sarva Shiksha Abhiyan, Trivandrum, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kerala Sarva Shiksha Abhiyan,

Trivandrum, for the year 2012-2013.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Calcutta, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Calcutta, Kolkata, for the year 2012-2013.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Raipur, Raipur, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Raipur, Raipur, for the year 2012-2013.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Rashtriya Madhyamik Shiksha Abhiyan, Trivandrum, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kerala Rashtriya Madhyamik Shiksha Abhiyan, Trivandrum, for the year 2012-2013.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Rashtriya Madhyamik Shiksha Abhiyan, Kavarrati, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

- Government of the working of the Lakshadweep Rashtriya Madhyamik Shiksha Abhiyan, Kavarrati, for the year 2012-2013.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Uttarakhand Rashtriya Madhyamik Shiksha Abhiyan, Dehradun, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttarakhand Rashtriya Madhyamik Shiksha Abhiyan, Dehradun, for the year 2012-2013.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2012-2013.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2012-2013.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2012-2013, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2012-2013.

- Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Annual Accounts (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2012-2013, together with Audit Report thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kashipur, Kashipur, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kashipur, Kashipur, for the year 2012-2013.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2012-2013.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2012-2013.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathamik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashtra Prathamik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, for the year 2012-2013.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2012-2013.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bombay, Mumbai, for the year 2012-2013.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Puducherry, Karaikal, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Puducherry, Karaikal, for the year 2012-2013.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Patna, Patna, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the National Institute of Technology Patna, Patna, for the year 2012-2013.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Srinagar, Hazratbal, for the year 2012-2013.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Srinagar, Hazratbal, for the year 2012-2013, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Srinagar, Hazratbal, for the year 2012-2013.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Nagaland, Nagaland, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Nagaland, Nagaland, for the year 2010-2011.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Nagaland, Nagaland, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Nagaland, Nagaland, for the year 2011-2012.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

- (41) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Meghalaya, Shillong, for the year 2012-2013.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Meghalaya, Shillong, for the year 2012-2013, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Meghalaya, Shillong, for the year 2012-2013.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2012-2013.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Council of Elementary Education, Gandhinagar, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Gujarat Council of Elementary Education, Gandhinagar, for the year 2012-2013.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the State Project Office Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan) Chhattisgarh, Raipur, for the year 2012-2013, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Project Office Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan) Chhattisgarh, Raipur, for the year 2012-2013.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Twelfth, Thirteenth, Fourteenth and Fifteenth Lok Sabhas:-

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		TWELFTH LOK SABHA	
1.	Statement No. 48		Second Session, 1998
		THIRTEENTH LOK SABHA	
2.	Statement No. 54		Third Session, 2000
3.	Statement No. 45		Fourth Session, 2000
4.	Statement No. 32		Fifth Session, 2000
5.	Statement No. 49		Seventh Session, 2001
6.	Statement No. 39		Ninth Session, 2002
		FOURTEENTH LOK SABHA	Second Section 2004
			Second Session, 2004
8. Statement No. 30			Third Session, 2004
9. Statement No. 30			Fourth Session, 2005
10.Statement No. 29			Sixth Session, 2005
11.Statement No. 25			Tenth Session, 2007
12.Statement No. 21			Eleventh Session, 2007
13.Statement No. 22			Twelfth Session, 2007
14.Statement No. 23			Thirteenth Session, 2008
15.Statement No. 20			Fourteenth Session, 2008
		FIFTEENTH LOK SABHA	
16.Statement No. 19			Second Session, 2009
17.Statement No. 17			Third Session, 2009
18.Statement No. 17			Fourth Session, 2010
19.Statement No. 14			Fifth Session, 2010
20.Statement No. 13			Sixth Session, 2010
21.Statement No. 11			Seventh Session, 2011
22.Statement No. 11			Eighth Session, 2011
23.Statement No. 10			Ninth Session, 2011
24.Statement No. 9			Tenth Session, 2012
25.Statement No. 7			Eleventh Session, 2012
			, -==

26. Statement No. 6

27. Statement No. 5

28. Statement No. 3

29. Statement No. 1

Twelfth Session, 2012 Thirteenth Session, 2013 Fourteenth Session, 2013 Fifteenth Session, 2013

- (50) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-
 - (i) The Environment (Protection) (Second Amendment) Rules, 2014 published in Notification No. G.S.R. 229(E) in Gazette of India dated 28th March, 2014.
 - (ii) The Environment (Protection) (Fourth Amendment) Rules, 2014 published in Notification No. G.S.R. 325(E) in Gazette of India dated 7th May, 2014.
 - (iii) The Environment (Protection) (Third Amendment) Rules, 2014 published in Notification No. G.S.R. 232(E) in Gazette of India dated 31st March, 2014.
- (51) A copy each of the following Notifications (Hindi and English versions) issued under Sections 12 & 13 of the Environment (Protection) Act, 1986:-
 - (i) S.O. 1190(E) published in Gazette of India dated 2nd May, 2014, making certain amendments in Notification No. S.O. 1174(E) dated 18th July, 2007.
 - (ii) S.O. 561(E) published in Gazette of India dated 26th February, 2014, making certain amendments in Notification No. S.O. 1174(E) dated 18th July, 2007.
- (52) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2012-2013.
 - (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2012-2013, alongwith Audited Accounts and comments of

- the Comptroller and Auditor General thereon.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Department of Atomic Energy for the year 2014-2015.
 - (ii) Detailed Demands for Grants of the Department of Space for the year 2014-2015.
 - (iii) Detailed Demands for Grants of the Ministry of Personnel, Public Grievances & Pensions, Central Vigilance Commission and Union Public Service Commission for the year 2014-2015.
- (55) A copy of the Central Information Commission (Group 'A' and Group 'B' posts) Recruitment (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 407(E) in Gazette of India dated 16th June, 2014 under sub-section (1) of Section 29 of the Right to Information Act, 2005.
- (56) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2014 published in Notification No. G.S.R. 301(E) in Gazette of India dated 29th April, 2014.
 - (ii) The Indian Administrative Service (Pay) Third Amendment Rules, 2014 published in Notification No. G.S.R. 302(E) in Gazette of India dated 29th April, 2014.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength)
 Fourth Amendment Regulations, 2014 published in Notification No.
 G.S.R. 383(E) in Gazette of India dated 6th June, 2014.
 - (iv) The Indian Administrative Service (Pay) Fourth Amendment Rules, 2014 published in Notification No. G.S.R. 384(E) in Gazette of India dated 6th June, 2014.
- (57) A copy each of the following papers (Hindi and English versions):-

- (i) Outcome Budget of the Department of Agriculture and Cooperation, Ministry of Agriculture, for the year 2014-2015 for the year 2014-2015.
- (ii) Outcome Budget of the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture, for the year 2014-2015.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 15th July, 2014, Rajya Sabha concurred with the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term ending on the 30th April, 2015 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee:-
 - 1. Shri Naresh Agrawal
 - 2. Shri Narendra Budania
 - 3. Shri Majeed Memon
 - 4. Shri S. Muthukaruppan
 - 5. Shri Rangasayee Ramakrishna
 - 6. Shri C.M. Ramesh
 - 7. Shri Tapan Kumar sen
- (ii) That at its sitting held on the 15th July, 2014, Rajya Sabha adopted a motion to join the Committee of both the Houses for the Welfare of the Scheduled Castes and Scheduled Tribes and had elected the following nine Members of Rajya Sabha to serve on the said Committee and to fill up the remaining one vacancy during the next Session:-
 - 1. Shri Ramdas Athawale
 - 2. Shri D. Raja
 - 3. Dr. Vijaylaxmi Sadho
 - 4. Dr. Anil Kumar Sahani
 - 5. Shri Nand Kumar Sai
 - 6. Shri Jesudasu Seelam

- 7. Smt. Wansuk Syiem
- 8. Shri S. Thangavelu
- 9. Shri Shambhuprasad Baldevdasji Tundiya
- (iii) That at its sitting held on the 15th July, 2014, Rajya Sabha concurred with the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term ending on the 30th April, 2015 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee:-
 - 1. Shri Satyavrat Chaturvedi
 - 2. Shri Vijay Goel
 - 3. Dr. Satyanarayan Jatiya
 - 4. Shri Bhubaneswar Kalita
 - 5. Shri Shantaram Naik
 - 6. Shri Sukhendu Sekhar Roy
 - 7. Shri Ramchandran Prasad Singh

12.04 P.M.

6. Statement by Minister

General (Retd.) V.K. Singh made a statement regarding the status of implementation of the recommendations contained in the 175th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations/observations contained in the 170th Report of the Committee on Demands for Grants (2013-14), pertaining to the Ministry of Development of North Eastern Region.

*12.09 P.M.

7. Submission by Member

Shri Mallikarjun Kharge made submission regarding bugging at the residence of a Union Minister.

Shri Rajnath Singh responded.

12.27 P.M.

8. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members, till recently a practice had developed to lay the approved text of notices under Rule 377. Members were required to lay their texts within 20 minutes from the time of announcement by the Chair. The main reason behind such a move was to utilise the precious time of the House for other legislative business. However, a number of requests have been received from the Members for raising the Matters under Rule 377. Moreover, as there are a large number of new Members in the House, in order to motivate them I have decided that Members will read out the approved text given to them by the Secretariat."

9. Matters under Rule 377

- (1) Shri Bahadur Singh Koli raised a matter regarding need to amend the SDRF rules for the welfare of farmers in the country particularly in Rajasthan.
- (2) Sadhvi Niranjan Jyoti raised a matter regarding need to declare Bhrigudham Bhitora in Fatehpur District, Uttar Pradesh as a tourist place.
- (3) Shri Ramen Deka raised a matter regarding need for special scheme to provide basic infrastructural facilities like roads and water in Udalguri district in Assam.

^{*}From 12.05 P.M. to 12.27 P.M., members raised matters of public importance.

- (4) Shri Om Birla raised a matter regarding need for action plan and to constitute separate task force to check of human trafficking of minor boys/girls.
- (5) Shri Gajendrasingh Shekhawat raised a matter regarding need for early appointment of doctors and para medical staff in the AIIMS, Jodhpur, Rajasthan.
- (6) Shri Kirti Vardhan Singh raised a matter regarding need to re-construct Mankapur-Babhnan road leading to Bhagwan Swami Narayan Temple, Chhapia, in Uttar Pradesh under C.R.F.
- (7) Bhanu Pratap Singh Verma raised a matter regarding need for an early action to re-construct the dilapidated bridge over Urai-Jalaon main road in Madhya Pradesh.
- (8) Smt. Jayshreeben K. Patel raised a matter regarding need for issuance of No Objection Certificate from Neyveli Lignite corporation regarding transfer of Lignite Mines which were allotted to them by Gujarat Government.
- (9) Shri S.P. Muddahanumegowda raised a matter regarding need to release balance amount of fund under State Disaster Response fund (SDRF) and National Disaster Response Fund (NDRF) to the farmers of Tumkur district, Karnataka affected by drought.
- (10) Dr. Shashi Tharoor raised a matter regarding need to promote off-grid solar power technology for providing electricity in rural parts of the country.
- (11) Shri S.R. Vijay Kumar raised a matter regarding need to provide interest free loans to the eligible students during the moratorium period.
- (12) Shri Rabindra Kumar Jena raised a matter regarding need for strong legislation to curb selling of women and children in the country.
- (13) Dr. Shrikant Eknath Shinde raised a matter regarding need to return 1800 acres of land requisitioned for military airport purpose at Nevali in Kalyan-Ambernath in Maharashtra during World War II to the respective original land holders.

- (14) Shri Tariq Anwar raised a matter regarding need to release adequate funds for the various development schemes in Katihar Parliamentary Constituency, Bihar.
- (15) Shri N.K. Premachandran raised a matter regarding need to set up a Cashew Board at Kollam, Kerala.

12.50 P.M.

10. The National Capital Territory of Delhi Budget - 2014-15

Time Taken: 3 Hrs. 03 Mts.

Combined discussion on the following items of business was taken up:-

- (i) General discussion on the Budget for the National Capital Territory of Delhi for 2014-15;
- (ii) Demands for Grants Nos. 1 to 13 in respect of Budget for the National Capital Territory of Delhi for 2014-15;

The following members took part in the combined debate:-

1. Shri Deepender Singh Hooda

(Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.11 P.M.)

2.11 P.M.

- 2. Smt. Meenakshi Lekhi
- 3. Shri Pon Radhkrishnan
- 4. Prof. Saugata Roy
- 5. Dr. Prabhas Kumar Singh
- 6. Dr. Boora Narsaiah Goud
- 7. Shri Parvesh Sahib Singh Verma
- 8. Shri Jitendra Chaudhury
- 9. Smt. Kothapalli Geetha
- 10. Shri Ramesh Bidhuri
- 11. Shri Ninong Ering
- 12. Shri Maheish Girri
- 13. Shri Bhagwant Mann
- 14. Dr. Udit Raj
- 15. Shri Rajesh Ranjan alias Pappu Yadav
- 16. Shri Manoj Tiwari
- 17. Shri Asaduddin Owaisi

Shri Arun Jaitley replied to the debate.

All the Demands for Grants Nos. 1 to 13 (both Revenue Account and Capital Account) in respect of the Budget for the National Capital Territory of

Delhi for the amounts shown under column 4 of printed List of Demands for Grants (National Capital Territory of Delhi) for 2014-15, were voted in full.

11. Government Bill - Introduced

The Delhi Appropriation (No.2) Bill, 2014.

12. Government Bill – Passed

The Delhi Appropriation (No.2) Bill, 2014.

The motion for consideration moved by Shri Arun Jaitley was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

4.56 P.M.

13. Report of Business Advisory Committee

Shri Santosh Kumar Gangwar presented the Fourth Report of the Business Advisory Committee.

19

4.57 P.M.

14. Discussion under Rule 193

Time permissible: 2 Hrs.

Time Taken: 33 Mts.

Balance: 1 Hr. 27 Mts.

Shri Yogi Adityanath raised a discussion on the flood and drought

situation in the country.

The discussion was not concluded.

5.30 P.M.

15. Half-An-Hour Discussion

Kunwar Bharatendra Singh raised a discussion on points arising out of the answer given by the Minister of Rural Development on 24.07.2014 to

Starred Question No. 243 regarding "Irregularities under MGNREGS".

Shri Nitin Gadkari replied to the discussion.

*6.38 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 31st July, 2014.)

P. SREEDHARAN, Secretary-General.

*From 6.04 P.M. to 6.38 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, July 31, 2014/Shravana 9, 1936(Saka)

No.23

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to the loss of lives of several persons, injuries to many more and several others who are trapped in the debris after heavy rains triggered a landslide in a village about 80 kilometres north of Pune on 30 July, 2014.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Relinquishment of Office by Secretary-General (Shri P. Sreedharan) and his appointment as Honorary Officer of the House

The Speaker informed the House that Shri P. Sreedharan, Secretary-General, Lok Sabha relinquished his office as Secretary-General, Lok Sabha on the 30th July, 2014.

The Speaker also informed that in recognition of services rendered by Shri P. Sreedharan, she had appointed him as Honorary Officer of the House.

3. Appointment of Secretary-General, Lok Sabha

The Speaker announced that Shri P.K. Grover, Secretary, Lok Sabha Secretariat has been appointed to officiate as Secretary-General, Lok Sabha and Lok Sabha Secretariat w.e.f. 31.07.2014.

11.02 A.M.

4. Starred Questions

Starred Question Nos. 321–325 were orally answered. Replies to Starred Question Nos. 326–340 were laid on the Table.

5. Unstarred Questions

Replies to Unstarred Question Nos. 2986–3215 were laid on the Table.

12.00 Noon

6. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants Ministry of Coal for the year 2014-2015.
 - (ii) Outcome Budget of the Ministry of Coal for the year 2014-2015.
 - (iii) Outcome Budget of the Ministry of Power for the year 2014-2015.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rural Electrification Corporation Limited and the Ministry of Power for the year 2014-2015.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-
 - (i) S.O. 491(E) published in Gazette of India dated 20th February, 2014, specifying production of cement, syn-gas obtained through coal gasification (underground and surface) and coal liquefaction to be end uses for the purpose of the said Act.
 - (ii) S.O. 737(E) published in Gazette of India dated 11th March, 2014, amending the Auction by Competitive Bidding of Coal Mines Rules, 2012.
 - (iii) The Auction by Competitive Bidding of Coal Mines (Amendment) Rules, 2014 published in Notification No. S.O. 1074(E) in Gazette of India dated 11th April, 2014.

- (iv) The Auction by Competitive Bidding of Coal Mines Rules, 2012 published in Notification No. S.O. 207(E) in Gazette of India dated 2nd February, 2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iv) of (3) above.
- (5) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the RITES Limited and the Ministry of Railways for the year 2014-2015.
 - (ii) Memorandum of Understanding between the IRCON International Limited and the Ministry of Railways for the year 2014-2015.
 - (iii) Memorandum of Understanding between the Rail Vikas Nigam Limited and the Ministry of Railways for the year 2014-2015.
 - (iv) Memorandum of Understanding between the Konkan Railway Corporation Limited and the Ministry of Railways for the year 2014-2015.
 - (v) Memorandum of Understanding between the Mumbai Railway Vikas Corporation Limited and the Ministry of Railways for the year 2014-2015.
 - (vi) Memorandum of Understanding between the Braithwaite and Company Limited and the Ministry of Railways for the year 2014-2015.
 - (vii) Memorandum of Understanding between the Railtel Corporation of India Limited and the Ministry of Railways for the year 2014-2015.
 - (viii) Memorandum of Understanding between the Bharat Wagon and Engineering Company Limited and the Ministry of Railways for the year 2014-2015.
 - (ix) Memorandum of Understanding between the Indian Railway Catering and Tourism Corporation Limited and the Ministry of Railways for the year 2014-2015.
 - (x) Memorandum of Understanding between the Container Corporation of India Limited and the Ministry of Railways for the year 2014-2015.

- (xi) Memorandum of Understanding between the Dedicated Freight Corridor Corporation of India Limited and the Ministry of Railways for the year 2014-2015.
- (xii) Memorandum of Understanding between the Burn Standard Company Limited and the Ministry of Railways for the year 2014-2015.
- (xiii) Memorandum of Understanding between the Indian Railway Finance Corporation Limited and the Ministry of Railways for the year 2014-2015.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Bharat Wagon and Engineering Company Limited, Patna, for the year 2012-2013.
 - (ii) Annual Report of the Bharat Wagon and Engineering Company Limited, Patna, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Braithwaite and Company Limited, Kolkata, for the year 2012-2013.
 - (ii) Annual Report of the Braithwaite and Company Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Shipping for the year 2014-2015.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the National Highways Authority of India, New Delhi, for the year 2012-2013.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
- (i) S.O. 206(E) published in Gazette of India dated 23rd January, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (ii) S.O. 207(E) published in Gazette of India dated 23rd January, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (iii) S.O. 263(E) published in Gazette of India dated 27th January, 2014, making certain amendments in the Notification No. S.O. 910(E) dated 21st April, 2010.
- (iv) S.O. 264(E) published in Gazette of India dated 27th January, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (v) S.O. 483(E) published in Gazette of India dated 20th February, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (vi) S.O. 484(E) published in Gazette of India dated 20th February, 2014, entrusting Highway No. 50 (Khed-Sinner Section) in the State of Maharashtra to National Highway Authority of India.
- (vii) S.O. 485(E) published in Gazette of India dated 20th February, 2014, entrusting the stretches, mentioned therein, of new National Highway No. 10 [Hisar-Dabwali (Haryana/Punjab Border)] in the State of Maharashtra to National Highway Authority of India.
- (viii) S.O. 486(E) published in Gazette of India dated 20th February, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

- (ix) S.O. 677(E) published in Gazette of India dated 5th March, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (x) S.O. 840(E) published in Gazette of India dated 20th March, 2014, declaring highways, mentioned therein, as new National Highway.
- (xi) S.O. 875(E) published in Gazette of India dated 21st March, 2014, declaring highways, mentioned therein, as new National Highway.
- (xii) S.O. 867(E) published in Gazette of India dated 21st March, 2014, declaring highways, mentioned therein, as new National Highway.
- (xiii) S.O. 868(E) published in Gazette of India dated 21st March, 2014, declaring highways, mentioned therein, as new National Highway.
- (xiv) S.O. 874(E) published in Gazette of India dated 21st March, 2014, declaring highways, mentioned therein, as new National Highway.
- (xv) S.O. 773(E) published in Gazette of India dated 14th March, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xvi) S.O. 767(E) published in Gazette of India dated 14th March, 2014, declaring highways, mentioned therein, as new National Highway.
- (xvii) S.O. 770(E) published in Gazette of India dated 14th March, 2014, declaring highways, mentioned therein, as new National Highway.
- (xviii) S.O. 863(E) published in Gazette of India dated 14th March, 2014, declaring highways, mentioned therein, as new National Highway.
- (xix) S.O. 764(E) published in Gazette of India dated 14th March, 2014, declaring highways, mentioned therein, as new National Highway.
- (xx) S.O. 765(E) published in Gazette of India dated 14th March, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xxi) S.O. 776(E) published in Gazette of India dated 14th March, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

- (xxii) S.O. 1044(E) published in Gazette of India dated 7th April, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxiii) S.O. 1045(E) published in Gazette of India dated 7th April, 2014, making certain amendments in the Notification No. S.O. 2247(E) dated 28th September, 2011.
- (xxiv) S.O. 771(E) published in Gazette of India dated 14th March, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxv) S.O. 671(E) published in Gazette of India dated 5th March, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxvi) S.O. 672(E) published in Gazette of India dated 5th March, 2014, rescinding Notification No. S.O. 1228(E) dated 16th May, 2013.
- (xxvii) S.O. 673(E) published in Gazette of India dated 5th March, 2014, making certain amendments in the Notification No. S.O. 452(E) dated 16th March, 2012.
- (xxviii) S.O. 674(E) published in Gazette of India dated 5th March, 2014, making certain amendments in the Notification No. S.O. 1521(E) dated 24th June, 2010.
- (xxix) S.O. 675(E) published in Gazette of India dated 5th March, 2014, making certain amendments in the four notifications, mentioned therein.
- (xxx) S.O. 676(E) published in Gazette of India dated 5th March, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxxi) S.O. 1089(E) published in Gazette of India dated 15th April, 2014, declaring highways, mentioned therein, as new National Highway.
- (xxxii) S.O. 1220(E) published in Gazette of India dated 7th May, 2014, rescinding Notification No. S.O. 3049(E) dated 8th October, 2013 and S.O. 3245(E) dated 25th October, 2013

- (xxxiii) S.O. 1221(E) published in Gazette of India dated 7th May, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxxiv) S.O. 1222(E) and S.O. 1223(E) published in Gazette of India dated 7th May, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxxv) S.O. 1392(E) published in Gazette of India dated 28th May, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxxvi) S.O. 1393(E) published in Gazette of India dated 28th May, 2014, making certain amendments in the Notification No. S.O. 1521(E) dated 24th June, 2010.
- (xxxvii) S.O. 1394(E) published in Gazette of India dated 28th May, 2014, making certain amendments in the Notification S.O. 1096(E) dated 4th August, 2005.
- (xxxviii) S.O. 1395(E) published in Gazette of India dated 28th May, 2014, entrusting National Highways, mentioned therein, to National Highways Authority of India.
- (xxxix) S.O. 1396(E) published in Gazette of India dated 28th May, 2014, making certain amendments in the Notification S.O. 1096(E) dated 4th August, 2005.
- (xl) S.O. 2199(E) published in Gazette of India dated 18th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Tirchy-Karur Section) in the State of Tamil Nadu.
- (xli) S.O. 1703(E) published in Gazette of India dated 17th June, 2013, making certain amendments in the Notification No. S.O. 608(E) dated 11th March, 2013.
- (xlii) S.O. 3021(E) published in Gazette of India dated 4th October, 2013, regarding acquisition of land for building, maintenance, management

- and operation of National Highway No. 67 (Tirchy-Karur Section) in the State of Tamil Nadu.
- (xliii) S.O. 1282(E) published in Gazette of India dated 21st May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xliv) S.O. 2941(E) published in Gazette of India dated 30th September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (including bypasses) (Trichy-Karur Section) in the State of Tamil Nadu.
- (xlv) S.O. 3260(E) published in Gazette of India dated 28th October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Athipalli-Krishnagiri Section) in the State of Tamil Nadu.
- (xlvi) S.O. 3079(E) published in Gazette of India dated 9th October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xlvii) S.O. 3116(E) published in Gazette of India dated 17th October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xlviii) S.O. 2569(E) published in Gazette of India dated 23rd
 August, 2013, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 45C (VikravandiKumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xlix) S.O. 3262(E) published in Gazette of India dated 28th October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Nagapattinam-Thanjavur Section) in the State of Tamil Nadu.

- (I) S.O. 2794(E) published in Gazette of India dated 24th November, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (12) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Shipping Corporation of India Limited and the Ministry of Shipping for the year 2014-2015.
 - (ii) Memorandum of Understanding between the Dredging Corporation of India Limited and the Ministry of Shipping for the year 2014-2015.
- (13) A copy of the Merchant Shipping (Recruitment and Placement of Seafarers) Amendment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 33(E) in Gazette of India dated 20th January, 2014 under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

7. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of Coal; and Minister of State (Independent Charge) of the Ministry of New and Renewable Energy laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Energy on Demands for Grants (2013-14), pertaining to the Ministry of Power.

12.01 P.M.

8. Motion

Shri Santosh Kumar Gangwar moved the following motion :-

"That this House do agree with the Fourth Report of the Business Advisory Committee presented to the House on 30th July, 2014 subject to modification that the recommendation regarding items at Serial Nos. 1 and 2, already disposed of by the House, be omitted."

The motion was adopted.

*12.02 P.M.

9. Submission by Members

Sarvashri Dharmendra Yadav and Rajesh Ranjan alias Pappu Yadav made submission regarding reported lathi-charge on candidates in Delhi for protesting against removal of Hindi and other regional languages in UPSC examination.

Shri M.B. Rajesh associated.

Shri M. Venkaiah Naidu responded.

12.43 P.M.

10. Matters under Rule 377

- (1) Shri Jagdambika Pal raised a matter regarding need to set up a Museum as well as a Mega Tourist Circuit at the birth place of Gautam Budh namely Piparhawa (Kapilvastu), Siddharth Nagar, Uttar Pradesh.
- (2) Shri P.P. Chaudhary raised a matter regarding need for expediting the proposal for inclusion of 38 languages including Rajasthani in the Eighth Schedule to the Constitution.
- (3) Shri Rattan Lal Kataria raised a matter regarding need to provide adequate assistance to revive HMT institute at Pinjore in Panchkula district of Haryana.
- (4) Shri Pashupati Nath Singh raised a matter regarding need to modernize the Dhanbad Railway Station in Jharkhand.

^{*}From 12.02 P.M. to 12.43 P.M., Members raised matters of urgent public importance.

- (5) Smt. Jyoti Dhurve raised a matter regarding need to grant 'No Objection Certificate' to the WCL, Pathakhera and Gandhigram mines in Madhya Pradesh in order to start their operations.
- (6) Shri Chhedi Paswan raised a matter regarding need for construction of rope-way at the Rohtasgarh Fort and Maa Mundeshwari Dham in Sasaram Parliamentary Constituency.
- (7) Shri Alok Sanjar raised a matter regarding need to start Air India service from Bhopal to Hyderabad, Raipur, Bangalore and Kolkata.
- (8) Smt. Darshana Vikram Jardosh raised a matter regarding need to formulate special notified zones at Bharat Diamond Bourse, Mumbai and Gems and Jewellery Park in Surat, Gujarat to streamline the import and trading process of rough diamond in the country.
- (9) Shri Vijay Sampla raised a matter regarding need for discontinuation of charging of octori by the Jalandhar and Firozpur Cantonment Council in Punjab with immediate effect.
- (10) Smt. Rama Devi raised a matter regarding need for construction of an R.C.C. bridge over the Ghats of Gadariya, Abrahimpur of Madhuban block in East Champaran district of Bihar.
- (11) Shri Tamradhwaj Sahu raised a matter regarding need to ensure construction of feeder canal facilitating full water storage in Tandula Water Reservoir (Balod district) from Gangrel Water Reservoir (Dhamtari District) in Chhattisgarh.
- (12) Smt. M. Vasanthi raised a matter regarding need to grant adequate fund for providing rail facilities in Tenkasi Parliamentary Constituency.
- (13) Dr. K. Kamaraaj raised a matter regarding need to convert two lane Bypasses to four lane bypasses and increase the number of toll gates at toll plazas on Chennai to Salem National Highway Nos. 45 and 68.
- (14) Dr. (Smt.) Ratna De Nag raised a matter regarding need to upgrade the Bishnupriya Halt in West Bengal into a full-fledged Railway Station.

- (15) Prof. Saugata Roy raised a matter regarding need to sanction adequate funds for completion of Metro Projects in Kolkata, West Bengal.
- (16) Shri Y.V. Subba Reddy raised a matter regarding need to fix the Minimum Support Price in respect of different varieties of Bengal Gram and also to provide marketing facilities for the same.
- (17) Kunwar Haribansh Singh raised a matter regarding need to set up Amla (Phyllamthus Emblica) related Food Processing Industries in Pratapgarh (Uttar Pradesh) and to fix Minimum Support Price thereof.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.12 P.M.)

2.12 P.M.

11. Discussion under Rule 193

Time Taken: 4 Hrs. 30 Mts.

Further discussion on the flood and drought situation in the country raised by Shri Yoqi Adityanath on the 30th July, 2014, continued.

The following members took part in the debate:-

- 1. Shri Ravneet Singh
- 2. Shri M. Chandrakasi
- 3. Dr. Tapas Mandal
- 4. Shri Nagendra Kumar Pradhan
- 5. Shri Sanjay Haribhau Jadhav
- 6. Shri Thota Narasimham
- 7. Smt. Kavitha Kalvakuntla
- 8. Shri M.B. Rajesh
- 9. Shri P.V. Midhun Reddy
- 10. Shri Sher Singh Ghubaya
- 11. Shri Nand Kumar Singh Chauhan
- 12* Shri Nalin Kumar Kateel
- 13* Dr. Kulmani Samal
- 14* Shri Y.S. Avinash Reddy
- 15* Shri P. Nagarajan
- 16. Shri Dharmendra Yadav
- 17. Shri Rajesh Ranjan alias Pappu Yadav
- 18* Shri Mohanbhai Kalyanjibhai Kundariya
- 19. Shri Hukmdeo Narayan Yadav
- 20* Shri Sanjay Dhotre
- 21. Shri Bhagwant Mann
- 22* Shri Bhartruhari Mahtab
- 23* Shri Ravinder Kushawaha
- 24. Shri Hansraj Gangaram Ahir

^{*}Written speeches were laid on the Table.

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- 25* Shri D.K. Suresh
- 26* Shri R. Dhruvnarayana
- 27. Shri Mullapally Ramchandran
- 28. Shri Prahlad Joshi
- 29. Shri B. Senguttuvan
- 30* Shri Ganesh Singh
- 31* Shri P.P. Chaudhary
- 32* Dr. Ratna (Nag) De
- 33. Shri Virender Kashyap
- 34. Smt. Butta Renuka
- 35* Shri Naranbhai Bhikhabhai Kachhadia
- 36. Shri Bharat Singh
- 37. Dr. Arun Kumar
- 38. Shri Rahul Kaswan
- 39* Dr. Kirit P. Solanki
- 40. Shri Badruddin Ajmal
- 41* Shri Prem Singh Chandumajra
- 42* Smt. Pratima Mondal
- 43. Shri Ramen Deka
- 44. Shri E.T. Mohammad Basheer
- 45* Shri P. Srinivasa Reddy
- 46. Sadhvi Niranjan Jyoti
- 47. Shri Kaushalendra Kumar
- 48. Shri Pashupati Nath Singh
- 49* Shri Md. Badaruddoza Khan
- 50. Dr. P. Venugopal
- 51. Shri Sushil Kumar Singh
- 52* Smt. Anju Bala
- 53* Smt. Priyanka Singh Rawat
- 54* Dr. Mamtaz Sanghamita

^{*}Written speeches were laid on the Table.

- 55* Shri S.P. Muddahanume Gowda
- 56. Shri N.K. Premachandran
- 57* Shri B.N. Chandrappa
- 58* Smt. Rama Devi
- 59* Shri K. Parasuraman
- 60. Shri Jagdambika Pal
- 61* Smt. Jayshreeben Patel
- 62* Smt. Santosh Ahlawat
- 63* Shri Dilipkumar Mansukhlal Gandhi
- 64* Shri Bhairon Prasad Mishra
- 65* Dr. Ramshankar Katheria

The discussion was not concluded.

6.09 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 1st August, 2014.)

P. K. GROVER, Secretary-General.

^{*}Written speeches were laid on the Table.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, August 1, 2014/Shravana 10, 1936(Saka)

No.24

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Shridharrao Nathobaji Jawade, a member of the Sixth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 341–345 were orally answered. Replies to Starred Question Nos. 346–360 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3216–3445 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Defence for the year 2014-2015.

- (ii) Defence Services Estimates for the year 2014-2015.
- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Women and Child Development for the year 2014-2015.
 - (ii) Outcome Budget of the Ministry of Women and Child Development for the year 2014-2015.
- (3) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 13 of 2014)-Compliance Audit Observations for the year ended March, 2013.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 2 of 2014)-General Purpose Financial Reports of Central Public Sector Enterprises (Compliance Audit) for the year ended March, 2013.
- (4) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Tribal Affairs for the year 2014-2015.
 - (ii) Outcome Budget of the Ministry of Tribal Affairs for the year 2014-2015.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 34 of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994:-
 - (i) The Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Amendment Rules, 2014 published in Notification No. G.S.R. 77(E) in Gazette of India dated 4th February, 2014.
 - (ii) The Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Amendment Rules, 2014 published in Notification No. G.S.R. 119(E) in Gazette of India dated 26th February, 2014.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Food Safety and Standards (Licensing and Registration of Food Businesses) Amendment Regulations, 2014 (Hindi and English versions) published in Notification No. F. No. 2-15015/30/2012 in Gazette of India dated 10th June, 2014 under Section 93 of the Food Safety and Standards Act, 2006.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Aeronautics Limited and the Department of Defence Production, Ministry of Defence, for the year 2014-2015.
- (9) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the $31^{\rm st}$ March, 2014 together with Auditor's Report thereon:-
 - (i) Allahabad UP Gramin Bank, Banda
 - (ii) Andhra Pragathi Grameena Bank, Kadapa
 - (iii) Assam Gramin Vikash Bank, Guwahati
 - (iv) Baroda Gujarat Gramin Bank, Bharuch
 - (v) Central Madhya Pradesh Gramin Bank, Chindwara
 - (vi) Jharkhand Gramin Bank, Ranchi
 - (vii) Kashi Gomti Samyut Gramin Bank, Varanasi
 - (viii) Maharashtra Gramin Bank, Nanded
 - (ix) Paschim Banga Gramin Bank, Howrah
 - (x) Puduvai Bharthiar Grama Bank, Puducherry
 - (xi) Purvanchal Bank, Gorakhpur
 - (xii) Sutlej Gramin Bank, Bathinda
 - (xiii) Uttar Bihar Gramin Bank, Muzaffarpur
- (10) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 16 of 2014)-Performance Audit of "Global

- Estate Management by the Ministry of External Affairs" for the year ended March, 2013.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 17 of 2014)(Communications and IT Sector)-Compliance Audit Observations for the year ended March, 2012.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 12 of 2014)(Department of Revenue-Customs)-Compliance Audit for the year ended March, 2013.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (No. 1 of 2014)(Financial Audit)-Accounts of the Union Government for the year ended March, 2013.
- (v) Report of the Comptroller and Auditor General of India-Government of National Capital Territory of Delhi (Report No. 1 of 2014)-On Revenue and Social and Economic Sector (PSUs) for the year ended 31st March, 2013.
- (vi) Report of the Comptroller and Auditor General of India-Government of National Capital Territory of Delhi (Report No. 2 of the year 2014)-On Social General and Economic Sectors (Non-Public Sector Undertakings) for the year ended 31st March, 2013.
- (vii) Report of the Comptroller and Auditor General of India-Government of National Capital Territory of Delhi (of 2014)-On State Finances for the year ended 31st March, 2013.
- (11) A copy of the 19th Liquidator's Report (Hindi and English versions) on voluntary winding up of IIBI to the equity shareholders of IIBI (under Members' voluntary winding up) for the quarter ended 31.03.2014.
- (12) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Corporate Affairs for the year 2014-2015.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the NOCCI Balasore Infrastructure Company, Balasore, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the NOCCI Balasore Infrastructure Company, Balasore, for the year 2012-2013.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Baddi Infrastructure, Solan, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Baddi Infrastructure, Solan, for the year 2012-2013.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Chanderi Development Society for Weavers, Chanderi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Chanderi Development Society for Weavers, Chanderi, for the year 2012-2013.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy each of the following Notifications (Hindi and English versions) issued under Section 18G of the Industries (Development and Regulation) Act, 1951.
 - (i) The Newsprint Control (Amendment) Order, 2014 published in Notification No. S.O. 411(E) in Gazette of India dated 17th February, 2014.
 - (ii) The Newsprint Control (Amendment) Order, 2014 published in Notification No. S.O. 610(E) in Gazette of India dated 3rd March, 2014.

- (iii) S.O. 1694(E) published in Gazette of India dated 4th July, 2014, making certain amendments in the Notification S.O. 3050(E) dated 23rd December, 2010.
- (20) A copy of the Patents (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 125(E) in Gazette of India dated 28th February, 2014 under Section 160 of the Patents Act, 1970.
- (21) A copy of the Company Secretaries (Amendment) Regulations, 2014 (Hindi and English versions) published in Notification No. 710/1/(M)/1 in Gazette of India dated 1^{st} April, 2014 under Section 40 of the Company Secretaries Act, 1980.
- (22) A copy of the Notification No. S.O. 1498(E) (Hindi and English versions) published in Gazette of India dated 11th June, 2014, together with an explanatory memorandum making certain amendments in Notification No. S.O. 709(E) dated 20th August, 1998 under section 296 of the Income Tax Act, 1961.
- (23) A copy of the Insurance Regulatory and Development Authority (Registration of Indian Insurance Companies) (Sixth Amendment) Regulations, 2014 (Hindi and English versions) published in Notification No. F. No. IRDA/Reg./6/89/2014 in Gazette of India dated 28th April, 2014 under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.
- (24) A copy of the State Bank of India General (Amendment) Regulations, 2013 (Hindi and English versions) published in Notification No. F. No. LAW/F-207/2013 in Gazette of India dated 4th March, 2014 under sub-section (4) of Section 50 of the State Bank of India Act, 1955.
- (25) A copy of the Notification No. G.S.R.432(E) (Hindi and English versions) published in Gazette of India dated 4th July, 2014, together with an explanatory memorandum seeking to extend levy of anti-dumping duty on imports of steel and fibre glass tapes and their parts and components, originating in, or exported from China PR for a period of one year i.e. up to and inclusive of the 14th May, 2015, pending outcome of Sunset Review

investigations, being conducted by the Directorate General of Anti-dumping and Allied duties under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.

- (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
 - (i) G.S.R.418(E) published in Gazette of India dated 25th June, 2014 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-CE dated 17th March, 2012.
 - (ii) G.S.R.423(E) published in Gazette of India dated 30th June, 2014 together with an explanatory memorandum making certain amendments in the Notification No. 50/2003-CE dated 10th June, 2003.
 - (iii) G.S.R.439(E) published in Gazette of India dated 11th July, 2014 together with an explanatory memorandum making certain amendments in the Notification No. 1/2011-CE dated 1st March, 2011.
 - (iv) G.S.R.440(E) published in Gazette of India dated 11th July, 2014 together with an explanatory memorandum making certain amendments in the Notification No. 2/2011-CE dated 1st March, 2011.
 - (v) G.S.R.441(E) published in Gazette of India dated 11th July, 2014 together with an explanatory memorandum making certain amendments in the Notification No. 64/95-CE dated 16th March, 1995.
 - (vi) G.S.R.442(E) published in Gazette of India dated 11th July, 2014 together with an explanatory memorandum making certain amendments in the Notification No. 108/95-CE dated 28th August, 1995.
 - (vii) G.S.R.443(E) published in Gazette of India dated 11th July, 2014 together with an explanatory memorandum making certain

- amendments in the Notification No. 12/2012-CE dated 17th March, 2012.
- (viii) G.S.R.444(E) published in Gazette of India dated 11th July, 2014 together with an explanatory memorandum seeking to exempt from excise duty specified goods required for the National AIDS Control Programme funded by Global fund to fight AIDS, TB and Malaria.
- (ix) G.S.R.445(E) published in Gazette of India dated 11th July, 2014 together with an explanatory memorandum making certain amendments in the Notification No. 33/2005-CE dated 8th September, 2005.
- (x) G.S.R.446(E) published in Gazette of India dated 11th July, 2014 together with an explanatory memorandum making certain amendments in the Notification No. 15/2010-CE dated 27th February, 2010.
- (xi) G.S.R.447(E) published in Gazette of India dated 11th July, 2014 together with an explanatory memorandum making certain amendments in the Notification No. 42/2008-CE dated 1st July, 2008.
- (xii) G.S.R.448(E) published in Gazette of India dated 11th July, 2014 together with an explanatory memorandum making certain amendments in the Notification No. 16/2010-CE dated 27th February, 2010.
- (xiii) G.S.R.449(E) published in Gazette of India dated 11th July, 2014 together with an explanatory memorandum making certain amendments in the Notification No. 23/2003-CE dated 31st March, 2003.
- (xiv) G.S.R.450(E) published in Gazette of India dated 11th July, 2014 together with an explanatory memorandum making certain amendments in the Notification No. 67/95-CE dated 16th March, 1995.

- (xv) G.S.R.451(E) published in Gazette of India dated 11th July, 2014 together with an explanatory memorandum rescinding Notification No. 3/2010-Clean Energy Cess dated 22nd June, 2010.
- (xvi) G.S.R.452(E) published in Gazette of India dated 11th July, 2014 together with an explanatory memorandum making certain amendments in the Notification No. 49/2008-CE(N.T.) dated 24th December, 2008.
- (xvii) G.S.R.453(E) published in Gazette of India dated 11th July, 2014 together with an explanatory memorandum seeking to specify "the resident private limited company" as of class of persons for the purposes of clause (c) of Section 23A of the Central Excise Act, 1944.
- (xviii) The Central Excise (Third Amendment) Rules, 2014 published in Notification No. G.S.R.454(E) in Gazette of India dated 11th July, 2014, together with an explanatory memorandum.
- (xix) The Central Excise Valuation (Determination of Price of Excisable Goods) Amendment Rules, 2014 published in Notification No. G.S.R.455(E) in Gazette of India dated 11th July, 2014, together with an explanatory memorandum.
- (xx) The CENVAT Credit (Sixth Amendment) Rules, 2014 published in Notification No. G.S.R.456(E) in Gazette of India dated 11th July, 2014, together with an explanatory memorandum.
- (xxi) The Pan Masala Packing Machines (Capacity Determination and Collection of Duty) Second Amendment Rules, 2014 published in Notification No. G.S.R.457(E) in Gazette of India dated 11th July, 2014, together with an explanatory memorandum.
- (27) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G.S.R.66(E) published in Gazette of India dated 28th January, 2014, together with an explanatory memorandum making certain

- amendments in the Notification No. 152/84-Cus., dated 15th May, 1984.
- (ii) G.S.R.458(E) published in Gazette of India dated 11th July, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 24/2005-Cus., dated 1st March, 2005.
- (iii) G.S.R.459(E) published in Gazette of India dated 11th July, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (iv) G.S.R.460(E) published in Gazette of India dated 11th July, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 81/2005-Cus., dated 8th September, 2005.
- (v) G.S.R.461(E) published in Gazette of India dated 11th July, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 1/2011-Cus., dated 6th January, 2011.
- (vi) G.S.R.462(E) published in Gazette of India dated 11th July, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 27/2011-Cus., dated 1st March, 2011.
- (vii) G.S.R.463(E) published in Gazette of India dated 11th July, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 9/2012-Cus., dated 9th March, 2012.
- (viii) G.S.R.464(E) published in Gazette of India dated 11th July, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 10/2008-Cus., dated 15th January, 2008.

- (ix) G.S.R.465(E) published in Gazette of India dated 11th July, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 13/2012-Cus., dated 17th March, 2012.
- (x) G.S.R.466(E) published in Gazette of India dated 11th July, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 14/2012-Cus., dated 17th March, 2012.
- (xi) G.S.R.467(E) published in Gazette of India dated 11th July, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.
- (xii) G.S.R.468(E) published in Gazette of India dated 11th July, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 21/2012-Cus., dated 17th March, 2012.
- (xiii) G.S.R.469(E) published in Gazette of India dated 11th July, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 84/97-Cus., dated 11th November, 1997.
- (xiv) G.S.R.470(E) published in Gazette of India dated 11th July, 2014, together with an explanatory memorandum seeking to exempt from customs duty specified goods required for the National AIDS Control Programme funded by Global fund to fight AIDS, TB and Malaria.
- (xv) G.S.R.471(E) published in Gazette of India dated 11th July, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 51/96-Cus., dated 23rd July, 1996.

- (xvi) The Project Imports (Amendment) Regulations, 2014 published in Notification No. G.S.R.472(E) in Gazette of India dated 11th July, 2014, together with an explanatory memorandum.
- (xvii) The Baggage (Amendment) Rules, 2014 published in Notification No. G.S.R.473(E) in Gazette of India dated 11th July, 2014, together with an explanatory memorandum.
- (xviii) G.S.R.474(E) published in Gazette of India dated 11th July, 2014, together with an explanatory memorandum seeking to specify class of persons for the purposes of Section 28E of the Customs Act, 1962.
- (xix) S.O.164(E) to S.O.196(E) published in Gazette of India dated 22ND January, 2014, together with an explanatory memorandum containing corrigendum relating to the rate of exchange of the Kenyan Shilling for purpose of assessment of imported and export goods under Section 14 of the Customs Act, 1962.
- (xx) S.O.1417(E) published in Gazette of India dated 30th May, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxi) S.O.1452(E) published in Gazette of India dated 5th June, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xxii) S.O.1526(E) published in Gazette of India dated 13th June, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxiii) S.O.1565(E) published in Gazette of India dated 19th June, 2014, together with an explanatory memorandum regarding revised rates

- of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xxiv) S.O.1649(E) published in Gazette of India dated 30th June, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxv) S.O.1684(E) published in Gazette of India dated 3rd July, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (28) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 94 of the Finance Act, 1994:-
 - (i) G.S.R.475(E) published in Gazette of India dated 11th July, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 25/2012-Service Tax dated 20th June, 2012.
 - (ii) G.S.R.476(E) published in Gazette of India dated 11th July, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 12/2013-Service Tax dated 1st July, 2013.
 - (iii) G.S.R.477(E) published in Gazette of India dated 11th July, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 26/2012-Service Tax dated 20th June, 2012.
 - (iv) The Service Tax (Amendment) Rules, 2014 published in Notification No. G.S.R.478(E) in Gazette of India dated 11th July, 2014, together with an explanatory memorandum.

- (v) G.S.R.479(E) published in Gazette of India dated 11th July, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 30/2012-Service Tax dated 20th June, 2012.
- (vi) The Service Tax (Determination of Value) Amendment Rules, 2014 published in Notification No. G.S.R. 480(E) in Gazette of India dated 11th July, 2014, together with an explanatory memorandum.
- (vii) G.S.R.481(E) published in Gazette of India dated 11th July, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 26/2004-Service Tax dated 10th September, 2004.
- (viii) The Point of Taxation (Amendment) Rules, 2014 published in Notification No. G.S.R. 482(E) in Gazette of India dated 11th July, 2014, together with an explanatory memorandum.
- (ix) The Place of Provision of Services (Amendment) Rules, 2014 published in Notification No. G.S.R. 483(E) in Gazette of India dated 11th July, 2014, together with an explanatory memorandum.
- (x) G.S.R.484(E) published in Gazette of India dated 11th July, 2014, together with an explanatory memorandum specifying "the resident private limited company" as class of persons for the purposes of clause (b) of Section 96A of the Finance Act, 1994.
- (29) A copy each of the following papers (Hindi and English versions):-
 - (i) Finance Accounts of the Government of National Capital Territory of Delhi for the year 2012-2013.
 - (ii) Appropriation Accounts of the Government of National Capital Territory of Delhi for the year 2012-2013.
 - (iii) Appropriation Accounts of the Defence Services (Union Government) for the year 2012-2013.
 - (iv) Appropriation Accounts of Postal Services (Union Government) for the year 2012-2013.

- (v) Appropriation Accounts of Union Government (Civil) for the year 2012-2013.
- (vi) Finance Accounts of Union Government for the year 2012-2013.
- (30) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Commerce and Industry for the year 2014-2015.
 - (ii) Detailed Demands for Grants of the Parliament, Secretariats of the President and Vice-President for the year 2014-2015.
 - (iii) Outcome Budget of the Department of Commerce, Ministry of Commerce and Industry, for the year 2014-2015.
 - (iv) Outcome Budget of the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, for the year 2014-2015.
- (31) A copy of the Statement (Hindi and English versions) of the Market Borrowings by Central Government during 2013-2014.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in the Finance (No.2) Bill, 2014 passed by Lok Sabha on the 25th July, 2014.

12.02 P.M.

6. Statement by Minister

The Minister of Home Affairs made a statement on the landslide incident in Pune district of Maharashtra.

7. Motion for election to the Central Advisory Committee for the National Cadet Corps

Shri Arun Jaitley moved the following motion:-

"That in pursuance of section 12(1)(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst

themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to the other provisions of the said Act."

The motion was adopted.

8. Motion regarding constitution of the Joint Committee on Offices of Profit

Shri Ravi Shankar Prasad moved the following motion :-

"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the Members of each House in accordance with the system of proportional representation by means of the single transferable vote:

That the functions of the Joint Committee shall be –

- (i) to examine the composition and character of all existing "committees" [other than those examined by the Joint Committee to which the Parliament (Prevention of Disqualification) Bill, 1957 was referred] and all "committees" that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a Member of either Houses of Parliament under article 102 of the Constitution;
- (ii) to recommend in relation to the "committees" examined by it what offices should disqualify and what offices should not disqualify;
- (iii) to scrutinize, from time to time, the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;

That the Members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of Members of the Committee;

That in other respects, the rules of procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the names of the Members to be appointed by the Rajya Sabha to the Joint Committee."

The motion was adopted.

9. Motion for election to the Jawaharlal Institute of Post Graduate Medical Education and Research, Puducherry

Dr. Harsh Vardhan moved the following motion:-

"That in pursuance of section 5(1)(k) read with section 6(2) of the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Act, 2008, the members of this House do proceed to elect in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Jawaharlal Institute of Post-Graduate Medical Education and Research, subject to the other provisions of the said Act."

The motion was adopted.

10. Motion for election to the National Institute of Mental Health and Neuro-Sciences (Nimhans), Bangalore

Dr. Harsh Vardhan moved the following motion:-

"That in pursuance of Section 5(1)(1) of the National Institute of Mental Health and Neuro-Sciences, Bangalore Act, 2012, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as Members of National Institute of Mental Health and Neuro-Sciences, Bangalore, subject to the provisions of the Act."

The motion was adopted.

11. Motion for election to the All India Institute of Medical Sciences (AIIMS) at Bhopal, Bhubaneswar, Jodhpur, Patna, Raipur and Rishikesh

Dr. Harsh Vardhan moved the following motion:-

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences (AIIMS) Act, 1956 read with section 6 of the AIIMS (Amendment) Act, 2012, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to each of the six new All India Institute of Medical Sciences (AIIMS) set up at Bhopal, Bhubaneswar, Jodhpur, Patna, Raipur and Rishikesh, subject to the other provisions of the said Acts." The motion was adopted.

12. Motion for election to the All India Institute of Medical Sciences, New Delhi

Dr. Harsh Vardhan moved the following motion :-

"That in pursuance of section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the All India Institute of

Medical Sciences, New Delhi, subject to the other provisions of the said Act."

The motion was adopted.

13. Motion for election to the Post-Graduate Institute of Medical Education and Research, Chandigarh

Dr. Harsh Vardhan moved the following motion:-

"That in pursuance of Section 5(g) read with Section 6(2) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Post-Graduate Institute of Medical Education and Research, Chandigarh, subject to the other provisions of the said Act."

The motion was adopted.

*12.14 P.M.

14. Motion for election to the Agricultural and Processed Food Products Export Development Authority (APEDA)

Smt. Nirmala Sitharaman moved the following motion :-

"That in pursuance of Section 4(4)(d) of the Agricultural and Processed Food Products Export Development Authority Act, 1985 (2 of 1986), read with Rule 3 of the Agricultural and Processed Food Products Export Development Authority Rules 1986, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act."

The motion was adopted.

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.03 P.M.)

^{*}From 12.15 P.M. to 1.03 P.M., Members raised matters of urgent public importance.

20

2.03 P.M.

15. Discussion under Rule 193

Time Taken: 5 Hrs. 57 Mts.

Further discussion on the flood and drought situation in the country raised by Shri Yogi Adityanath on the 30th July, 2014, continued.

The following members took part in the debate:-

- 1. Shri Ramsinh Rathwa
- 2* Kumari Shobha Karandlaje
- 3* Shri Sunil Kumar Singh
- 4. Shri Bandaru Dattatreya
- 5. Smt. Ranjeet Ranjan
- 6. Shri Sharad Tripathi
- 7. Shri Ajay Misra
- 8* Dr. Swami Sakshiji Maharaj
- 9. Shri P. Karunakaran
- 10. Shri Ram Kripal Yadav
- 11. Smt. Krishna Raj
- 12* Shri R. Gopalakrishnan
- 13. Shri Bheemrao B. Patil
- 14. Shri Ajay Tamta
- 15. Dr. Bhola Singh
- 16. Shri Tamradhwaj Sahu
- 17* Dr. Anirudhan Sampath
- 18. Shri Rajen Gohain
- 19* Shri Haribhai Chaudhary
- 20. Shri Nanabhau Falgunrao Patole
- 21. Shri Prem Singh Chandumajra
- 22. Dr. Satya Pal Singh

The discussion was not concluded.

^{*}Written speeches were laid on the Table.

3.30 P.M.

16. Private Members' Resolution – Under Consideration

Further discussion on the following resolution moved by Shri Raju Shetti on 18.07.2014, continued:-

"This House urges upon the Government to take effective steps to implement the recommendations of the National Commission on Farmers also known as 'Swaminathan Commission' to overcome the crisis in the agricultural sector."

Shri Raju Shetti resumed his speech.

The following members took part in the debate:-

- 1. Shri Adhir Ranjan Chaudhary
- 2. Shri Om Birla
- 3. Shri K. Parasuraman
- 4. Prof. Saugata Roy
- 5. Shri Bhartruhari Mahtab (speech unfinished)

The discussion was not concluded.

(For want of Quorum, Lok Sabha adjourned for the day.)

5.20 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 4th August, 2014.)

P.K. GROVER, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, August 4, 2014/Shravana 13, 1936(Saka)

No.25

11.00 A.M.

1. Starred Questions

Starred Question Nos. 361–366 were orally answered. Replies to Starred Question Nos. 367–380 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3446–3588 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Legal Services Authority, New Delhi, for the year 2003-2004.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

- Government of the working of the National Legal Services Authority, New Delhi, for the year 2004-2005.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Legal Services Authority, New Delhi, for the year 2005-2006.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Legal Services Authority, New Delhi, for the year 2006-2007.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Legal Services Authority, New Delhi, for the year 2007-2008.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Legal Services Authority, New Delhi, for the year 2008-2009.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Legal Services Authority, New Delhi, for the year 2009-2010.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Legal Services Authority, New Delhi, for the year 2010-2011.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Legal Services Authority, New Delhi, for the year 2011-2012.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Ministry of Law and Justice for the year 2014-2015.
- (ii) Detailed Demands for Grants of the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2014-2015.
- (iii) Outcome Budget of the Department of Posts, Ministry of Communications and Information Technology, for the year 2014-2015.
- (iv) Outcome Budget of the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2014-2015.
- (20) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the ITI Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2014-2015.
 - (ii) Memorandum of Understanding between the Telecommunications Consultants India Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2014-2015.
 - (iii) Memorandum of Understanding between the National Informatics
 Centre Services Incorporated and the Department of Electronics
 and Information Technology, Ministry of Communications and
 Information Technology, for the year 2014-2015.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 2012-2013.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

- (i) The Telecommunication (Broadcasting and Cable Services) Interconnection (Digital Addressable Cable Television Systems) (Third Amendment) Regulation, 2014 (2 of 2014) published in Notification No. 3-24/2012-B&CS in Gazette of India dated 10th February, 2014.
- (ii) The Telecommunication (Broadcasting and Cable Services)
 Interconnection (Seventh Amendment) Regulation, 2014 (1 of 2014)
 published in Notification No. 6-11/2014-B&CS in Gazette of India
 dated 10th February, 2014.
- (iii) The Register of Interconnect Agreements (Broadcasting and Cable Services) (Fifth Amendment) Regulation, 2014 (3 of 2014) published in Notification No. 6-11/2014-B&CS in Gazette of India dated 10th February, 2014.
- **Ouality** of **Broadband** (iv) The Service of Service (Second 2014 (2 of 2014) published Amendment) Regulation, Notification No. 304-8/2014-QoS in Gazette of India dated 25th June, 2014.
- (v) The Telecom Consumer Complaint Redressal (Third Amendment) Regulation, 2014 (2 of 2014) published in Notification No. 305-11/2014-QoS in Gazette of India dated 1st July, 2014.
- (24) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Mines for the year 2014-2015.
 - (ii) Outcome Budget of the Ministry of Mines for the year 2014-2015.
- (25) A copy of the Memorandum of Understanding (Hindi and English versions) between the NMDC Limited and the Ministry of Steel for the year 2014-2015.
- (26) A copy of the Mineral Concession (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 510(E) in Gazette of India dated 18th July, 2014 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

- (27) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:-
 - (i) The Employees' Provident Funds (Amendment) Scheme, 2014 published in Notification No. G.S.R. 320(E) in Gazette of India dated 7th May, 2014.
 - (ii) The Employees' Provident Funds (Amendment) Scheme, 2014 published in Notification No. G.S.R. 321(E) in Gazette of India dated 7th May, 2014.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section (4) of Section 3 of the Commissions of Inquiry Act, 1952:-
 - (i) Second Report of the Justice M. B. Shah Commission of Inquiry on illegal mining of iron and manganese ores (three volumes) in the State of Odisha-October, 2013, alongwith Memorandum of Action taken thereto.
 - (ii) Third Report of the Justice M. B. Shah Commission of Inquiry on illegal mining of iron and manganese ores (one volume) in the State of Goa-October, 2013, alongwith Memorandum of Action taken thereto.
 - (iii) First Report of the Justice M. B. Shah Commission of Inquiry on illegal mining of iron and manganese ores (four volumes) in the State of Jharkhand-October, 2013, alongwith Memorandum of Action taken thereto.
- (29) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of Ministry of Petroleum and Natural Gas for the year 2014-2015.
 - (ii) Outcome Budget of the Ministry of Petroleum and Natural Gas for the year 2014-2015.
- (30) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Biecco Lawrie Limited and the Ministry of Petroleum and Natural Gas for the year 2014-2015.

- (ii) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 2014-2015.
- (iii) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2014-2015.
- (iv) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2014-2015.
- (v) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2014-2015.
- (31) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 18 of 2014)(Performance Audit)- Planning and implementation of transmission projects by Power Grid Corporation of India Limited and Grid Management by Power System Operation Corporation Limited, Ministry of Power, for the year ended March, 2013 under Article 151(1) of the Constitution.
- (32) A copy of the Memorandum of Understanding (Hindi and English versions) between the Air India Limited and the Ministry of Civil Aviation for the year 2014-2015.
- (33) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2014-2015.
 - (ii) Memorandum of Understanding between the NEPA Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2014-2015.
 - (iii) Memorandum of Understanding between the Heavy Engineering Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2014-2015.

- (iv) Memorandum of Understanding between the Sambhar Salts Limited and the Hindustan Salts Limited (Holding Company) for the year 2014-2015.
- (v) Memorandum of Understanding between the Hindustan Salts Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2014-2015.
- (vi) Memorandum of Understanding between the Engineering Projects (India) Limited and the Ministry of Heavy Industries and Public Enterprises for the year 2014-2015.
- (vii) Memorandum of Understanding between the Bharat Pumps and Compressors Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2014-2015.
- (viii) Memorandum of Understanding between the Richardson & Cruddas (1972)

 Limited and the Department of Heavy Industry, Ministry of Heavy

 Industries and Public Enterprises, for the year 2014-2015.
- (ix) Memorandum of Understanding between the Bridge and Roof Company (India) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2014-2015.
- (34) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2012-2013.
 - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2012-2013.
 - (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (35) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of Ministry of Heavy Industries and Public Enterprises for the year 2014-2015.
 - (ii) Outcome Budget of the Ministry of Heavy Industries and Public Enterprises for the year 2014-2015.
- (37) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Steel for the year 2014-2015.
 - (ii) Outcome Budget of the Ministry of Steel for the year 2014-2015.

4. Felicitations by the Speaker

The Speaker on behalf of the House congratulated the Indian Contingent which participated and won 15 gold, 30 silver and 19 bronze medals in the 20th Commonwealth Games at Glasgow, Scotland.

*12.04 P.M.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in the Delhi Appropriation (No.2) Bill, 2014 passed by Lok Sabha on the 30th July, 2014.

(Due to interruptions, Lok Sabha adjourned at 12.09 P.M. and re-assembled at 12.30 P.M.)

^{*}From 12.04 P.M. to 12.09 P.M., members raised matters of urgent public importance.

12.30 P.M.

Submission by Member 6.

Dr. M. Thambidurai made submission regarding reported derogatory remarks made against Indian Constitutional Authorities by Sri Lankan Government posted on its official website.

Shri M. Venkaiah Naidu responded.

*Smt. Sushma Swaraj also responded.

(Due to interruptions, Lok Sabha adjourned at 12.37 P.M. and re-assembled at 2.00 P.M.)

[#]At 2.00 P.M.

^{\$}2.07 P.M.

7. Government Bill – Introduction

The Securities Laws (Amendment) Bill, 2014

8. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Securities Laws (Amendment) Ordinance, 2014 (No.2 of 2014) was laid on the Table.

2.08 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Bhola Singh regarding need to ensure adequate supply of power in Bulandshahr Parliamentary Constituency.
- (2) Shri Ganesh Singh regarding need to formulate and sanction plans for providing drinking water and sewer line facilities in Nagar Panchayats in Satna Parliamentary Constituency.
- (3) Shri Ramen Deka regarding need to monitor works under MGNREGA as per Government guidelines and to repair embankments in Assam under MGNREGA.
- (4) Shri Nishikant Dubey regarding need to include the historically and culturally rich places in and around Santhal Pragana in the tourist map of the country.
- (5) Shri Chhedi Paswan regarding need to construct a road connecting Mundeshwari Dham in Kaimur district, Bihar to Maihar Devi Sthan in Madhya Pradesh to augment social, economic and cultural activities in the region.
- (6) Shri Rakesh Singh regarding need to fill up the vacant posts in ordnance factories in the country particularly in Jabalpur, Madhya Pradesh.
- (7) Shri Sunil Kumar Singh regarding need to extend education loan to students on low interest rates on easy terms and conditions.

From 2.00 P.M. to 2.07 P.M., members raised matters of urgent public importance.

- (8) Shri C.R. Choudhary regarding need to extend assistance for the entire period of drought and famine in Rajasthan.
- (9) Dr. Thokchom Meinya regarding need to introduce Inner Line Permit System in Manipur.
- (10) Shri V. Panneer Selvam regarding need to convert the Salem Steel Plant, Tamil Nadu into a Iron Ore Producing Factory.
- (11) Smt. Aparupa Poddar regarding need to set up a Procurement Centre of Jute Corporation of India in Arambagh Parliamentary Constituency and also enhance the Minimum support Price of Jute.
- (12) Shri Tathagata Sathpathy regarding need to provide adequate warehouses for foodgrains in the country.
- (13) Shri Arvind Sawant regarding need to protect mangroves in Ambedkar Nagar in South Mumbai from illegal habitations.
- (14) Dr. Boora Narsaiah Goud regarding need to vest constitutional power to National Commission for Backward Classes.
- (15) Shri Jai Prakash Narayan Yadav need for proper action plan to rehabilitate scheduled Tribes land oustees following construction of Badua Dam in Banka district of Bihar.

*10. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space made a statement regarding issue of Civil Services Examination conducted by UPSC.

^{*}At 2.55 P.M.

2.11 P.M.

11. Calling Attention – Converted to Short Duration Discussion under Rule 193

Time Taken: 4 Hrs. 15 Mts.

Shri Yogi Adityanath called the attention of the Minister of Health and Family Welfare to the situation arising out of spread of Encephalitis in Eastern Uttar Pradesh and other parts of the country and steps taken by the Government in this regard.

The Minister of Health and Family Welfare laid a statement (Hindi and English versions) in regard thereto.

Some members submitted that in view of importance of the matter, it may be converted to a Short Duration Discussion under Rule 193.

After hearing the members, Hon'ble Speaker, with the consent of the House, converted the Calling Attention to Short Duration Discussion under Rule 193.

Accordingly, the following members took part in the discussion:-

- 1. Shri Jagdambika Pal
- 2. Shri Adhir Ranjan Chowdhury
- 3. Dr. Mamtaz Sanghamita
- 4. Shri Bhartruhari Mahtab
- 5. Dr. Boora Narsaiah Goud
- 6. Shri Mohammad Salim
- 7. Shri Chirag Paswan
- 8. Shri Rajiv Pratap Rudy
- 9. Shri Jai Prakash Narayan Yadav
- 10. Shri S.S. Ahluwalia
- 11. Dr. Dharam Vira Gandhi
- 12. Shri Ashwini Kumar Choubey
- 13. Shri Kaushalendra Kumar
- 14. Shri Ram Kripal Yadav
- 15. Dr. P. Venugopal
- 16. Shri Kamlesh Paswan

- 17. Shri Gourav Gogoi
- 18. Dr. Sanjay Jaiswal
- 19. Dr. Kulmani Samal
- 20. Dr. Arun Kumar
- 21. Shri Daddan Mishra
- 22. Dr. K. Kamaraj
- 23. Shri Kamakhya Prasad Tasa
- 24. Shri Chandrakant Khaire
- 25. Dr. A. Sampath
- Dr. Harsh Vardhan replied to the debate.

*7.02 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 5th August, 2014.)

P. K. GROVER, Secretary-General.

^{*}From 6.27 P.M. to 7.02 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – **PART** I

(Brief Record of Proceedings)

Tuesday, August 5, 2014/Shravana 14, 1936(Saka)

No.26

11.00 A.M.

1. Starred Questions

Starred Question Nos. 381–388 were orally answered. Replies to Starred Question Nos. 389–400 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3589–3818 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Consumer Affairs, Food and Public Distribution for the year 2014-2015.
- (ii) Outcome Budget of the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2014-2015.
- (iii) Outcome Budget of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2014-2015.
- (2) A copy of the Outcome Budget (Hindi and English versions) of the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers, for the year 2014-2015.

- (3) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2013-2014.
- (4) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Assam Ashok Hotel Corporation Limited and the Ministry of Tourism for the year 2014-2015.
 - (ii) Memorandum of Understanding between the Donyi Polo Ashok Hotel Corporation Limited and the Ministry of Tourism for the year 2014-2015.
 - (iii) Memorandum of Understanding between the Madhya Pradesh Ashok Hotel Corporation Limited and the Ministry of Tourism for the year 2014-2015.
 - (iv) Memorandum of Understanding between the Pondicherry Ashok Hotel Corporation Limited and the Ministry of Tourism for the year 2014-2015.
 - (v) Memorandum of Understanding between the Ranchi Ashok Bihar Hotel Corporation Limited and the Ministry of Tourism for the year 2014-2015.
 - (vi) Memorandum of Understanding between the India Tourism Development Corporation Limited and the Ministry of Tourism for the year 2014-2015.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2012-2013.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Sports Development Fund, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Sports Development Fund, New Delhi, for the year 2012-2013.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2011-2012.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2012-2013.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2014-2015.
- (14) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Chemicals and Fertilizers for the year 2014-2015.
 - (ii) Outcome Budget of the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2014-2015.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Kolkata, for the year 2012-2013, together with Audit Report thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

- (17) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Guwahati, for the year 2012-2013, together with Audit Report thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 2012-2013, together with Audit Report thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Rajasthan Drugs and Pharmaceuticals Limited, Jaipur, for the year 2012-2013.
 - (ii) Annual Report of the Rajasthan Drugs and Pharmaceuticals Limited, Jaipur, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 36 of the National Institute of Pharmaceuticals Education and Research Act, 1998.
 - (i) The National Institute of Pharmaceuticals Education and Research (Amendment) Statutes, 2014 published in Notification No. G.S.R. 433(E)in Gazette of India dated 7th July, 2014.
 - (ii) The National Institute of Pharmaceuticals Education and Research (Degree of Masters and Doctor of Philosophy) amended Ordinance, 2014 published in Notification No. G.S.R.406 in Gazette of India dated 24th January, 2014.
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodity Act, 1955:-

- (i) S.O.114(E) published in Gazette of India dated 16th January, 2014, order indicating the supplies of urea to be made by domestic manufacturers of urea to States and Union Territories during Rabi Season, 2013-2014.
- (ii) S.O.1088(E) published in Gazette of India dated 15th April, 2014, order indicating the supplies of urea to be made by domestic manufacturers of urea to States and Union Territories during Kharif Season 2014.
- (25) A copy of the following papers (Hindi and English versions) under Section 20 of the Protection of Human Rights Act, 1993:-
 - (i) Special Report to Parliament of India on Silicosis of the National Human Rights Commission.
 - (ii) Memorandum of Action Taken on the Special Report on Silicosis of the National Human Rights Commission.
- (26) A copy each of the following Notifications (Hindi and English versions) under Foreigners Order, 1948:-
 - (i) S.O.1479(E) published in Gazette of India dated 7th June, 2014, 5esignnating Mangalore seaport in Dakshina Kannad District of Karnataka State as an authorized Immigration check post for entry into India with valid travel documents for all classes of passengers.
 - (ii) S.O.1480(E) published in Gazette of India dated 7th June, 2014, appointing Commissioner of Police, Mangalore city, as the "Civil Authority" for the purpose of Foreigners Order, 1948 for the Immigration check post located at Mangalore sea port in the jurisdiction of Dakshina Kannad District of Karnataka State with effect from 01.07.2014.
 - (iii) S.O.1421(E) published in Gazette of India dated 2nd June, 2014, appointing the Foreigners Regional Registration Officer, Ahmedabad in Bureau of Immigration, as the Registration Officer to perform the functions of the Registration Officer under rule 3 of the Registration of Foreigners Rules, 1992 and the Foreigners Order, 1948 for the jurisdiction of Ahmedabad City, Ahmedabad Rural and Gandhi Nagar District of Gujarat under the administrative control of Commissioner of Police, Ahmedabad

- Superintendent of Police, Ahmedabad Rural and Superintendent of Police, Gandhi Nagar District respectively in the State of Gujarat with effect from 1st August, 2014.
- (iv) The Foreigners (Amendment) Order, 2014 published in Notification No. S.O. 1422(E) in Gazette of India dated 2nd June, 2014.
- (27) A copy of the Delhi Police (Punishment and Appeal)(Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. F. 13/28/2011/HP-I/Estt./3891 to 3897 in Delhi Gazette dated 30th November, 2011 under sub-section (2) of Section 148 of the Delhi Police Act, 1978:-
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the Border Security Force Para Veterinary Staff, Group 'B' and 'C' posts (Combatised) Recruitment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 81(E) in Gazette of India dated 7th February, 2014 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.
- (30) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 18 of the Central Reserve police Force Act, 1949:-
 - (i) The Central Reserve Police Force Group 'B' and 'C' (Radio Operator, Crypto, Technical, Radio Fitter, Draughtsman)(Non-Gazetted) Male or Female ranks (Signals) Amendment Rules, 2011 published in Notification No. G.S.R. 144 in Gazette of India dated 14th May, 2011.
 - (ii) The Central Reserve Police Force, Group 'B' posts (General Duty, Technical and Tradesmen Cadre) Recruitment Rules, 2014 published in Notification No. G.S.R. 88(E) in Gazette of India dated 15th February, 2014.
- (31) A copy of the Outcome Budget (Hindi and English versions) of the Department of Agricultural Research and Education, Ministry of Agriculture, for the year 2014-2015.
- (32) A copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects and Pests Act, 1914:-

- (i) The Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2014 published in Notification No. S.O. 1632(E) in Gazette of India dated 27th June, 2014.
- (ii) The Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2014 published in Notification No. S.O. 1508(E) in Gazette of India dated 13th June, 2014.
- (33) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1994-1995.
 - (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1994-1995, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1995-1996.
 - (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1995-1996, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1996-1997.
 - (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1996-1997, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (34) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2012-2013.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodity Act, 1955:-
- (i) The Sugar Development Fund (Amendment) Rules, 2014 published in Notification No. G.S.R. 128(E) in Gazette of India dated 28th February, 2014.
- (ii) G.S.R.326(E) published in Gazette of India dated 7th May, 2014, declaring that the incentive towards marketing and promotion services for raw sugar production for the period beginning from 1st April, 2014 and ending on 31st May, 2014 shall be at the rate of rupees two thousand two hundred seventy seven per metric tonne.
- (iii) G.S.R.369(E)/Ess.Com/Sugarcane published in Gazette of India dated 30th May, 2014, notifying the factory wise Fair and Remunerative Price of sugarcane for sugar season 2012-2013.
- (iv) G.S.R.394(E) published in Gazette of India dated 11th June, 2014, notifying that the incentive towards marketing and promotion services for raw sugar production for the period beginning from 1st June, 2014 and ending on 31st July, 2014, shall be at the rate of rupees three thousand three hundred per metric tonne.
- (v) The Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Amendment) Order, 2014 published in Notification No. S.O. 1685(E) in Gazette of India dated 3rd July, 2014.
- (38) A copy of the following papers (Hindi and English versions) under Section 15 of the National Commission for Backward Classes Act, 1993:-
 - (a) (i) Report of the National Commission for Backward Classes, New

- Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Action Taken Memorandum on the recommendations contained in the Annual Report of the National Commission for Backward Classes, New Delhi, for the year 2010-2011.
- (b) (i) Report of the National Commission for Backward Classes, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) Action Taken Memorandum on the recommendations contained in the Annual Report of the National Commission for Backward Classes, New Delhi, for the year 2011-2012.
- (39) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A copy of the following papers (Hindi and English versions) under Clause (6) of the Article 338 of the Constitution:-
 - (i) Special Report of the National Commission for Scheduled Castes, New Delhi, on non-implementation of reservation policy in Banaras Hindu University, Varanasi, 2013.
 - (ii) Explanatory Memorandum on the Special Report of the National Commission for Scheduled Castes, New Delhi, on non-implementation of reservation policy in Banaras Hindu University, Varanasi, 2013
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) A copy of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 416(E) in Gazette of India dated 23rd June, 2014 under sub-section (2) of Section 23 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.
- (43) A copy of the National Commission for Backward Classes (Salary and Allowances and other conditions of Service of Chairperson and Members) (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No.

G.S.R. 734(E) in Gazette of India dated 12th November, 2013 under sub-section (3) of Section 17 of the National Commission for Backward Classes Act, 1993.

*12.04 P.M.

4. Statements by Ministers

- (1) The Minister of Chemicals and Fertilizers laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 36th Report of the Standing Committee on Chemicals and Fertilizers on `Production and Availability of Pesticides', pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.
- (2) The Minister of Agriculture laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 46th Report of the Standing Committee on Agriculture on Demands for Grants (2013-14), pertaining to the Department of Agriculture and Cooperation, Ministry of Agriculture.
- (3) The Minister of State (Independent Charge) of the Ministry of Culture; and Minister of State (Independent Charge) of the Ministry of Tourism laid a Statement (Hindi and English versions) (i) correcting the reply (Hindi version) given on 08.07.2014 to Unstarred Question No. 125 by Prof. Saugata Roy, MP regarding 'Loss to Tourism Sector' and (ii) giving reasons for delay in correcting the reply.
- (4)[#] The Minister of State (Independent Charge) of the Ministry of Commerce and Industry and Minister of State in the Ministry of Corporate Affairs made a statement regarding India's stand in the WTO.

(Due to interruptions, Lok Sabha adjourned at 12.14 P.M. and re-assembled at 12.30 P.M.)

(Due to interruptions, Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2.00 P.M.)

^{*}From 12.07 P.M. to 12.14 P.M. and from 12.46 P.M. to 12.58 P.M., Members raised matters of urgent public importance.

[#]At 12.30 P.M.

2.01 P.M.

5. Matters under Rule 377

- (1) Shri Ashwini Kumar Choubey raised a matter regarding need to ban vulgar commercial advertisements in print and electronic media in the country.
- (2) Shri Kirti Azad raised a matter regarding alleged financial irregularities committed by Delhi and District Cricket Association.
- (3) Shri Bhairon Prasad Mishra raised a matter regarding need to take urgent steps to curb criminal activities by gangs of dacoits active in Banda Parliamentary Constituency.
- (4) Shri Ram Kripal Yadav raised a matter regarding need to start operation of Trauma Centre at Bikram in Patna district, Bihar.
- (5) Shri Sanganna Amarappa Karadi raised a matter regarding need to provide funds for promotion of Kannada language.
- (6) Shri Rajendra Agrawal raised a matter regarding need to establish a Navodaya Vidyalaya in Hapur, Uttar Pradesh.
- (7) Shri Bidyut Baran Mahato raised a matter regarding need to improve passenger facilities at Ghatshila Railway Station in Jamshedpur Parliamentary Constituency.
- (8) Shri Ramdas C. Tadas raised a matter regarding need to provide compensation and jobs to farmers whose lands were acquired for setting up power plant in Devli in Wardha Parliamentary.
- (9) Shri Harish Chandra Meena raised a matter regarding need to ensure welfare of poor athletes who won laurels for the country at international events.
- (10) Shri Ravneet Singh Bittu raised a matter regarding need to sanction setting up of sewage treatment plant in Ludhiana city to ensure cleanliness of *Buddha Nullah*, a seasonal water stream in the Malwa Region of Punjab.
- (11) Shri T.G. Venkatesh Babu raised a matter regarding need to establish two Kendriya Vidyalayas in North Chennai Parliamentary Constituency.
- (12) Dr. Kakoli Ghosh Dastidar raised a matter regarding need to announce revival package for Jute Sector and also infuse modernisation in the sector.

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(13) Shri Bhartruhari Mahtab raised a matter regarding need to give adequate

compensation to Odisha in lieu of loss incurred by the State due to

reduction in the rate of Central Sales Tax.

(14) Dr. Shrikant Shinde raised a matter regarding need to develop Kalyan-

Thane-Mumbai waterway.

(15) Shri M.B. Rajesh raised a matter regarding need for expeditious completion

of gauge conversion of railway lines between Palakkad (Kerala) and

Pollachi (Tamil Nadu).

(16) Shri Kaushalendra Kumar raised a matter regarding need to equip the

AIIMS, Patna with all facilities including medical tests and provision for

direct connection with AIIMS, Delhi in order to fix dates for doctors'

appointment and operation of patients.

(17) Shri Jose K. Mani raised a matter regarding need to evolve a mechanism to

ensure guaranteed income to the farmers to prevent their suicide.

2.32 P.M.

6. Discussion under Rule 193

Time Taken: 8 Hrs. 43 Mts.

Further discussion on the flood and drought situation in the country raised

by Shri Yoqi Adityanath on the 30th July, 2014, continued.

The following members took part in the debate:-

1. Shri Jai Prakash Narayan Yadav

2* Shri Jose K. Mani

3. Shri R.K. Singh

4* Shri Anto Antony

5. Shri Adhir Ranjan Chowdhury

6. Shri Keshav Prasad Maurya

7. Shri Balabhadra Majhi

8. Shri Kiren Rijiju

9. Shri Kodikunnil Suresh

*Written speeches were laid on the Table.

- 10* Shri Raj Kumar Saini
- 11. Shri Pankaj Chaudhary
- 12* Shri Bhanu Pratap Singh Verma
- 13. Shri N. Kristappa
- 14* Shri A.T. Nana Patil
- 15. Shri Ram Prasad Sarmah
- 16. Dr. Ramesh Pokhriyal Nishank
- 17. Shri K. Ashok Kumar
- 18. Shri C.R. Chaudhary
- 19. Shri Gaurav Gogoi
- 20. Shri Kamakhya Prasad Tasa
- 21. Shri Ravindra Kumar Pandey
- 22. Shri Dharmendra Kumar
- 23* Shri C. Mahendran
- 24* Shri S. Selvakumar Chinnaiyan
- 25* Shri Anurag Singh Thakur
- 26* Shri Arjun Ram Meghwal
- 27* Shri Jugal Kishore Sharma
- 28* Smt. Santosh Ahlawat
- 29* Shri Ashwini Kumar Choubey

Shri Radha Mohan Singh replied to the debate.

The discussion was concluded.

^{*}Written speeches were laid on the Table.

5.19 P.M.

7. Government Bill – Under Consideration

The Securities Laws (Amendment) Bill, 2014

Time Allotted: 2 Hrs. Time Taken: 41 Mts. Balance:1 Hr. 19 Mts.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the debate:-

- 1. Shri M. Veerappa Moily
- 2. Dr. Kirit Somaiya (speech unfinished)

The discussion was not concluded.

*6.44 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 6th August, 2014.)

P. K. GROVER, Secretary-General.

^{*}From 6.00 P.M. to 6.44 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, August 6, 2014/Shravana 15, 1936(Saka)

No.27

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to the 69^{th} Anniversary of the dropping of atom bombs on the Japanese cities of Hiroshima and Nagasaki on 6^{th} and 9^{th} August, 1945, respectively.

Thereafter, members stood in silence for a short while in the memory of the victims of the nuclear holocaust.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 401–403 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.32 A.M. and re-assembled at 11.40 A.M.)

Starred Question Nos. 404 and 405 were orally answered. Replies to Starred Question Nos. 406–420 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3819–4048 were laid on the Table.

12.00 Noon

4. **Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2014-2015.
 - (ii) Outcome Budget of the Ministry of Overseas Indian Affairs for the year 2014-2015.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation Limited and the Ministry of Urban Development for the year 2014-2015.
- A copy of the Statement* (Hindi and English versions) explaining reasons (3) for not laying the Annual Report and Audited Accounts of the National Institute of Urban Affairs for the year 2011-2012 within the stipulated period of nine months after the close of the accounting year.
- A copy each of the following Notifications (Hindi and English versions) under Section 58 of the Delhi Development Act, 1957:-
 - S.O. 376(E) published in Gazette of India dated 11th February, 2014, (i) relating to Charges for availing additional Floor Area Ratio in respect of plots in the Low Density Residential Area notified vide Notification No. S.O. 1199(E) dated 10.5.2013 and S.O. No. 1744(E) dated 18.6.2013.
 - S.O. 381(E) published in Gazette of India dated 12th February, 2014, (ii) relating to addendum/modifications to Regularization of Farm Houses in Delhi notified *vide* Notification No. S.O. 2622(E) dated 30.10.2012.
 - S.O. 356(E) published in Gazette of India dated 6th February, 2014, (iii) relating to amendments/modifications to regulation for Regularization of Farm Houses in Delhi notified *vide* Notification No. S.O. 2622(E) dated 30.10.2012.

^{*} The Annual Report was laid on the Table on 20.03.2013.

- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Micro, Small and Medium Enterprises for the year 2014-2015.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Micro, Small and Medium Enterprises for the year 2014-2015.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2012-2013.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UT Mission Authority, Lakshadweep, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UT Mission Authority, Lakshadweep, for the year 2012-2013.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, Mohali, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, Mohali, for the year 2012-2013.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

- (13) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2012-2013, together with Audit Report thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UT of Puducherry, Puducherry, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UT of Puducherry, Puducherry, for the year 2012-2013.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year 2012-2013.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamika Shiksha Abhiyan Nagaland, Kohima, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamika Shiksha Abhiyan Nagaland, Kohima, for the year 2011-2012.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the

- Puducherry Rashtriya Madhyamik Shiksha Abhiyan, Puducherry, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Puducherry Rashtriya Madhyamik Shiksha Abhiyan, Puducherry, for the year 2012-2013.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Karnataka, Bengaluru, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Karnataka, Bengaluru, for the year 2012-2013.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 2012-2013.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh School Education Society, Shimla, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Himachal Pradesh School Education Society, Shimla, for the year 2012-2013.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Axom Sarba Siksha Abhiyan Mission, Guwahati, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Axom Sarba Siksha Abhiyan Mission, Guwahati, for the year 2012-2013.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the U.P. Education for all Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.P. Education for all Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2012-2013.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Society U.T. Chandigarh, Chandigarh, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Society U.T. Chandigarh, Chandigarh, for the year 2012-2013.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Goa Sarva Shiksha Abhiyan, Goa, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

- Government of the working of the Goa Sarva Shiksha Abhiyan, Goa, for the year 2012-2013.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Mizoram, Aizawl, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Mizoram, Aizawl, for the year 2010-2011.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Mizoram, Aizawl, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Mizoram, Aizawl, for the year 2011-2012.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan (Rajya Shiksha Kendra-Madhya Pradesh), Bhopal, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan (Rajya Shiksha Kendra-Madhya Pradesh), Bhopal, for the year 2012-2013.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology-Arunachal Pradesh, Papum Pare,

- for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology-Arunachal Pradesh, Papum Pare, for the year 2011-2012.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2012-2013.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2012-2013, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2012-2013.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Model-Schools Scheme and Girls Hostel Scheme Himachal Pradesh, Shimla, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Model-Schools Scheme and Girls Hostel Scheme Himachal Pradesh, Shimla, for the year 2012-2013.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the National Film Development Corporation Limited and the Ministry of Information and Broadcasting for the year 2014-2015.
- (ii) Memorandum of Understanding between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2014-2015.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2012-2013.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) A copy of Notification No. S.O. 288(E) (Hindi and English versions) published in Gazette of India dated 30th January, 2014, making certain amendments in Notification No. S.O. 93(E) dated 29th January, 1998 issued under Sections 6 & 25 of the Environment (Protection) Act, 1986.
- (53) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Science and Technology for the year 2014-2015.
 - (ii) Detailed Demands for Grants of the Ministry of Earth Sciences for the year 2014-2015.
 - (iii) Outcome Budget of the Department of Atomic Energy for the year 2014-2015.
 - (iv) Outcome Budget of the Department of Science and Technology, Ministry of Science and Technology for the year 2014-2015.
 - (v) Outcome Budget of the Department of Scientific and Industrial Research, Ministry of Science and Technology for the year 2014-2015.

- (vi) Outcome Budget of the Department of Bio-Technology, Ministry of Science and Technology for the year 2014-2015.
- (54) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2013, under sub-section (3) of Section 14 of the Central Vigilance Commission Act, 2003.
- (55) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Bharat Immunologicals and Biologicals Corporation Limited and the Department of Biotechnology, Ministry of Science and Technology, for the year 2014-2015.
 - (ii) Memorandum of Understanding between the Biotechnology Industry Research Assistance Council and the Department of Biotechnology, Ministry of Science and Technology, for the year 2014-2015.
- (56) A copy of the All India Services (Death-Cum-Retirement Benefits) (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 175(E) in Gazette of India dated 10th March, 2014 under sub-section (2) of Section 3 of the All India Services Act, 1951.
 - (57) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhatta Research Institute of Observational Sciences, Nainital, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aryabhatta Research Institute of Observational Sciences, Nainital, for the year 2012-2013.
 - (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
 - (59) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Development Board,

New Delhi, for the year 2011-2012.

(60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.

#12.02 P.M.

5. Statements by Ministers

- (1) The Minister of External Affairs laid a statement (Hindi and English versions) regarding Hon'ble Prime Minister's visit to Nepal on 3-4 August, 2014.
- (2) The Minister of Health and Family Welfare laid a statement (Hindi and English versions) regarding Ebola Virus Disease outbreak in West Africa and the steps being taken by Government of India to protect our citizens from the same.

(Due to interruptions, Lok Sabha adjourned at 12.46 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

6. Submission by Member

Shri Mallikarjun Kharge made submission regarding the need to discuss rising incidents of communical riots, violence and polarization in various parts of the country.

Shri M. Venkaiah Naidu responded.

2.09 P.M.

7. Matters under Rule 377

- (1) Shri Alok Sanjar raised a matter regarding need to impress upon Agricultural & Processed Food Products Export Development Authority to withdraw the appeal filed by it challenging the decision of Intellectual Property Board to grant Geographical Indication Certification to Basmati Rice produced in Madhya Pradesh.
- (2) Dr. Bhola Singh raised a matter regarding need to restore the ownership of land acquired for the proposed bird sanctuary in Begusarai district in Bihar to the farmers.
- (3) Col. Sona Ram Choudhary raised a matter regarding need to stop discharge of sewage water and industrial waste into Indira Gandhi Nahar Project seriously affecting the health of people in Western Rajasthan particularly in Barmer and Jaisalmer districts.
- (4) Dr. Ramesh Pokhriyal Nishank raised a matter regarding need to ensure payment of compensation to farmers in Uttarakhand who suffered crop damage due to excess rain and also to address the agricultural related problems being faced by the farmers in the State.
- (5) Shri Kaushal Kishore raised a matter regarding need to augment railway facilities in Mohanlalganj Parliamentary Constituency.
- (6) Shri Nalin Kumar Kateel raised a matter regarding need to protect the interests of domestic arecanut growers distressed due to decline in the price of the produce caused by import of low-priced arecanut.

- (7) Shri Satish Kumar Gautam raised a matter regarding need to provide pucca bathing Ghats and roads, public utilities and expert divers at Ganga Ghat, Sankara in Aligarh Parliametary Constituency.
- (8) Shri Kamlesh Paswan raised a matter regarding need to provide funds for repair of N.H. No. 29.
- (9) Shri N.K. Premachandran raised a matter regarding need to initiate immediate action for revival of Parvathy Mills in Kollam, Kerala .
- (10) Shri Yogi Adityanath raised a matter regarding need to establish an AIIMS like Institute at Gorakhpur, Uttar Pradesh.
- (11) Shri Vishnu Dayal Ram raised a matter regarding need to repair National Highway No. 75 passing through Palamu Parliamentary Constituency.
- (12) Shri Adhir Ranjan Chowdhury raised a matter regarding need to construct Road over Bridges on level crossing Nos. 131 and 132 in district Murshidabad, West Bengal.
- (13) Shri M. Chandrakasi raised a matter regarding need to provide necessary funds for construction of Railway Over Bridge across N.H. NO. 136 near Ariyalur Railway Station in Tamil Nadu and provide stoppage of Pothigai Express, Kanyakumari Express and other important trains at Ariyalur Railway Station.
- (14) Shri P.R. Senthilnathan raised a matter regarding need to provide funds under the National Agriculture Development Programme for the maintenance of irrigational tanks in Sivaganga Parliamentary Constituency.
- (15) Shri Sultan Ahmed raised a matter regarding need to ban use of antibiotics in poultry farms.
- (16) Smt Pratima Mondal raised a matter regarding need to protect the Sundarbans.
- (17) Shri C.S. Puttaraju raised a matter regarding need to ensure Minimum Support Price for sugarcane to farmers and introduce a new scientific policy for the betterment of sugar and Jaggery Industry in Karnataka.
- (18) Smt. Supriya Sule raised a matter regarding need to take necessary steps to commence the construction work of the international airport at Pune, Maharashtra.

2.43 P.M.

8. Government Bill – Passed

Time Taken: 3 Hrs. 31 Mts.

The Securities Laws (Amendment) Bill, 2014

Further discussion on the motion for consideration of the Bill moved by Shri Arun Jaitley, continued.

The following members took part in the debate:-

- 1. Dr. Kirit Somaiya (resumed his speech)
- 2. Shri Kalyan Banerjee
- 3. Shri P. Nagarajan
- 4. Shri Rabindra Kumar Jena
- 5. Shri Arvind Sawant
- 6. Shri M. Murali Mohan
- 7. Shri Konda Vishweshwar Reddy
- 8. Shri M.B. Rajesh
- 9. Shri Varaprasad Rao Velagapalli
- 10. Shri Rajiv Pratap Rudy
- 11. Shri Jai Prakash Narayan Yadav
- 12. Shri S.S. Ahluwalia
- 13. Dr. Arun Kumar
- 14. Shri P.P. Chaudhary
- 15. Shri E.T. Mohammad Basheer
- 16. Smt. Meenakashi Lekhi
- 17. Shri Kaushalendra Kumar
- 18. Shri Adhir Ranjan Chowdhury
- 19. Shri Nishikant Dubey
- 20. Shri N.K. Premachandran

Shri Arun Jaitley replied to the debate.

The motion for consideration of the Bill was adopted and the clause-byclause consideration of the Bill was taken up. Clause 2 was adopted.

Clauses 3 to 5 were adopted.

Clauses 6 to 19 were adopted.

Clauses 20 to 24 were adopted.

Clause 25 was adopted.

Clause 26 was adopted.

Clause 27 was adopted.

Clauses 28 to 31 were adopted.

Clauses 32 to 41 were adopted.

Clause 42 was adopted.

Clause 43 was adopted.

Clause 44 was adopted.

Clause 45 was adopted.

Clause 46 was adopted.

Clause 47 was adopted.

Clauses 48 to 57 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

*9. Report of Business Advisory Committee

Shri Ganesh Singh presented the Fifth Report of Business Advisory Committee.

^{*}At 5.05 P.M.

16

5.33 P.M.

10. Discussion under Rule 193

Time Permissible: 2 Hrs.

Time Taken: 27 Mts.

Balance: 1 Hr. 33 Mts.

Shri P. Karunakaran raised a discussion on the need to have stringent

legislation to check increasing atrocities against women and children in the

country.

Smt. Bijoya Chakravarty took part in the debate and her speech

was unfinished.

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 7th August, 2014.)

P. K. GROVER, Secretary-General.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, August 7, 2014/Shravana 16, 1936(Saka)

No.28

11.00 A.M.

1. Starred Questions

Starred Question Nos. 421–425 were orally answered. Replies to Starred Question Nos. 426–440 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4049–4278 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Water Resources, River Development and Ganga Rejuvenation for the year 2014-2015.
- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Minority Affairs for the year 2014-2015.
 - (ii) Outcome Budget of the Ministry of Minority Affairs for the year 2014-2015.
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Textiles for the year 2014-2015.

- (ii) Outcome Budget of the Ministry of Textiles for the year 2014-2015.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Cottage Industries Corporation of India Limited and the Ministry of Textiles for the year 2014-2015.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 2012-2013.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Notification No. S.O. 1633(E) (Hindi and English versions) published in Gazette of India dated 27th June, 2014, directing that the validity of the Order contained in the Notification No. S.O. 294(E) dated 31.1.2014 expiring on 30th June, 2014 shall be extended for further period of five months from the expiry of said order or until further order whichever is earlier under subsection(8) of Section 3 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987, together with a corrigendum thereto published in Notification No. S.O. 1890(E) (in Hindi version) published in Gazette of India dated 23rd July, 2014.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Finance Corporation Limited and the Ministry of Power for the year 2014-2015.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2012-2013.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of New and Renewable Energy for the year 2014-2015.
- (12) A copy of Notification No. JERC-11/2010 (Hindi and English versions) published in Gazette of India dated 8th January, 2014, containing corrigendum to the Notification No. 224 dated 7th August, 2013, issued under Section 182 of the Electricity Act, 2003.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2012-2013.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Cochin Shipyard Limited and the Ministry of Shipping for the year 2014-2015.
 - (ii) Memorandum of Understanding between the Kamarajar Port Limited and the Ministry of Shipping for the year 2014-2015.
- (17) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
- (i) S.O. 1306(E) published in Gazette of India dated 16th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tirupati-Andhra Pradesh/Tamil Nadu Border Section) in the State of Andhra Pradesh.
- (ii) S.O. 332(E) published in Gazette of India dated 5th February, 2014, regarding acquisition of land for building, maintenance, management

- and operation of National Highway No. 202 (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (iii) S.O. 506(E) published in Gazette of India dated 21st February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (iv) S.O. 1241(E) published in Gazette of India dated 8th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Gundugolanu-Vijayawada Section) in the State of Andhra Pradesh.
- (v) S.O. 1239(E) published in Gazette of India dated 8th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Vijayawada Bypass Section) in the State of Andhra Pradesh.
- (vi) S.O. 1283(E) published in Gazette of India dated 15th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Vijayawada to Machilipatnam Section) in the State of Andhra Pradesh.
- (vii) S.O. 877(E) published in Gazette of India dated 21st March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (viii) S.O. 2744(E) published in Gazette of India dated 11th September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Thriuvanthapuram Section) in the State of Kerala.
- (ix) S.O. 2140(E) published in Gazette of India dated 11th July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.

- (x) S.O. 1763(E) published in Gazette of India dated 19th June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 16 (Chennai-Kolkata Section) in the State of Andhra Pradesh.
- (xi) S.O. 1303(E) published in Gazette of India dated 16th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikrawandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xii) S.O. 1063(E) published in Gazette of India dated 9th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 226 (Thanjavur-Manamadurai Section) in the State of Tamil Nadu.
- (xiii) S.O. 533(E) published in Gazette of India dated 25th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krihsnagiri Section) in the State of Tamil Nadu.
- (xiv) S.O. 1267(E) published in Gazette of India dated 13th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 226 (Thanjavur-Manamadurai Section) in the State of Tamil Nadu.
- (xv) S.O. 1064(E) published in Gazette of India dated 9th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 226 (Thanjavur-Manamadurai Section) in the State of Tamil Nadu.
- (xvi) S.O. 1280(E) published in Gazette of India dated 15th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 226 (Thanjavur-Manamadurai Section) in the State of Tamil Nadu.
- (xvii) S.O. 367(E) published in Gazette of India dated 10th February, 2014, regarding acquisition of land for building, maintenance, management

- and operation of National Highway No. 45 at Airport Junction in Pallavaram and Meenambakkam Villages in the State of Tamil Nadu.
- (xviii) S.O. 1174(E) published in Gazette of India dated 30th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikrawandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xix) S.O. 529(E) published in Gazette of India dated 25th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikrawandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xx) S.O. 1809(E) published in Gazette of India dated 14th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kannur Section) in the State of Kerala.
- (xxi) S.O. 638(E) published in Gazette of India dated 29th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Cherthalai-Oachira Section) (Project chainage) in the State of Kerala.
- (xxii) S.O. 2857(E) published in Gazette of India dated 7th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Vaniampara-Thrissur Section) in the State of Kerala.
- (xxiii) S.O. 2207(E) published in Gazette of India dated 18th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Kerala.
- (xxiv) S.O. 1303(E) published in Gazette of India dated 21st May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 in the State of Assam, together with a corrigendum thereto published in Notification No. S.O.3711(E) dated 18th December, 2013.

- (xxv) S.O. 2564(E) published in Gazette of India dated 23rd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Jorhat to Dibrugarh Section) in the State of Assam.
- (xxvi) S.O. 3425(E) published in Gazette of India dated 12th November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 in the State of Assam.
- (xxvii) S.O. 3464(E) published in Gazette of India dated 25th November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 in the State of Assam.
- (xxviii) S.O. 3471(E) published in Gazette of India dated 25th November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala-Kaithal Section) in the State of Haryana.
- (xxix) S.O. 3500(E) published in Gazette of India dated 27th November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 73 in the State of Haryana.
- (xxx) S.O. 3501(E) published in Gazette of India dated 27th November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 10 to 71 in the State of Haryana.
- (xxxi) S.O. 3473(E) published in Gazette of India dated 25th November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala-Kaithal Section) in the State of Haryana.
- (xxxii) S.O. 3684(E) published in Gazette of India dated 17th December, 2013, regarding acquisition of land for building, maintenance, management

- and operation of National Highway No. 17 (Kozhikode Section) in the State of Kerala.
- (xxxiii) S.O. 1757(E) published in Gazette of India dated 19th June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tirupati-Andhra Pradesh/Tamil Nadu Border Section) in the State of Andhra Pradesh.
- (xxxiv) S.O. 55(E) published in Gazette of India dated 9th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (xxxv) S.O. 68(E) published in Gazette of India dated 9th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (xxxvi) S.O. 246(E) published in Gazette of India dated 27th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 16 (Chennai-Kolkata Corridor) in the State of Andhra Pradesh.
- (xxxvii) S.O. 159(E) published in Gazette of India dated 21st January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (xxxviii) S.O. 152(E) published in Gazette of India dated 21st January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (xxxix) S.O. 2520(E) published in Gazette of India dated 21st August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Yadgiri-Warangal Section) in the State of Andhra Pradesh.

- (xl) S.O. 1464(E) published in Gazette of India dated 4th July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xli) S.O. 1858(E) published in Gazette of India dated 17th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (xlii) S.O. 1238(E) published in Gazette of India dated 16th May, 2013, making certain amendments in the Notification No. S.O. 1829(E) dated 14th August, 2012.
- (xliii) S.O. 2577(E) published in Gazette of India dated 23rd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (xliv) S.O. 2766(E) published in Gazette of India dated 22nd November, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 in the State of Andhra Pradesh.
- (xlv) S.O. 1301(E) published in Gazette of India dated 21st May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 16 (Chennai-Kolkata Section) in the State of Andhra Pradesh.
- (xlvi) S.O. 1277(E) published in Gazette of India dated 21st May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Vijayawada-Machillipatnam Section) in the State of Andhra Pradesh.
- (xlvii) S.O. 57(E) published in Gazette of India dated 9th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Hisar Section) in the State of Haryana.

- (xlviii) S.O. 134(E) published in Gazette of India dated 17th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 73 (Yamunanagar-Panchkula Section) in the State of Haryana.
- (xlix) S.O. 135(E) published in Gazette of India dated 17th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 73 (Yamunanagar-Panchkula Section) in the State of Haryana.
- (I) S.O. 158(E) published in Gazette of India dated 21st January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (li) S.O. 249(E) published in Gazette of India dated 27th January, 2014, making certain amendments in the Notification No. S.O. 969(E) dated 3rd May, 2011.
- (lii) S.O. 775(E) published in Gazette of India dated 14th March, 2014, declaring highways, mentioned therein, as new National Highways.
- (liii) S.O. 872(E) published in Gazette of India dated 21st March, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (liv) S.O. 873(E) published in Gazette of India dated 21st March, 2014, declaring highways, mentioned therein, as new National Highways.
- (Iv) S.O. 866(E) published in Gazette of India dated 21st March, 2014, declaring highways, mentioned therein, as new National Highways.
- (Ivi) S.O. 838(E) published in Gazette of India dated 20th March, 2014, declaring highways, mentioned therein, as new National Highways.
- (Ivii) S.O. 871(E) published in Gazette of India dated 21st March, 2014, declaring highways, mentioned therein, as new National Highways.
- (Iviii) S.O. 869(E) published in Gazette of India dated 21st March, 2014, declaring highways, mentioned therein, as new National Highways.

- (lix) S.O. 870(E) published in Gazette of India dated 21st March, 2014, declaring highways, mentioned therein, as new National Highways.
- (lx) S.O. 841(E) published in Gazette of India dated 20th March, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (lxi) S.O. 842(E) published in Gazette of India dated 20th March, 2014, declaring highways, mentioned therein, as new National Highways.
- (lxii) S.O. 836(E) published in Gazette of India dated 4th March, 2014, declaring highways, mentioned therein, as new National Highways.
- (lxiii) S.O. 837(E) published in Gazette of India dated 4th March, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (lxiv) S.O. 864(E) published in Gazette of India dated 21st March, 2014, declaring highways, mentioned therein, as new National Highways.
- (lxv) S.O. 865(E) published in Gazette of India dated 21st March, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (lxvi) S.O. 766(E) published in Gazette of India dated 14th March, 2014, declaring highways, mentioned therein, as new National Highways.
- (lxvii) S.O. 839(E) published in Gazette of India dated 20th March, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (lxviii) S.O. 768(E) published in Gazette of India dated 14th March, 2014, declaring highways, mentioned therein, as new National Highways.
- (lxix) S.O. 364(E) published in Gazette of India dated 10th February, 2014, declaring highways, mentioned therein, as new National Highways.
- (lxx) S.O. 769(E) published in Gazette of India dated 14th March, 2014, making certain amendments in the Notification No. S.O. 364(E) dated 10th February, 2014.
- (lxxi) S.O. 772(E) published in Gazette of India dated 14th March, 2014, declaring highways, mentioned therein, as new National Highways.

- (lxxii) S.O. 1121(E) published in Gazette of India dated the 22nd April, 2014, regarding rates of fees to be recovered from the users of National Highway No. 11 (Reengus to Sikar Section) in the State of Rajasthan.
- (lxxiii) S.O. 1549(E) published in Gazette of India dated the 17th June, 2014, regarding rates of fees to be recovered from the users of National Highway No. 47 (Vytila-Aroor Section) in the State of Kerala.
- (lxxiv) S.O. 2565(E) published in Gazette of India dated the 23rd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy Bypass) in the State of Tamil Nadu.
- (lxxv) S.O. 2568(E) published in Gazette of India dated the 23rd August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kubakonam-Thanjavur Section) in the State of Tamil Nadu.
- (lxxvi) S.O. 1368(E) published in Gazette of India dated the 18th June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 Extn. (Dindigul-Theni-Kumil Section) in the State of Tamil Nadu.
- (lxxvii) S.O. 2382(E) published in Gazette of India dated the 6th August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kubakonam-Thanjavur Section) in the State of Tamil Nadu.
- (Ixxviii) S.O. 2684(E) published in Gazette of India dated the 5th September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Athipalli-Krishangiri Section) in the State of Tamil Nadu.
- (lxxix) S.O. 2137(E) published in Gazette of India dated the 23rd 11th July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanman-Krishnagiri Section) in the State of Tamil Nadu.

- (lxxx) S.O. 2638(E) published in Gazette of India dated the 30th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Madras-Vijyawada Section) in the State of Tamil Nadu.
- (lxxxi) S.O. 707(E) published in Gazette of India dated the 15th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C in the State of Tamil Nadu.
- (lxxxii) S.O. 1418(E) published in Gazette of India dated the 4th June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanman-Krishnagiri Section) in the State of Tamil Nadu.
- (Ixxxiii) S.O. 711(E) published in Gazette of India dated the 15th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Karaikudi-Ramanathapuram Section) in the State of Tamil Nadu.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 212 of the National Highways Authority of India Act, 1988:-
 - (i) The Central Motor Vehicles (1st Amendment) Rules, 2014 published in Notification No. G.S.R. 99(E) in Gazette of India dated 19th February, 2014.
 - (ii) The Central Motor Vehicles (2nd Amendment) Rules, 2014 published in Notification No. G.S.R. 152(E) in Gazette of India dated 5th March, 2014.
 - (iii) The Central Motor Vehicles (3rd Amendment) Rules, 2014 published in Notification No. G.S.R. 277(E) in Gazette of India dated 11th April, 2014.
 - (iv) The Central Motor Vehicles (4th Amendment) Rules, 2014 published in Notification No. G.S.R. 287(E) in Gazette of India dated 22nd April, 2014.
 - (v) The Central Motor Vehicles (5th Amendment) Rules, 2014 published in Notification No. G.S.R. 291(E) in Gazette of India dated 24th April, 2014.
 - (vi) The Central Motor Vehicles (5th Amendment) Rules, 2014 published in Notification No. G.S.R. 324(E) in Gazette of India dated 7th May, 2014.

- (vii) The Central Motor Vehicles (7th Amendment) Rules, 2014 published in Notification No. G.S.R. 345(E) in Gazette of India dated 19th May, 2014.
- (viii) The Central Motor Vehicles (8th Amendment) Rules, 2014 published in Notification No. G.S.R. 364(E) in Gazette of India dated 28th May, 2014.
- (ix) The Central Motor Vehicles (9th Amendment) Rules, 2014 published in Notification No. G.S.R. 389(E) in Gazette of India dated 9th June, 2014.
- (19) A copy of the Explanatory Memorandum (Hindi and English versions) relating to the notifications mentioned at (18) above.

4. Statement by Minister

The Minster of State in the Ministry of Rural Development; Minister of State in the Ministry of Panchayati Raj; and Minister of State in the Ministry of Drinking Water and Sanitation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 39th Report of the Standing Committee on Rural Development on Demands for Grants (2013-14), pertaining to the Ministry of Panchayati Raj.

5. Motion

Shri Santosh Kumar Gangwar moved the following motion :-

"That this House do agree with the Fifth Report of the Business Advisory Committee presented to the House on the 6^{th} August, 2014."

The motion was adopted.

6. Government Bills – Introduced

- (i) The Railways (Amendment) Bill, 2014
- (ii) The Factories (Amendment) Bill, 2014

The motion for leave to introduce the Factories (Amendment) Bill, 2014, moved by Shri Vishnu Deo Sai on behalf of Shri Narendra Singh Tomar was opposed. The Speaker made the following observation:-

"Hon'ble Shri Mallikarjun Kharge Ji, before I call you to raise objections to the introduction of the Factories (Amendment) Bill, 2014, I may inform that under Direction 19B, the Speaker is empowered to relax the requirement of two days prior circulation and permit the inclusion of a Bill in the List of Business for introduction.

In the instant case, Shri Narendra Singh Tomar, the Minister-in-charge of the Bill requested me to relax the requirement of two days prior circulation and I have acceded to his request......"

After some discussion, the motion was adopted and the Bill was introduced.

(iii) The Apprentices (Amendment) Bill, 2014

*12.13 P.M.

7. Submissions by Members

(i) Shri M. Thambidurai made submission regarding need to include Tamil and other regional languages enshrined in the Eighth Schedule of the Constitution as medium of examination in UPSC.

Sarvashri Rajesh Ranjan, N.K. Premachandran, K. Kamaraj, B. Senguttuvan, J.J.T. Natterjee, M.B. Rajesh, P.K. Biju, P. Karunakaran, Dharmendra Yadav, A. Sampath, Smt. P.K. Shreemathi Teacher, Smt. Ranjeet Ranjan, Adv. Joice George and Md. Badaruddoza Khan associated.

Shri M. Venkaiah Naidu responded.

12.46 P.M.

(ii) Shri Bhartruhari Mahtab made submission regarding providing necessary help for rescue, relief and rehabilitation to the flood affected people of Odisha.

Shri Rajnath Singh responded.

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.02 P.M.)

^{*}From 12.13 P.M. to 1.03 P.M., Members raised matters of urgent public importance.

2.02 P.M.

8. Matters Under Rule 377

- (1) Smt. Krishna Raj raised a matter regarding need to shift railway siding at Roza *Mal Godam*, away from N.H. No. 24 in Sahajahanpur Parliamentary Constituency, Uttar Pradesh.
- (2) Shri Ram Tahal Choudhary raised a matter regarding need to provide pedestrian way to civilians living in the surroundings of cantonment area in Ranchi, Jharkhand.
- (3) Shri Jayant Sinha raised a matter regarding need to ensure road safety on National Highways in the country.
- (4) Shri Rattan Lal Kataria raised a matter regarding need to formulate a scheme for an effective sewerage system in Ambala, Yamunanagar and Panchkula Municipal Corporations in Haryana particularly in Ambala Cantonment.
- (5) Shri Chhote Lal raised a matter regarding need to extend the proposed railway line from Mugalsarai to Chakiya Naugarh upto Robertsganj district headquarters.
- (6) Shri Arjun Ram Meghwal raised a matter regarding need to provide adequate facilities at all the railway stations in Bikaner Parliamentary Constituency declared as model railway stations.
- (7) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri raised a matter regarding need to address the problem of people in Srinagar in Garhwal Parliamentary Constituency facing threat to their lives and properties due to seepage of waters from the under-construction Alaknanda Hydro Power Project.
- (8) Shri Tamradhwaj Sahu raised a matter regarding need to give priority to local people in recruitment to various posts in public sector undertakings.
- (9) Shri S. Selvakumara Chinnayan raised a matter regarding need to extend agricultural loan to coconut farmers who suffered damage to their crops due to adverse weather condition in Tamil Nadu.

- (10) Shri S. Rajendran raised a matter regarding need to construct a 'Tsunami Wall' along the sea coast in Viluppuram Parliamentary Constituency.
- (11) Shri Dinesh Trivedi raised a matter regarding need to address the problems of Jute farmers and Jute mills in West Bengal.
- (12) Maulana Badruddin Ajmal raised a matter regarding need to fix remunerative price of Jute and establish jute mills in Dhubri district of Assam.
- (13) Shri Bhagwant Mann raised a matter regarding need to take remedial measures to control cancer in Punjab and provide adequate medical facilities to the patients.
- (14) Shri Ramesh Bidhuri raised a matter regarding need to address the problem of drinking water in Delhi.
- (15) Shri Jagdambika Pal raised a matter regarding need to provide financial and administrative power to Kshetra Panchayat Members to enable them to fulfil the aspirations of the people at the Panchayat level.
- (16) Smt. Kamla Devi Patle raised a matter regarding need to upgrade the sub-Post Office at Janjgir in Chhattisgarh as Main Post Office.
- (17) Shri Prataprao Ganpatrao Jadhav raised a matter regarding need to take measures to ensure remunerative price to the onion growers.

2.33 P.M.

9. Discussion under Rule 193

Time Taken: 3 Hrs. 56 Mts.

Further discussion on the need to have stringent legislation to check increasing atrocities against women and children in the country raised by Shri P. Karunakaran on the 6^{th} August, 2014, continued.

The following members took part in the debate:-

- 1. Smt. Bijoya Chakravarty (resumed her speech)
- 2. Smt. Ranjeet Ranjan
- 3. Smt. V. Sathyabama
- 4. Dr. Kakoli Ghosh Dastidar
- 5. Shri Bhartruhari Mahtab
- 6. Smt. Kirron Kher
- 7. Shri M. Murali Mohan
- 8. Shri Godam Nagesh
- 9. Smt. Kothapalli Geetha
- 10. Smt. Supriya Sule
- 11. Smt. Rama Devi
- 12. Smt. Dimple Yadav
- 13. Smt. Jayshreeben Patel
- 14. Shri Rajesh Ranjan
- 15. Kumari Shobha Karandlaje
- 16. Dr. Arun Kumar
- 17. Shri Arvind Sawant
- 18. Smt. Jyoti Dhurve
- 19. Kumari Sushmita Dev
- 20. Smt. M. Vasanthi
- 21. Smt. Renuka Butta
- 22. Smt. Santosh Ahlawat

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 8th August, 2014.)

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, August 8, 2014/Shravana 17, 1936(Saka)

No.29

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to the 72nd anniversary of the 'Quit India' movement launched on the 9th August, 1942 under the leadership of Mahatma Gandhi and paid homage to the Father of the Nation and martyrs who sacrificed their lives in the freedom struggle.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the martyrs.

11.01 A.M.

2. Starred Questions

Starred Question Nos. 441, 442 and 444 were orally answered. Member in whose name Starred Question No. 443 was listed, was absent. Both the Members in respect of Starred Question No. 445 were also absent. However, the Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 445 were asked.

Replies to Starred Question Nos. 446–460 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4279-4508 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification Nos. S.O. 1111(E) to S.O. 1116(E) (Hindi and English versions) published in Gazette of India dated 22nd April, 2014, regarding nominations, names mentioned therein, to Institute Body of six new AIIMS issued under sub-section (3) of Section 6 of the All India Institute of Medical Sciences Act, 1956.
- (2) A copy of the Revised Dentists (Code of Ethics) Regulations, 2014 (Hindi and English versions) published in Notification No. DE-97-2014 in Gazette of India dated 27th June, 2014 under sub-section (4) of Section 20 of the Dentists Act, 1948.
- (3) A copy of the Food Safety and Standards (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R.508(E) in Gazette of India dated 18th July, 2014 under Section 93 of the Food Safety and Standards Act, 2006.
- (4) A copy each of the following papers (Hindi and English versions):-
 - (i) Outcome Budget of the Ministry of Statistics and Programme Implementation for the year 2014-2015.
 - (ii) Outcome Budget of the National Cadet Corps for the year 2014-2015.
 - (iii) Outcome Budget of the Directorate General Married Accommodation Project for the year 2014-2015.
 - (iv) Outcome Budget of the Ex-Servicemen Contributory Health Scheme for the year 2014-2015.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2013-2014 under sub-section (2) of Section 18 of the Securities and Exchange Board of India Act, 1992.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of Securities and Exchange Board of India, Mumbai, for the year 2013-2014.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2012-2013.
 - (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A copy of the 44th Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2013-2014.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Bank for Agriculture and Rural Development, Mumbai, for the year 2013-2014.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2012-2013, together with Audit Report thereon.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Corporate Affairs for the year 2014-2015.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-
 - (i) The Companies (Corporate Social Responsibility Policy) Rules, 2014 published in Notification No. G.S.R. 129(E) in Gazette of India dated 28th February, 2014.

- (ii) The Companies (Specification of definitions details) Rules, 2014 published in Notification No. G.S.R. 238(E) in Gazette of India dated 31st March, 2014.
- (iii) The Companies (Accounts) Rules, 2014 published in Notification No. G.S.R. 239(E) in Gazette of India dated 31st March, 2014.
- (iv) The Companies (Meetings of Board and its Powers) Rules, 2014 published in Notification No. G.S.R. 240(E) in Gazette of India dated 31st March, 2014.
- (v) The Companies (Declaration and Payment of Dividend) Rules, 2014 published in Notification No. G.S.R. 241(E) in Gazette of India dated 31st March, 2014.
- (vi) The Nidhi Rules, 2014 published in Notification No. G.S.R. 258(E) in Gazette of India dated 2nd April, 2014.
- (vii) The Companies (Miscellaneous) Rules, 2014 published in Notification No. G.S.R. 253(E) in Gazette of India dated 1st April, 2014.
- (viii) The Companies (Adjudication of Penalties) Rules, 2014 published in Notification No. G.S.R. 254(E) in Gazette of India dated 1st April, 2014.
- (ix) The Companies (Prospectus and Allotment of Securities) Rules, 2014 published in Notification No. G.S.R. 251(E) in Gazette of India dated 1st April, 2014.
- (x) The Companies (Issue of Global Depository Receipts) Rules, 2014 published in Notification No. G.S.R. 252(E) in Gazette of India dated 1st April, 2014.
- (xi) The Companies (Incorporation) Rules, 2014 published in Notification No. G.S.R. 250(E) in Gazette of India dated 1st April, 2014.

- (xii) The Companies (Appointment and Remuneration of Managerial Personnel) Rules, 2014 published in Notification No. G.S.R. 249(E) in Gazette of India dated 1st April, 2014.
- (xiii) The Companies (Registration of Charges) Rules, 2014 published in Notification No. G.S.R. 248(E) in Gazette of India dated 1st April, 2014.
- (xiv) The Companies (Inspection, Investigation and Inquiry) Rules, 2014 published in Notification No. G.S.R. 247(E) in Gazette of India dated 1st April, 2014.
- (xv) The Companies (Audit and Auditors) Rules, 2014 published in Notification No. G.S.R. 246(E) in Gazette of India dated 1st April, 2014.
- (xvi) The Companies (Management and Administration) Rules, 2014 published in Notification No. G.S.R. 260(E) in Gazette of India dated 2nd April, 2014.
- (xvii) The Companies (Appointment and Qualification of Directors) Rules, 2014 published in Notification No. G.S.R. 259(E) in Gazette of India dated 2nd April, 2014.
- (xviii) The Companies (Authorised to Registered) Rules, 2014 published in Notification No. G.S.R. 257(E) in Gazette of India dated 2nd April, 2014.
- (xix) The Companies (Acceptance of Deposits) Rules, 2014 published in Notification No. G.S.R. 256(E) in Gazette of India dated 2nd April, 2014.
- (xx) The Companies (Registration of Foreign Companies) Rules, 2014 published in Notification No. G.S.R. 266(E) in Gazette of India dated 3rd April, 2014.
- (xxi) The Companies (Share Capital and Debentures) Rules, 2014 published in Notification No. G.S.R. 265(E) in Gazette of India dated 3rd April, 2014.

- (xxii) The Companies (Registration Offices and Fees) Rules, 2014 published in Notification No. G.S.R. 268(E) in Gazette of India dated 4th April, 2014.
- (xxiii) The Companies (Registration Offices and Fees) Amendment Rules, 2014 published in Notification No. G.S.R. 297(E) in Gazette of India dated 28th April, 2014.
- (xxiv) The Companies (Acceptance of Deposits) Amendment Rules, 2014 published in Notification No. G.S.R. 386(E) in Gazette of India dated 6th June, 2014.
- (xxv) The Companies (Appointment and Remuneration of Managerial Personnel) Amendment Rules, 2014 published in Notification No. G.S.R. 390(E) in Gazette of India dated 6th June, 2014.
- (xxvi) The Companies (Meetings and Power of Board) Amendment Rules, 2014 published in Notification No. G.S.R. 398(E) in Gazette of India dated 12th June, 2014.
- (xxvii) The Companies (Share Capital and Debentures) Amendment Rules, 2014 published in Notification No. G.S.R. 413(E) in Gazette of India dated 18th June, 2014.
- (xxviii) The Companies (Management and Administration) Amendment Rules, 2014 published in Notification No. G.S.R. 415(E) in Gazette of India dated 23rd June, 2014.
- (xxix) The Companies (Prospectus and Allotment of Securities)

 Amendment Rules, 2014 published in Notification No. G.S.R.

 424(E) in Gazette of India dated 1st July, 2014.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 467 of the Companies Act, 2013:-
 - (i) G.S.R.130(E) published in Gazette of India dated 28th February, 2014 making certain amendments in Schedule VII of Companies Act, 2013 together with a corrigendum thereto published in Notification No.G.S.R.261(E) dated 2nd April, 2014.

- (ii) G.S.R.237(E) published in Gazette of India dated 31st March, 2014 making certain amendments in Schedule II of Companies Act, 2013.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 470 of the Companies Act, 2013:-
 - (i) The Companies (Removal of Difficulties) Second Order, 2014 published in Notification No. S.O.1177(E) in Gazette of India dated 30th April, 2014 together with a corrigendum thereto published in Notification No. S.O.1406(E) dated 29th May, 2014.
 - (ii) The Companies (Removal of Difficulties) Second Order, 2014 published in Notification No. S.O.1428(E) in Gazette of India dated 3rd June, 2014.
 - (iii) The Companies (Removal of Difficulties) Third Order, 2014 published in Notification No. S.O.1429(E) in Gazette of India dated 3rd June, 2014.
 - (iv) The Companies (Removal of Difficulties) Fourth Order, 2014 published in Notification No. S.O.1460(E) in Gazette of India dated 6th June, 2014.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 458 of the Companies Act, 2013:-
 - (i) S.O.1354(E) published in Gazette of India dated 22nd May, 2014 regarding delegation of powers under Section 153 and 154 of Companies Act, 2013 to Regional Director, Noida.
 - (ii) S.O.1353(E) published in Gazette of India dated 22nd May, 2014 regarding delegation of powers under Section 458 of Companies Act, 2013 to Registrar of Companies, mentioned therein.
 - (iii) S.O.1352(E) published in Gazette of India dated 22nd May, 2014 regarding delegation of powers under Section 458 of Companies Act, 2013 to Regional Directors, mentioned therein.

- (15) A copy of the Pension Fund Regulatory and Development Authority (Appeal to Securities Appellate Tribunal) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 358(E) in Gazette of India dated 27th May, 2014 under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013.
- (16) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
 - (i) The Foreign Exchange Management (Export of Goods and Services) (Second Amendment) Regulations, 2014 published in Notification No. G.S.R. 434(E) in Gazette of India dated 8th July, 2014.
 - (ii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Ninth Amendment) Regulations, 2014 published in Notification No. G.S.R. 436(E) in Gazette of India dated 8th July, 2014.
 - (iii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Seventh Amendment) Regulations, 2014 published in Notification No. G.S.R. 435(E) in Gazette of India dated 8th July, 2014.
 - (iv) The Foreign Exchange Management (Permissible Capital Accounts Transactions) (Amendment) Regulations, 2014 published in Notification No. G.S.R. 488(E) in Gazette of India dated 11th July, 2014.
 - (v) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Second Amendment) Regulations, 2014 published in Notification No. G.S.R. 489(E) in Gazette of India dated 11th July, 2014.
- (17) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Coinage Act, 2011:-
 - (i) The Coinage of One Hundred Rupees and Five Rupees coins to commemorate the occasion of 175th Birth Anniversary of Jamsetji

- Nusserwanji Tata Rules, 2014 published in Notification No. G.S.R. 73(E) in Gazette of India dated 31st January, 2014.
- (ii) The Coinage of Twenty Rupees and Five Rupees Coins to commemorate the occasion of 125th Birth Anniversary of Maulana Abdul Kalam Azad Rules, 2013 published in Notification No. G.S.R. 686(E) in Gazette of India dated 14th October, 2013.
- (iii) The Coinage of Sixty Rupees and Ten Rupees coins to commemorate the occasion of Diamond Jubilee of Coir Board Rules, 2014 published in Notification No. G.S.R. 102(E) in Gazette of India dated 21st February, 2014.
- (iv) The Coinage of Twenty Rupees and Five Rupees Coins to commemorate the occasion of Acharya Tulsi Birth Centenary Rules, 2013 published in Notification No. G.S.R. 782(E) in Gazette of India dated 18th December, 2013.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R.525(E) published in Gazette of India dated 23rd July, 2014 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of Front Axle Beam and Steering Knuckle meant for heavy and medium commercial vehicles, originating in, or exported from China PR, for a further period of one year i.e. upto and inclusive of the 14th June, 2015, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
 - (ii) G.S.R.526(E) published in Gazette of India dated 23rd July, 2014 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of Carbon Black used in rubber applications, originating in, or exported from People's Republic of China, Russia and Thailand for a further period of one year i.e. upto and inclusive of the 29th July, 2015, pending outcome of Sunset

- review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (iii) G.S.R.527(E) published in Gazette of India dated 23rd July, 2014 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Phosphoric acid of all grades and all concentration (excluding Agriculture of Fertilizer grade), originating in, or exported from Korea(RP) for a further period of one year i.e. upto and inclusive of the 21st June, 2015, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (iv) G.S.R.528(E) published in Gazette of India dated 23rd July, 2014 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of Vitamin C, originating in, or exported from People's Republic of China for a further period of one year i.e. upto and inclusive of the 15th June, 2015, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (v) G.S.R.529(E) published in Gazette of India dated 23rd July, 2014 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of Potassium Carbonate, originating in, or exported from European Union, People's Republic of China, Korea RP and Taiwan for a further period of one year i.e. upto and inclusive of the 9th June, 2015, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (vi) G.S.R.541(E) published in Gazette of India dated 25th July, 2014 together with an explanatory memorandum seeking to levy provisional anti-dumping duty on imports of Purified Terephthalic Acid including its variants-Medium Quality Terephthalic Acid and Qualified Terephthalic Acid, originating in, or exported from People's Republic

- of China, European Union, Korea RP and Thailand for a further period of six months pursuant to the preliminary findings of investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (vii) G.S.R.535(E) published in Gazette of India dated 24th July, 2014 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of specified Rubber Chemicals, originating in, or exported from People's Republic of China and Korea RP for a further period of five years pursuant to the final findings in sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-
 - (i) The Investor Education and Protection Fund (awareness and Protection of investors) Amendment Rules, 2014 published in Notification No. G.S.R. 216(E) in Gazette of India dated 27th March, 2014.
 - (ii) The Investor Education and Protection Fund (Uploading of information regarding unpaid and unclaimed amounts lying with companies) Amendment Rules, 2014 published in Notification No. G.S.R. 217(E) in Gazette of India dated 27th March, 2014.
- (20) A copy of Notification No. G.S.R.262(E) (Hindi and English versions) published in Gazette of India dated 2nd April, 2014, grating of Nidhi status to companies under sub-section (3) of Section 620A of the Companies Act, 1956.
- (17) A copy of the Customs Baggage Declaration (Amendment) Regulations, 2014 (Hindi and English versions) published in Notification No. G.S.R.82(E) in Gazette of India dated 10th February, 2014 under section 159 of the Customs Act, 1962, together with an explanatory memorandum.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 30th July, 2014, Rajya Sabha adopted a motion to join the Committee of both the Houses for the Welfare of Other Backward Classes and had elected the following ten Members of Rajya Sabha to serve on the said Committee:-
 - 1. Shri Ram Narain Dudi
 - 2. Shri B.K. Hariprasad
 - 3. Shri Ahamed Hassan
 - 4. Shri Narendra Kumar Kashyap
 - 5. Shri Vishambhar Prasad Nishad
 - 6. Shri V. Hanumantha Rao
 - 7. Shrimati Vijila Santhyananth
 - 8. Shri Ashk Ali Tak
 - 9. Shri Ram Nath Thakur
 - 10. Shri Shankarbhai N. Vegad
 - (ii) That in furtherance of the motion adopted by the Rajya Sabha at its sitting held on the 15th July, 2014, for filling up of vacancies of ten members to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes and of which 9 members were duly elected and reported to the House on the 28th July, 2014, Rajya Sabha concurred in recommending to the Lok Sabha the election to remaining one vacancy of Rajya Sabha to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes and Shri Ambeth Rajan being duly elected to the said Committee.

6. Statements by Ministers

(1) The Minister of Finance; Minister of Corporate Affairs and Minister of Defence laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 75th Report of the Standing Committee on Finance on Demands for Grants

- (2013-14), pertaining to the Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance.
- (2) The Minister of Finance; Minister of Corporate Affairs and Minister of Defence laid a statement (Hindi and English versions) (i) correcting the reply given on 10 February, 2014 to Unstarred Question No. 2946 by Shri Kalikesh N. Singh Deo, MP regarding 'Defence Contracts' and (ii) the reasons for delay in correcting the reply.
- (3) The Minister of Health and Family Welfare laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 67th to 70th and 75th to 78th Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2013-14), pertaining to Four Departments under the Ministry of Health and Family Welfare.
- (4) The Minister of Health and Family Welfare laid a statement (Hindi and English versions) correcting the reply given on 25 July, 2014 to Starred Question No. 269 by Sarvashri Harishchandra Chavan and Gajendra Singh Shekhawat, MPs regarding 'Cases of Measles'.

12.03 P.M.

7. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 11th August, 2014.

*12.13 P.M.

8. Calling Attention

Dr. Satyapal Singh called the attention of the Minister of Consumer Affairs, Food and Public Distribution to the need to correct the price fixation mechanism for sugarcane and other agricultural produces in the country.

The Minister of Consumer Affairs, Food and Public Distribution made a statement in regard thereto.

The Minister of Consumer Affairs, Food and Public Distribution also replied to the clarificatory questions asked by the members.

The Minister of Agriculture also replied to the clarificatory questions asked by the members.

(Lok Sabha adjourned at 1.01 and re-assembled at 2.02 P.M.)

^{*}From 12.51 P.M. to 1.01 P.M., members raised matters of urgent public importance.

2.02 P.M.

9. Discussion Under Rule 193

Time Taken: 5 Hrs. 24 mts.

Further discussion on the need to have stringent legislation to check increasing atrocities against women and children in the country raised by Shri P. Karunakaran on the 6th August, 2014, continued.

The following members took part in the debate:-

- 1. Dr. Ratna (Nag) De
- 2. Shrimati Poonam Mahajan
- 3. Shri Prem Singh Chandumajra
- 4. Shrimati Anju Bala
- 5. Shri E.T. Mohammad Basheer
- 6. Shri Kaushalendra Kumar
- 7. Shri Dushyant Chautala
- 8. Sadhvi Savitri Bai Phule
- 9. Shrimati P.K. Sreemathi Teacher
- 10. Shri Badruddin Ajmal
- 11. Shri Asaduddin Owaisi
- 12. Shri Bhagwant Mann
- 13. Shrimati Poonamben Maadam (speech unfinished)

The discussion was not concluded.

3.30 P.M.

10. Private Members' Bills - Introduced

- (1) The Farmers (Right to Assured Minimum Price for Agricultural Produce)
 Bill, 2014 by Shri Devji M. Patel.
- (2) The Coconut Growers (Welfare) Bill, 2014 by Shri M.K. Raghavan.
- (3) The Payment of Compensation to Persons Attacked by Wild Animals Bill, 2014 by Shri M.K. Raghavan.
- (4) The High Court of Kerala (Establishment of a Permanent Bench at Kozhikode) Bill, 2014 by Shri M.K. Raghavan.
- (5) The Payment of Compensation to victims of Natural Calamities and Snake Bite Bill, 2014 by Shri M.K. Raghavan.
- (6) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2014 (Amendment of section 3, etc.) by Dr. Kirit Premjibhai Solanki.
- (7) The Surrogacy (Regulation) Bill, 2014 by Dr. Kirit Premjibhai Solanki.
- (8) The Constitution (Amendment) Bill, 2014 (Insertion of new article 16A, etc.) by Dr. Kirit Premjibhai Solanki.
- (9) The Acid (Control) Bill, 2014 by Dr. Kirit Premjibhai Solanki.
- (10) The Government Services (Regulation of Compassionate Appointment)
 Bill, 2014 by Shri A.T. Nana Patil.
- (11) The National Assets (Protection) Bill, 2014 by Shri A.T. Nana Patil.
- (12) The Agricultural Workers Welfare Bill, 2014 by Shri A.T. Nana Patil.
- (13) The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 2014 (Amendment of section 20A, etc.) by Shri A.T. Nana Patil.
- (14) The Financial Assistance to the State Governments (For Protection of Water Bodies) Bill, 2014 by Shri Mullapally Ramachandran.
- (15) The Labour Force *(Demand and Supply Survey)* Bill, 2014 by Shri Rajiv Pratap Rudy.

- (16) The Constitution (Amendment) Bill, 2014 (Amendment of the Eighth Schedule) by Shri Rajiv Pratap Rudy.
- (17) The Electricity (Amendment) Bill, 2014 (Substitution of new section for section 4, etc.) by Shri Rajiv Pratap Rudy.
- (18) The Prevention of Cruelty to Cows Bill, 2014 by Shri Sunil Kumar Singh.
- (19) The National Commission for Youth Bill, 2014 by Shri Sunil Kumar Singh.
- (20) The Central Universities *(Conditions of Service of Non-Teaching Staff)*Bill, 2014 by Shri Jagdambika Pal.
- (21) The Backward Areas Development Board Bill, 2014 by by Shri Jagdambika Pal.
- (22) The Pre-Examination Coaching Centres Regulatory Authority Bill, 2014 by Shri Jagdambika Pal.
- (23) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2014 (Amendment of the Schedule) by Shri Jai Prakash Narayan Yadav.
- (24) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2014 Amendment of the Schedule by Shri Jai Prakash Narayan Yadav.
- (25) The Constitution (Amendment) Bill, 2014 (Amendment of article 243A) by Shri Shailesh Kumar (Bulo Mandal).
- (26) The Constitution (Amendment) Bill, 2014 (Amendment of article 171) by Shri Shailesh Kumar (Bulo Mandal).
- (27) The Constitution (Amendment) Bill, 2014 (Amendment of article 39) by Shri P.P. Chaudhary.

3.50 P.M.

11. Private Member's Bill – Withdrawn

The National Minimum Pension (Guarantee) Bill, 2014

Further discussion on the motion for consideration of the Bill moved by Shri Nishikant Dubey on the 25th July, 2014, continued.

The following members took part in the debate:-

- 1. Shri Jagdambika Pal
- 2. Shri Ram Kripal Yadav
- 3. Shri Virendra Kashyap
- 4. Shri P.P. Choudhary
- 5. Dr. Mahendra Nath Pandey
- 6. Shrimati Rama Devi
- 7. Shri Anurag Singh Thakur
- 8. Shri Jai Prakash Narayan Yadav
- 9. Dr. Mamtaz Sanghamita
- 10. Shri Hansraj Gangaram Ahir
- 11. Shri Shankar Prasad Datta

Shri Narendra Singh Tomar took part in the debate.

Shri Nishikant Dubey replied to the debate.

The Bill was withdrawn by leave of the House.

5.54 P.M.

12. Private Member's Bill – Under Consideration

The Central Himalayan States Development Council Bill, 2014

Discussion on the motion for consideration of the Bill moved by Dr. Ramesh Pokhriyal 'Nishank' commenced.

His speech was unfinished.

The discussion was not concluded.

*6.54 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 11th August, 2014.)

P. K. GROVER, Secretary-General.

^{*}From 6.00 P.M. to 6.54 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, August 11, 2014/Shravana 20, 1936(Saka)

No.30

11.00 A.M.

1. Starred Questions

Starred Question Nos. 461 and 462 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.20 A.M. and re-assembled at 11.30 A.M.)

Starred Question Nos. 463–465 were orally answered. Replies to Starred Question Nos. 466–480 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4509-4649 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Department of Electronics and Information Technology for the year 2014-2015.
 - (ii) Outcome Budget of the Department of Electronics and Information Technology, Ministry of Communications and Information Technology, for the year 2014-2015.
- (2) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the GAIL (India) Limited and the GAIL Gas Limited for the year 2014-2015.
- (ii) Memorandum of Understanding between the GAIL (India) Limited and the Ministry of Petroleum and Natural Gas for the year 2014-2015.
- (3) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Civil Aviation for the year 2014-2015.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Air India Limited, New Delhi, for the year 2012-2013.
 - (ii) Annual Report of the Air India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Aero Club of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aero Club of India, New Delhi, for the year 2012-2013.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Annual Report (Hindi and English versions) of the Triveni Structurals Limited, Allahabad, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section (1) of Section 619A of the Companies Act, 1956.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2014-2015.

4. Statement by Minister

The Minister of State in the Ministry of Mines; Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Labour and Employment laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of the recommendations contained in the 38th Report of the Standing Committee on Coal and Steel on `Review of Export of Iron Ore policy', pertaining to the Ministry of Steel;
- (ii) the status of implementation of the recommendations contained in the 39th Report of the Standing Committee on Coal and Steel on `Promotion of Steel usage', pertaining to the Ministry of Steel;
- (iii) the status of implementation of the recommendations contained in the 40th Report of the Standing Committee on Coal and Steel on `Functioning of MSTC Limited', pertaining to the Ministry of Steel;
- (iv) the status of implementation of the recommendations contained in the 51st Report of the Standing Committee on Coal and Steel on `Service conditions of workers in Public Sector Steel Companies', pertaining to the Ministry of Steel; and
- (v) the status of implementation of the recommendations contained in the 52nd Report of the Standing Committee on Coal and Steel on 'Marketing and Transportation of Steel by Public Sector Steel Companies', pertaining to the Ministry of Steel.

12.04 P.M.

5. Calling Attention

Shrimati Kavitha Kalvakuntla called the attention of the Minister of Home Affairs to the decision to discontinue Kousar Nag Yatra in South Kashmir which will impede the plans to rehabilitate Kashmiri Pandits.

The Minister of Home Affairs made a statement in regard thereto.

The Minister of Home Affairs also replied to the clarificatory questions asked by the members.

*12.45 P.M.

6. Submission by Member

Shri A.P. Jithender Reddy made a submission regarding a circular reportedly issued by Ministry of Home Affairs prescribing certain norms to be followed by the State Government in relation to powers and functioning of the Governor under the Andhra Pradesh State Reorganisation Act.

Shri Rajnath Singh responded.

(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2.02 P.M.)

^{*}From 12.45 P.M. to 12.58 P.M., members raised matters of urgent public importance.

2.02 P.M.

7. Government Bills – Introduced

- (i) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2014
- (ii) The Repealing and Amending Bill, 2014
- *(iii) The National Judicial Appointments Commission Bill, 2014
- *(iv) The Constitution (One Hundred and Twenty-First Amendment) Bill, 2014 (Insertion of new articles 124A, 124B and 124C)

2.03 P.M.

8. Matters under Rule 377

- (1) Shri Rajveer Singh 'Raju Bhaiya' raised a matter regarding need to develop Soron, a place of religious importance in Kasganj under Etah Parliamentary Constituency, Uttar Pradesh as a tourist place and undertake beautification of the area.
- (2) Shri Devji M. Patel raised a matter regarding need to improve medical facilities in rural areas of the country particularly in Jalore Parliamentary Constituency, Rajasthan.
- (3) Smt. Neelam Sonker raised a matter regarding need to provide a rail link between Varanasi and Gorakhpur via Azamgarh.
- (4) Shri Sunil Kumar Singh raised a matter regarding need to provide funds for construction of railway line between Barwadih (Jharkhand) and Chirimiri (Chhattisgarh).
- (5) Shri Rattan Lal Kataria raised a matter regarding need to permit operation of stone crushers in Yamunanagar district of Haryana.
- (6) Shri Sudheer Gupta raised a matter regarding need to revive the unit of Cement Corporation of India located in Neemuch, Madhya Pradesh.
- (7) Shri Rajendra Agrawal raised a matter regarding need to make it mandatory for doctors to write medical prescription in Capital letters to obviate the possibility of misreading by medical stores.

^{*}At 5.23 P.M.

- (8) Shri Adhir Ranjan Chowdhury raised a matter regarding need to undertake proper maintenance of Farakka Barrage Project in West Bengal.
- (9) Shri R. Dhruvanarayana raised a matter regarding need to open a Sainik School in Chamarajanagar district, Karnataka.
- (10) Shri R. Gopalakrishnan raised a matter regarding need to expedite operation of cargo services at Madurai Airport, Tamil Nadu and take measures for further development of the Airport.
- (11) Dr. (Smt.) Aparupa Poddar raised a matter regarding need to undertake survey and construction of Arambag-Burdwan new railway line in West Bengal.
- (12) Shri Bhartruhari Mahtab raised a matter regarding need to expedite setting up of branches of Scheduled commercial banks in villages in Odisha having no banking facilities.
- (13) Shri Prataprao Ganpatrao Jadhav raised a matter regarding need to improve the BSNL telephone and broadband service in Buldhana Parliamentary Constituency, Maharashtra.
- (14) Shri Jayadev Galla raised a matter regarding need to extend the period of special category status to Andhra Pradesh and take further steps for its development.
- (15) Shri P.K. Biju raised a matter regarding need to include Palakkad district in Kerala under Backward Region Grants Fund Programme and modify the criteria for eligibility under the Programme.
- (16) Shri Chandra Prakash Joshi raised a matter regarding need to provide jobs to local youth in Rajasthan Atomic Power Project in Chittorgarh Parliamentary Constituency and also undertake development of the region under Corporate Social Responsibility programme.
- (17) Shri Sushil Kumar Singh raised a matter regarding need to convert National Highway No. 139 into four lane.

2.36 P.M.

9. Government Bill – Deferred

The Railways (Amendment) Bill, 2014

Time Taken: 2 Hrs. 47 Mts.

The motion for consideration of the Bill was moved by Shri D.V. Sadananda Gowda.

The following members took part in the debate.

- 1. Shri K.C. Venugopal
- 2. Shri Jagdambika Pal
- 3. Shri V. Panneerselvam
- 4. Shrimati Aparupa Poddar
- 5. Shri Tathagatha Satpathy
- 6. Dr. Shrikant Eknath Shinde
- 7. Dr. Ravindra Babu
- 8. Dr. Sanjay Jaiswal
- 9. Shri Md. Badaruddoza Khan
- 10. Shri Mekapati Raja Mohan Reddy
- 11. Shri Sanjay Dhotre
- 12. Shri Dharmendra Yadav
- 13. Shri Kaushalendra Kumar
- 14. Shri N.K. Premachandran
- 15. Shri Sukhbir Singh Jaunapuria
- 16. Shri Sher Singh Ghubaya
- 17. Adv. Joice George
- 18. Dr. Kirit Somaiya
- 19. Shri Shailesh Kumar (Bulo Mandal)
- 20. Shri A.P. Jitender Reddy
- 21. Shri Prem Das Rai

Shri D.V. Sadananda Gowda replied to the debate.

On a demand being made by members that the Bill should be referred to the concerned Departmentally Related Standing Committee, the Minister of Parliamentary Affairs stated that the Government had no objection to the reference of the Bill to the Departmentally Related Standing Committee.

Motion for consideration of the Bill was not put to the vote of the House.

5.25 P.M.

10. Government Bill – Under Consideration

The Apprentices (Amendment) Bill, 2014

Time Allotted: 2 Hrs. Time Taken: 6 Mts. Balance: 1 Hr. 54 Mts.

The motion for consideration of the Bill was moved by Shri Narendra Singh Tomar.

The discussion was not concluded.

5.31 P.M.

11. Half-An-Hour Discussion

Shri Virendra Singh raised a discussion on points arising out of the answer given by the Minister of Agriculture on 5.08.2014 to Starred Question No. 383 regarding "Rise in Prices of Milk".

Shri Radha Mohan Singh replied to the discussion.

*7.05 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 12th August, 2014.)

P. K. GROVER, Secretary-General.

^{*}From 6.11 P.M. to 7.05 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 12, 2014/Shravana 21, 1936(Saka)

No.31

11.00 A.M.

1. Starred Questions

Starred Question Nos. 481–486 were orally answered. Replies to Starred Ouestion Nos. 487–500 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4650–4879 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Governors (Allowances and Privileges) Amendment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 518(E) in Gazette of India dated 21st July, 2014 under sub-section (3) of Section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.
- (2) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the third quarter of financial year 2013-2014, under sub-section (1) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.
- (3) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2014-2015.

- (4) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2014-2015.
 - (ii) Memorandum of Understanding between the Madras Fertilizer Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2014-2015.
 - (iii) Memorandum of Understanding between the FCI Aravali Gypsum and Minerals India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2014-2015.
 - (iv) Memorandum of Understanding between the Projects and Development India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2014-2015.
 - (v) Memorandum of Understanding between the Brahmaputra Valley Fertilizer Corporation Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2014-2015.
 - (vi) Memorandum of Understanding between the Rashtriya Chemicals Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2014-2015.
 - (vii) Memorandum of Understanding between the Fertilizer and Chemicals Travancore Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2014-2015.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under Section 11 of the National Investigation Agency Act, 2008:-
 - (i) S.O. 580(E) published in Gazette of India dated 27th February, 2014, regarding appointment of 'Additional Judge' to preside over the Special Court under Section 11(6) and (9) of the National Investigation Agency Act, 2008.
 - (ii) S.O. 1404(E) published in Gazette of India dated 28th May, 2014, regarding appointment of 'Judge' to preside over the Special Court under Section 11(1) of the National Investigation Agency Act, 2008.

- (iii) S.O. 1075(E) published in Gazette of India dated 11th April, 2014, regarding appointment of 'Judge' to preside over the Special Court under Section 11(1) of the National Investigation Agency Act, 2008.
- (iv) S.O. 1914(E) and S.O. 1915(E) published in Gazette of India dated 28th July, 2014, regarding appointment of 'Judge' to preside over the Special Court under Section 11(1) of the National Investigation Agency Act, 2008.
- (v) S.O. 888(E) published in Gazette of India dated 25th March, 2014, regarding appointment of 'Judge' to preside over the Special Court under Section 11(1) of the National Investigation Agency Act, 2008.
- (6) A copy of Notification No. S.O. 742(E) (Hindi and English versions) published in Gazette of India dated 12th March, 2014, empowering the Director General, National Investigation Agency to arrest a person or search a building, conveyance or place or to authorize any officer subordinate to him to arrest such person or search such building, conveyance or place issued under Section 43A of the Unlawful Activities (Prevention) Act, 1987.
- (7) A copy of the Home Affairs, National Investigation Agency Senior Private Secretary and Stenographer Grade-I Recruitment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 540(E) in Gazette of India dated 25th July, 2014 under Section 26 of the National Investigation Agency Act, 2008.
- (8) A copy of the National Disaster Management Authority (Term of Office and Conditions of Service of Members of the National Authority and Payment of Allowances to Members of Advisory Committee Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 544(E) in Gazette of India dated 30th July, 2014 under Section 77 of the Disaster Management Act, 2005.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2011-2012.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2011-2012, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, for the year 2011-2012.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Odisha Agro-Industries Development Corporation Limited, Bhubaneswar, for the year 2011-2012.
 - (ii) Annual Report of the Odisha Agro-Industries Development Corporation Limited, Bhubaneswar, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2012-2013.
 - (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2010-2011.
 - (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

- (13) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Food Processing Industries for the year 2014-2015.
 - (ii) Outcome Budget of the Ministry of Food Processing Industries for the year 2014-2015.
- (14) A copy of Notification No. CAU/Reg/584/Ord/05 (Hindi and English versions) published in weekly Gazette of India dated 7th February, 2014, making the first Ordinance for the manner of conduct of the Convocation of the University for conferring degrees and Honorary degrees and other distinctions under sub-section (2) of Section 43 of the Central Agricultural University Act, 1992.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodity Act, 1955:-
 - (i) The Fertiliser (Control) Second Amendment Order, 2014 published in Notification No. S.O. 1906(E) in Gazette of India dated 28th July, 2014.
 - (ii) S.O. 1907(E) in Gazette of India dated 28th July, 2014, notifying the specifications of the Calcium Cyanamide to be imported into India for a period of one year.
 - (iii) S.O. 1908(E) in Gazette of India dated 28th July, 2014, notifying the specifications of the customised fertilizers, mentioned therein, for a period of three years.
 - (iv) S.O. 1909(E) in Gazette of India dated 28th July, 2014, fixing the General specifications of 100 per cent Water Soluble Mixture of Fertiliser, mentioned therein, to be manufactured or imported into India.
 - (v) S.O. 1910(E) in Gazette of India dated 28th July, 2014, making certain amendments in Notification No. S.O.280(E) dated 28th January, 2013.
 - (vi) S.O. 1911(E) in Gazette of India dated 28th July, 2014, fixing the specifications of the provisional fertiliser, mentioned therein, to be manufactured for a period of three years.

- (16) A copy of the Legal Metrology (Packaged Commodities)(Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R.137 in Gazette of India dated 21st June, 2014 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2012-2013.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2012-2013.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehradun, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Visually Handicapped, Dehradun, for the year 2012-2013.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the

- Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2012-2013.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2012-2013.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2012-2013.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Deendayal Upadhyaya

- Institute for the Physically Handicapped, New Delhi, for the year 2012-2013.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Handicapped Finance and Development Corporation and the Department of Disability Affairs, Ministry of Social Justice and Empowerment for the year 2014-2015.

4. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Petroleum and Natural Gas laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 12th Report of the Standing Committee on Petroleum and Natural Gas on `Safety of Oil Installations', pertaining to the Ministry of Petroleum and Natural Gas.
 - (ii) the status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Petroleum and Natural Gas on `Functioning of Oil Industry Development Board', pertaining to the Ministry of Petroleum and Natural Gas.
- (2) The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution on behalf of the Minister of State in the Ministry of Agriculture; and Minister of State in the Ministry of Food Processing Industries laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 58th Report of the Standing Committee on Agriculture on `National Agricultural Research System An Evaluation', pertaining to the Department of Agricultural Research and Education (DARE), Ministry of Agriculture.

12.03 P.M.

5. Calling Attention

Shri Rattan Lal Kataria called the attention of the Minister of Water Resources, River Development and Ganga Rejuvenation to the need to set up Saraswati Research Institute for revival of the river Saraswati.

The Minister of Water Resources, River Development and Ganga Rejuvenation made a statement in regard thereto.

The Minister of Water Resources, River Development and Ganga Rejuvenation replied to the clarificatory question asked by the member.

*12.13 P.M.

6. Government Bills – Introduced

- (i) The Juvenile Justice (Care and Protection of Children) Bill, 2014
- (ii) The Indian Institutes of Information Technology Bill, 2014.

^{*}From 12.15 P.M. to 12.49 P.M., Members raised matters of urgent public importance.

12.49 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kamakhya Prasad Tasa regarding need to protect and maintain the historical places of archeological importance in Sivasagar district of Assam.
- (2) Shri Yogi Aditya Nath regarding need to release financial share of Central Government to cooperative banks in Uttar Pradesh and review the licence of the cooperative banks in the State.
- (3) Shri Ramdas Chandrabhanji Tadas regarding need to take steps to make Wardha and Devli cities in Maharashtra pollution-free.
- (4) Shri Haribhai Parthibhai Chaudhary regarding need to take measures for the development of diamond industry in Banaskantha Parliamentary Constituency, Gujarat.
- (5) Shri Chintaman Navasha Wanaga regarding need to include Pali language as an optional subject in UPSC examination.
- (6) Shri Vishnu Dayal Ram regarding need to revive the Sone Valley Cements Limited in Jharkhand.
- (7) Shri Nanabhau Falgunrao Patole regarding need to take measures for proper implementation of schemes and programmes meant for welfare of Other Backward Classes.
- (8) Shri Prahlad Singh Patel regarding need to ensure uniform key-boards for Hindi typing for all types of 'Fonts' and also uniform signs and symbols for Hindi shorthand.
- (9) Shri Chhote Lal regarding need to change the name of 'Robertsganj' Parliamentary Constituency in Uttar Pradesh as 'Sonbhadra'.
- (10) Dr. Bhola Singh regarding need to include places of historical importance in Begusarai district of Bihar in the list of Tourist Places.

- (11) Shri Rajeev Shankarrao Satav regarding need to run Lok Manya Tilak Express train daily and also reschedule the arrival-departure time of the train.
- (12) Shri C. Mahendran regarding need to enhance the Minimum Support Price of Copra.
- (13) Shri R. Parthipan regarding need to establish an Agricultural University and Research Centre in Theni Parliamentary Constituency, Tamil Nadu.
- (14) Prof. (Dr.) Sugata Bose regarding need to extend the Kolkata Metro upto Baruipur in Jadavpur Parliamentary Constituency, West Bengal.
- (15) Smt. Supriya Sule regarding need to allocate funds for Pune Metro Project.
- (16) Shri Rajesh Ranjan alias Pappu Yadav regarding need to promote the Maithili language.
- (17) Shri N.K. Premachandran regarding need to withdraw fee hike for all classes in Kendriya Vidyalayas.

12.53 P.M.

8. Government Bills – Under Consideration

Time Taken: 4 Hrs. 03 Mts.

- (i)# The Constitution (One Hundred and Twenty-First Amendment) Bill, 2014 (Insertion of new articles 124A, 124B and 124C)
- (ii)# The National Judicial Appointments Commission Bill, 2014

Motion under Rule 388

Shri Ravi Shankar Prasad moved the following motion:-

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing the National Judicial Appointments Commission Bill, 2014 in as much as it is dependent upon the Constitution (One Hundred and Twenty-First Amendment) Bill, 2014."

The motion was adopted.

The motions for consideration of the Bills viz. (i) The Constitution (One Hundred and Twenty-First Amendment) Bill, 2014 (Insertion of new articles 124A, 124B and 124C); and (ii) The National Judicial Appointments Commission Bill, 2014 were moved by Shri Ravi Shankar Prasad.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.02 P.M.)

2.02 P.M.

The following members took part in the debate:-

- 1. Shri M. Veerappa Moily
- 2. Shri S.S. Ahluwalia
- 3. Dr. M. Thambidurai
- 4. Shri Kalyan Banerjee
- 5. Shri Bhartruhari Mahtab

#Discussed together.

- 6. Shri Anandrao Adsul
- 7. Shri B. Vinod Kumar
- 8. Dr. A. Sampath
- 9. Shri Ramvilas Paswan
- 10. Shri Dharmendra Yadav
- 11. Shri Rajesh Ranjan
- 12. Dr. Arun Kumar
- 13. Smt. Anupriya Singh Patel
- 14. Shri Kaushalendra Kumar
- 15. Shri C.N. Jayadevan
- 16. Shri N.K. Premachandran
- 17. Shri Asaduddin Owaisi
- 18. Adv. Joice George
- 19. Shri R. Radhakrishnan
- 20. Shri S.P. Muddahanume Gowda

Shri Ravi Shankar Prasad replied to the combined debate and his speech was unfinished.

The discussion was not concluded.

5.33 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 13th August, 2014.)

P. K. GROVER, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, August 13, 2014/Shravana 22, 1936(Saka)

No.32

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Resham Lal Jangde, a member of the Provisional Parliament and the First, Second and Ninth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 501–505 were orally answered. Replies to Starred Question Nos. 506–520 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4880-5109 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Urban Development for the year 2014-2015.

- (ii) Detailed Demands for Grants of the Ministry of Housing and Urban Poverty Alleviation for the year 2014-2015.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2012-2013.
 - (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Human Resource Development for the year 2014-2015.
 - (ii) Outcome Budget of the Department of Higher Education, Ministry of Human Resource Development, for the year 2014-2015.
 - (iii) Outcome Budget of the Department of School Education and Literacy, Ministry of Human Resource Development, for the year 2014-2015.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Chhattisgarh- State Project Office (Rajya Madhyamik Shiksha Mission), Raipur, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Chhattisgarh- State Project Office (Rajya Madhyamik Shiksha Mission), Raipur, for the year 2012-2013.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan (Tripura Rajya Mission), Agartala, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan (Tripura Rajya Mission), Agartala, for the year 2012-2013.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Mission-UT Administration of Daman & Diu, Moti Daman, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Mission-UT Administration of Daman & Diu, Moti Daman, for the year 2012-2013.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan-UT Mission Authority Andaman & Nicobar Islands, Port Blair, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan-UT Mission Authority Andaman & Nicobar Islands, Port Blair, for the year 2012-2013.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee-Indian Institute of Information Technology Management, Gwalior, for the year 2012-2013.
 - (ii) A copy of the the Review (Hindi and English versions) by the Government of the working of the Atal Bihari Vajpayee-Indian Institute of Information Technology Management, Gwalior for the year 2012-2013.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Primary Education Programme Authority, Bhubaneswar, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Odisha Primary Education Programme Authority, Bhubaneswar, for the year 2012-2013.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Agartala, Agartala, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Agartala, Agartala, for the year 2012-2013.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2010-2011.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2011-2012.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2012-2013.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Tiruchirappalli, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Tiruchirappalli, for the year 2012-2013.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Dr.B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B. R. Ambedkar National

Institute of Technology, Jalandhar, for the year 2012-2013.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Calicut, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Calicut, for the year 2012-2013.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2012-2013.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) A copy of the Copyright Board Salaries and Allowances and the other terms and conditions of service of the Chairman and other Members Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 212(E) in Gazette of India dated 27th March, 2014 under sub-section (3) of Section 78 of the Copyright Act, 1957.
- (34) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Handicrafts and Handlooms Development Corporation Limited and the Ministry of Development of North Eastern Region for the year 2014-2015.
- (35) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Development of North Eastern Region for the year 2014-2015.

- (ii) Outcome Budget of the Ministry of Development of North Eastern Region for the year 2014-2015.
- (36) A copy of the Outcome Budget (Hindi and English versions) of the Planning Commission for the year 2014-2015.
- (37) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2014 published in Notification No. G.S.R. 511(E) in Gazette of India dated 18th July, 2014.
 - (ii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 2014 published in Notification No. G.S.R. 512(E) in Gazette of India dated 18th July, 2014.
 - (iii) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2014 published in Notification No. G.S.R. 513(E) in Gazette of India dated 18th July, 2014.
 - (iv) The Indian Police Service (Pay) Amendment Rules, 2014 published in Notification No. G.S.R. 514(E) in Gazette of India dated 18th July, 2014.
 - (v) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2014 published in Notification No. G.S.R. 515(E) in Gazette of India dated 18th July, 2014.
 - (vi) The Indian Forest Service (Pay) Amendment Rules, 2014 published in Notification No. G.S.R. 516(E) in Gazette of India dated 18th July, 2014.
 - (vii) The All India Services (Conduct) Amendment Rules, 2014 published in Notification No. G.S.R. 573(E) in Gazette of India dated 8th August, 2014.
- (38) A copy of the Public Servants (Furnishing of Information and Annual Return of Assets and Liabilities and the Limits for Exemption of Assents in Filing Returns) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 501(E) in Gazette of India dated 14th July, 2014 under Section 61 of the Lokpal and Lokayuktas Act, 2013.

- (39) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 62 of the Lokpal and Lokayuktas Act, 2013:-
 - (i) The Lokpal and Lokayuktas (Removal of Difficulties) Order, 2014 published in Notification No. S.O. 409(E) published in Gazette of India dated 15th February, 2014.
 - (ii) S.O. 1840(E) published in Gazette of India dated 15th July, 2014, notifying amendments to the Lokpal and Lokayuktas (Removal of Difficulties) Order, 2014.
- (40) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Earth Sciences for the year 2014-2015.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 12th August, 2014, Rajya Sabha agreed without any amendment to the Securities Laws (Amendment) Bill, 2014.

6. Statement by Minister

Dr. Jitendra Singh made a statement regarding the status of implementation of the recommendations contained in the 251st Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2013-14), pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology.

7. Motions for Election of Deputy Speaker

(i) Shri Rajnath Singh moved the following motion :-

"That Dr. M. Thambidurai, a member of this House, be chosen as the Deputy Speaker of this House."

Shrimati Sushma Swaraj seconded the motion.

(ii) Shri Bhartruhari Mahtab moved the following motion :-

"That Dr. M. Thambidurai, a member of this House, be chosen as the Deputy Speaker of this House."

Shri Tathagata Satpathy seconded the motion.

(iii) Shri Anant G. Geete moved the following motion :-

"That Dr. M. Thambidurai, a member of this House, be chosen as the Deputy Speaker of this House."

Shrimati Bhavana Gawali Patil seconded the motion.

(iv) Shri Srinivas Kesineni (Nan) moved the following motion :-

"That Dr. M. Thambidurai, a member of this House, be chosen as the Deputy Speaker of this House."

Shri Venkateswara Rao Maganti seconded the motion.

(v) Shri A.P. Jithender Reddy to move the following motion:-

"That Dr. M. Thambidurai, a member of this House, be chosen as the Deputy Speaker of this House."

Shri B. Vinod kumar seconded the motion.

(vi) Shrimati Butta Renuka moved the following motion :-

"That Dr. M. Thambidurai, a member of this House, be chosen as the Deputy Speaker of this House."

Shri M. Rajamohan Reddy seconded the motion.

(vii) Shri Ramvilas Paswan moved the following motion :-

"That Dr. M. Thambidurai, a member of this House, be chosen as the Deputy Speaker of this House."

Shri Santosh Kumar Gangwar seconded the motion.

(viii) Shri Mulayam Singh Yadav moved the following motion :-

"That Dr. M. Thambidurai, a member of this House, be chosen as the Deputy Speaker of this House."

Shri Akshay Yadav seconded the motion.

(ix) Shri Tariq Anwar moved the following motion :-

"That Dr. M. Thambidurai, a member of this House, be chosen as the Deputy Speaker of this House."

Shrimati Supriya Sule seconded the motion.

(x) Shri P. Kumar moved the following motion :-

"That Dr. M. Thambidurai, a member of this House, be chosen as the Deputy Speaker of this House."

Shri K.N. Ramachandran to second the motion.

(xi) Dr. Murli Manohar Joshi moved the following motion:-

"That Dr. M. Thambidurai, a member of this House, be chosen as the Deputy Speaker of this House."

Shri L. K. Advani seconded the motion.

The motion moved by Shri Rajnath Singh and seconded by Shrimati Sushma Swaraj was unanimously adopted.

The Speaker observed as follows:-

"The motion is carried and Dr. M. Thambidurai is declared elected as the Deputy Speaker of this House. Since the first motion moved by Shri Rajnath Singh has been adopted, the motions moved thereafter, have become infructuous. I have great pleasure in inviting him to occupy his seat."

8. Felicitations to the Deputy Speaker

The following members offered felicitations to the Deputy Speaker:-

- (1) Shri Narendra Modi
- (2) Shri Mallikarjun Kharge
- (3) Dr. P. Venugopal
- (4) Shri Sudip Bandyopadhyay
- (5) Shri Bhartruhari Mahtab
- (6) Shri Anant G. Geete
- (7) Shri A.P. Jithender Reddy

- (8) Shri P. Karunakaran
- (9) Shri Mulayam Singh Yadav
- (10) Shri Muthamsetti Shrinivasa Rao
- (11) Shri Ramvilas Paswan
- (12) Shri Tariq Anwar
- (13) Shri Mekapati Raja Mohan Reddy
- (14) Smt. Harsimrat Kaur Badal
- (15) Shri Bhagwant Mann
- (16) Shri Rajesh Ranjan
- (17) Shri Dushyant Chautala
- (18) Shri Upendra Kushwaha
- (19) Shri Tariq Hamed Karra
- (20) Shri Kaushalendra Kumar
- (21) Shrimati Anupriya Patel
- (22) Shri N.K. Premachandran
- (23) Dr. Anbumani Ramadoss
- (24) Shri R. Radhakrishnan
- (25) Shri H.D. Devegowda
- (26) Shri C.N. Jayadevan
- (27) Shri Jose K. Mani

The Speaker also offered felicitations.

The Deputy Speaker in reply, thanked the Speaker and the members.

1.02 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Smt. Rekha Arun Verma regarding need to make provision for community halls and night shelters for widows and destitute women and also to provide skill-based training to these women to help them earn their livelihood.
- (2) Dr. Bhagirath Prasad regarding need to establish Kendriya Vidyalayas in Bhind and Datia, Madhya Pradesh besides setting up a Sainik School in Bind.
- (3) Shri Bharat Singh regarding need to develop Surha Taal (pond) in Ballia Parliamentary Constituency as a Water Sports Centre to promote tourism in the region.
- (4) Smt. Anju Bala regarding need to construct an embankment on river Ganga in Misrikh Parliamentary Constituency to prevent recurrence of annual floods in the region.
- (5) Shri C.R. Choudhary regarding need to build a Road Over Bridge on level crossing no. C-61 in Nagaur, Rajasthan.
- (6) Shri Chand Nath regarding need to sanction unreserved forest land in single phase and set up a regional office of Ministry of Environment, Forests and Climate Change in Jaipur, Rajasthan.
- (7) Shri Vinod Kumar Sonkar regarding need to set up Food Processing Industries and cold storage facilities in Kaushambi Parliamentary Constituency.
- (8) Shri Gajendra Singh Shekhawat regarding need to set up CNG stations in all the prominent cities of Rajasthan.
- (9) Shri Hariom Singh Rathore regarding need to ensure construction of overbridges and underbridges at strategic points on under construction four-lane National Highway in Rajsamand district, Rajasthan.

- (10) Dr. Sanjay Jaiswal regarding need to give exemption to candidates belonging to General and Backward Classes who have cleared TET examination and not having B.Ed. Degree for appointment as teachers in Bihar.
- (11) Shri Anto Antony regarding need to take suitable measures to check the declining price of natural rubber in the domestic market.
- (12) Prof. K.V. Thomas regarding need to amend Central Motor Vehicles Act, 1988 to permit use of sun control films in vehicles.
- (13) Smt. V. Sathyabama regarding need to establish AIIMS like Institute in Tamil Nadu in the current financial year.
- (14) Dr. (Smt.) Ratna De Nag regarding need to expedite construction of railway halt station at Bansberia, Hooghly district, West Bengal.
- (15) Shri Sudip Bandyopadhyay regarding need to allocate sufficient funds for early completion of East–West Metro Project in Kolkata, West Bengal.
- (16) Dr. Sidhant Mohapatra regarding need to extend gauge conversion of railway line from Naupada (Andhra Pradesh) to Gunupur (Odisha) upto Therubali.
- (17) Shri Shrirang Chandu Barne regarding need to allot land for the development of Nhava and Sheva villages by the Jawahar Lal Nehru Port Trust (JLNPT) as per agreed terms and conditions and also streamline the traffic system on the road leading to JLNPT.
- (18) Shri Rayapati Sambasiva Rao regarding need to sanction a new ESI Hospital at Piduguralla town in Guntur district of Andhra Pradesh.
- (19) Shri Kaushalendra Kumar regarding need to discontinue crop insurance scheme based on weather statistics and to re-start National Agriculture Insurance Scheme particularly in Nalanda district of Bihar.
- (20) Shri Raju Shetti regarding need to ensure appropriate utilization of funds under various schemes for Panchayati Raj Institutions and for rural development in Maharashtra.

1.03 P.M.

10. Government Bills -Passed

Time Taken: 6 Hrs. 03 Mts.

- (i) The Constitution (One Hundred and Twenty-First Amendment) Bill, 2014 (Insertion of new articles 124A, 124B and 124C)
- (ii) The National Judicial Appointments Commission Bill, 2014

Shri Ravi Shankar Prasad resumed his speech and replied to the combined debate.

(i) The motion for consideration of the Constitution (One Hundred and Twenty-First Amendment) Bill, 2014.

On the motion for consideration of the Bill, the House divided: Ayes 315, Noes Nil, Abstention 33. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was taken up.

On the motion for adoption of Clauses 2 to 10, the House divided: Ayes 315, Noes Nil, Abstention 32.

Clauses 2 to 10 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Amendment to clause 1 was adopted.

On the motion for adoption of Clause 1, as amended, the House divided: Ayes 367, Noes Nil, Abstention 35.

Clause 1, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ravi Shankar Prasad.

On the motion the House divided: Ayes 367, Noes Nil, Abstention 35.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

(ii) The motion for consideration of the National Judicial Appointments Commission Bill, 2014 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clauses 4 to 6 were adopted.

Clause 7 was adopted, as amended.

Clauses 8 to 14 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ravi Shankar Prasad.

The motion was adopted and the Bill, as amended, was passed.

3.03 P.M.

11. Calling Attention

Dr. Kirit Somaiya called the attention of the Minister of Defence to exempt residential colonies as well as vacant land of Defence from obtaining NOC from Ministry of Defence to carry development work.

The Minister of Defence made a statement in regard thereto.

The Minister of Defence also replied to the clarificatory questions asked by the members.

3.26 P.M.

12. Discussion under Rule 193

Time Taken: 2 Hrs. 34 Mts.

*Shri Mallikarjun Kharge, on behalf of Shri M.I. Shanavas, raised a discussion under Rule 193 regarding the need to evolve an effective mechanism to deal with incidents of communal violence in the country.

(Lok Sabha adjourned at 3.29 P.M. and re-assembled at 4.01 P.M.)

The following members took part in the debate:-

- 1. Shri Yoqi Adityanath
- 2. Shri J.J.T. Natterjee
- 3. Shri Sudip Bandyopadhyay
- 4. Shri Tathagata Satpathy
- 5. Shri M. Srinivasa Rao
- 6. Shri Mohammad Salim
- 7. Shri Tariq Anwar
- 8. Shri Rajesh Ranjan
- 9. Kumari Mehbooba Mufti
- 10. Shri Asaduddin Owaisi
- 11. Shri Gajanan Kirtikar
- 12. Shri Konda Vishweshwar Reddy
- 13. Shri Badruddin Ajmal

[#]7,22 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 14th August, 2014.)

P. K. GROVER, Secretary-General.

^{*} He resumed his speech after the House re-assembled.

[#]From 6.32 P.M. to 7.22 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 14, 2014/Shravana 23, 1936(Saka)

No.33

11.00 A.M.

1. Starred Questions

Starred Question Nos. 521–525 were orally answered. Replies to Starred Question Nos. 526–540 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5110–5339 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the 50th Report (Hindi and English versions) of the Commissioner for Linguistic Minorities for the period from July, 2012 to June, 2013.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Review* (Hindi and English versions) by the Government of the working of the Indian Council of Agricultural Research, New Delhi, for the year 2013-2014.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

^{*} The Annual Report was laid on 5.8.2014.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2012-2013.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Red Cross Society for the year 2012-2013 within the stipulated period of nine months after the close of the accounting year.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Handicrafts and Handlooms Export Corporation of India Limited and the Ministry of Textiles for the year 2014-2015.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
 - (i) The Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (First Amendment) Regulations, 2014 published in Notification No. L-1/94/CERC/2011 in Gazette of India dated 21st March, 2014.
 - (ii) The Central Electricity Regulatory Commission (Power Market) (First Amendment) Regulations, 2014 published in Notification No. L-1/13/2010/CERC in Gazette of India dated 9th April, 2014.
- (10) A copy each of the following Notifications (Hindi and English versions) under the Electricity Act, 2003:-
 - (i) Notification No. L-1/132/2013-CERC-Pt. published in Gazette of India dated 17th February, 2014 containing corrigendum to the Notification No. L-1/132/2013-CERC (S. No. 06) dated 6th

- January, 2014 regarding (Deviation Settlement Mechanism and Related Matters) Regulations, 2013.
- (ii) Notification No. L-1/18/2010-CERC-Pt. published in Gazette of India dated 21st February, 2014 containing corrigendum to the Notification No. Notification No. L-1/18/2010-CERC (S. No. 8) dated 7th January, 2014 regarding (Indian Electricity Grid Code) Regulations, 2010.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2012-2013.
 - (ii) Annual Report of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - (i) S.O. 1234(E) published in Gazette of India dated 8th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kasargode Section) in the State of Kerala.
 - (ii) S.O. 1235(E) published in Gazette of India dated 8th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kannur Section) in the State of Kerala.
 - (iii) S.O. 71(E) published in Gazette of India dated 7th January, 2013, making certain amendments in the Notification No. S.O. 505(E) dated 14th March, 2008.

- (iv) S.O. 825(E) published in Gazette of India dated 25th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage) (Oachira-Tiruvananthapuram Section) in the State of Kerala.
- (v) S.O. 1113(E) published in Gazette of India dated 2nd May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Kerala.
- (vi) S.O. 1238(E) published in Gazette of India dated 8th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Karnataka Border to Kannur Section) in the State of Kerala.
- (vii) S.O. 140(E) published in Gazette of India dated 14th January, 2013, authorising the District Revenue Officer, Vellore, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 13 (Bangalore-Chennai Expressway Section) in the State of Tamil Nadu.
- (viii) S.O. 95(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (ix) S.O. 843(E) published in Gazette of India dated 28th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 49 (Madurai-Paramakudi-Ramanathapuram Section) in the State of Tamil Nadu.
- (x) S.O. 1276(E) published in Gazette of India dated 21st May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C

- (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xi) S.O. 2174(E) published in Gazette of India dated 17th July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Tambaram-Chengalpattu-Tindivanam Section) in the State of Tamil Nadu.
- (xii) S.O. 1370(E) published in Gazette of India dated 24th May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage)(Thiruvananthapuram-Kerala/Tamil Nadu Border Section) in the State of Kerala.
- (xiii) S.O. 2450(E) published in Gazette of India dated 13th August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 16 (Chennai-Kolkata Section) in the State of Andhra Pradesh.
- (xiv) S.O. 2769(E) published in Gazette of India dated 22nd November, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Vijayawada Bypass Section) in the State of Andhra Pradesh.
- (xv) S.O. 2772(E) published in Gazette of India dated 22nd November, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Vijayawada Bypass Section) in the State of Andhra Pradesh.
- (xvi) S.O. 2853(E) published in Gazette of India dated 7th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kozhikode Section) in the State of Kerala.
- (xvii) S.O. 1468(E) published in Gazette of India dated 4th July, 2012, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xviii) S.O. 909(E) published in Gazette of India dated 1st April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xix) S.O. 977(E) published in Gazette of India dated 17th April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xx) S.O. 157(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of Chennai Bypass (Phase-I) connecting National Highway No. 45 and National Highway No. 4 in the State of Tamil Nadu.
- (xxi) S.O. 2594(E) published in Gazette of India dated 29th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xxii) S.O. 6(E) published in Gazette of India dated 1st January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 226 (Thanjavur-Manamadurai Section) in the State of Tamil Nadu.
- (xxiii) S.O. 127(E) published in Gazette of India dated 17th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C

- (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xxiv) S.O. 1169(E) published in Gazette of India dated 8th May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 Ext. (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (xxv) S.O. 62(E) published in Gazette of India dated 7th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam to Krishnagiri Section) in the State of Tamil Nadu.
- (xxvi) S.O. 27(E) published in Gazette of India dated 6th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Poonamalle-Walajahpet Section) in the State of Tamil Nadu.
- (xxvii) S.O. 1160(E) published in Gazette of India dated 6th May, 2013, authorising the Collector and District Magistrate, Theni District, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 49 Ext. in the State of Tamil Nadu.
- (xxviii) S.O. 132(E) published in Gazette of India dated 17th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Tambaram-Chengalpattu-Tindivanam Section) in the State of Tamil Nadu.
- (xxix) S.O. 16(E) published in Gazette of India dated 2nd January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.

- (xxx) S.O. 2094(E) published in Gazette of India dated 9th July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xxxi) S.O. 18(E) published in Gazette of India dated 3rd January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 Ext. (Project Chainage)(Dindigul-Theni and Kumuli Section) in the State of Tamil Nadu.
- (xxxii) S.O. 2738(E) published in Gazette of India dated 11th September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (including bypass) (Trichy-Karur Section) in the State of Tamil Nadu.
- (xxxiii) S.O. 3231(E) published in Gazette of India dated 23rd October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xxxiv) S.O. 3037(E) published in Gazette of India dated 8th October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xxxv) S.O. 3232(E) published in Gazette of India dated 23rd October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.

- (xxxvi) S.O. 3263(E) published in Gazette of India dated 28th October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xxxvii) S.O. 2952(E) published in Gazette of India dated 30th September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Madras-Vijayawada Section) in the State of Tamil Nadu.
- (xxxviii) S.O. 2572(E) published in Gazette of India dated 23rd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xxxix) S.O. 1287(E) published in Gazette of India dated 21st May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Vijayawada Bypass Section) in the State of Andhra Pradesh.
- (xl) S.O. 2574(E) published in Gazette of India dated 23rd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (xli) S.O. 75(E) published in Gazette of India dated 7th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 16 (Chennai-Kolkata Corridor) in the State of Andhra Pradesh.
- (xlii) S.O. 1538(E) published in Gazette of India dated 14th June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.

- (xliii) S.O. 1759(E) published in Gazette of India dated 19th June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tirupati-Andhra Pradesh/Tamilnadu Border Section) in the State of Andhra Pradesh.
- (xliv) S.O. 66(E) published in Gazette of India dated 7th January, 2013, making certain amendments in the Notification No. S.O. 643(E) dated 29th March, 2012.
- (xlv) S.O. 2100(E) published in Gazette of India dated 7th September,
 2012, making certain amendments in the Notification No. S.O.
 813(E) dated 26th April, 2011.
- (xlvi) S.O. 3044(E) published in Gazette of India dated 8th October, 2013, making certain amendments in the Notification No. S.O. 1668(E) dated 20th July, 2011.
- (xlvii) S.O. 118(E) published in Gazette of India dated 20th January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xlviii) S.O. 2175(E) published in Gazette of India dated 17th July, 2013 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 16 (Chennai-Kolkata Corridor) in the State of Andhra Pradesh.
- (xlix) S.O. 833(E) published in Gazette of India dated 26th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (I) S.O. 2451(E) published in Gazette of India dated 13th August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.

- S.O. 1889(E) published in Gazette of India dated 17th August, 2012, (li) regarding acquisition of land for buildina, maintenance, and operation of National Highway management No. (Chilakaluripet-Rudrakota Section) in the State of Andhra Pradesh.
- (lii) S.O. 531(E) published in Gazette of India dated 25th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tirupati-Andhra Pradesh/Tamil Nadu Border Section) in the State of Andhra Pradesh.
- (liii) S.O. 989(E) published in Gazette of India dated 18th April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Mannuthy-Aluva Section) in the State of Kerala.
- (liv) S.O. 3115(E) published in Gazette of India dated 17th October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (Iv) S.O. 2570(E) published in Gazette of India dated 23rd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (Ivi) S.O. 923(E) published in Gazette of India dated 3rd April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (Ivii) S.O. 1704(E) published in Gazette of India dated 17th June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

- (Iviii) S.O. 2022(E) published in Gazette of India dated 5th July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (lix) S.O. 2519(E) published in Gazette of India dated 21st August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- S.O. 1285(E) published in Gazette of India dated 21st May, 2013, (|x|)acquisition of land for building, regarding maintenance, management and operation of National Highway No. 5 (Gundugolanu-Vijayawada Section) in the State of Andhra Pradesh.
- (lxi) S.O. 2573(E) published in Gazette of India dated 23rd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (lxii) S.O. 1281(E) published in Gazette of India dated 21st May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 16 (Chennai-Kolkata Section) in the State of Andhra Pradesh.
- (Ixiii) S.O. 305(E) published in Gazette of India dated the 4th February, 2014, regarding rates of fees to be recovered from the users of National Highway No. 67 (Nagapatinam-Thanjavur-Trichy-Karur-Coimbatore-Mettupalayam-TamilNadu/Karnataka Border Section) in the State of Tamil Nadu.
- (lxiv) S.O. 476(E) published in Gazette of India dated the 19th February, 2014, regarding rates of fees to be recovered from the users of National Highway No. 8 in the National Capital Territory of Delhi and in the State of Haryana.

- (lxv) S.O. 609(E) published in Gazette of India dated the 1st March, 2014, regarding rates of fees to be recovered from the users of National Highway No. 1A in the State of Jammu and Kashmir.
- (lxvi) S.O. 649(E) published in Gazette of India dated the 4th March, 2014, regarding rates of fees to be recovered from the users of National Highway No. 1A in the States of Jammu and Kashmir and Punjab.
- (lxvii) S.O. 650(E) published in Gazette of India dated the 4th March, 2014, regarding rates of fees to be recovered from the users of National Highway No. 1A in the States of Himachal Pradesh and Punjab.
- (lxviii) S.O. 651(E) published in Gazette of India dated the 4th March, 2014, regarding rates of fees to be recovered from the users of National Highway No. 6 in the State of Chhattisgarh.
- (lxix) S.O. 719(E) published in Gazette of India dated the 7th March, 2014, regarding rates of fees to be recovered from the users of National Highway No. 2 in the State of West Bengal.
- (lxx) S.O. 738(E) published in Gazette of India dated the 11th March, 2014, regarding rates of fees to be recovered from the users of National Highway No. 71 (Punjab/Haryana Border-Jind-Rohtak Section) in the State of Haryana.
- (lxxi) S.O. 754(E) published in Gazette of India dated the 11th March, 2014, making certain amendments in the Notification No. S.O. 835(E) dated 26th March, 2013.
- (Ixxii) S.O. 895(E) published in Gazette of India dated the 26th March, 2014, regarding rates of fees to be recovered from the users of National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.
- (lxxiii) S.O. 896(E) published in Gazette of India dated the 26th March, 2014, making certain amendments in the 84 notifications, mentioned therein.

- (lxxiv) S.O. 897(E) published in Gazette of India dated the 2^{6th} March, 2014, regarding rates of fees to be recovered from the users of National Highway No. 93 (Agra-Aligarh) in the State of Uttar Pradesh.
- (lxxv) S.O. 964(E) published in Gazette of India dated the 28th March, 2014, rescinding Notification No. S.O. 485(E) dated 27th February, 2013.
- (lxxvi) S.O. 1729(E) published in Gazette of India dated the 10th July, 2014, making certain amendments in the Notification No. S.O. 926(E) dated 6th April, 2009.
- (lxxvii) S.O. 2960(E) published in Gazette of India dated the 30th September, 2013, making certain amendments in the Notification No. S.O. 2013(E) dated 24th November, 2011.
- (lxxviii) S.O. 3820(E) published in Gazette of India dated the 27th December, 2013, declaring highways, mentioned therein, as new National Highway.
- (lxxix) S.O. 3821(E) published in Gazette of India dated the 27th December, 2013, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (lxxx) S.O. 252(E) published in Gazette of India dated 27th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (lxxxi) S.O. 53(E) published in Gazette of India dated 9th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengalpattu-Walayar Section) in the State of Tamil Nadu.
- (lxxxii) S.O. 58(E) published in Gazette of India dated 9th January, 2014, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (lxxxiii) S.O. 253(E) published in Gazette of India dated the 27th January, 2014, making certain amendments in the Notification No. S.O. 535(E) dated 22nd March, 2012.
- (14) A copy of the National Highways Authority of India (House Rent Allowance and Leased Accommodation) Regulations, 1997 (Hindi and English versions) published in Notification No. NHAI/14026/10/2013-Admn. in Gazette of India dated 23rd December, 2013 under Section 37 of the National Highways Authority of India Act, 1988.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trust Act, 1963:-
 - (i) G.S.R. 244(E) published in Gazette of India dated 1st April, 2014, approving the Cochin Port Employees (Conduct) Amendment Regulations, 2013.
 - (ii) G.S.R. 295(E) published in Gazette of India dated 25th April, 2014, approving the Mormugao Port Employees' (Pension Fund) Amendment Regulations, 2014.
 - (iii) G.S.R. 309(E) published in Gazette of India dated 5th May, 2014, approving the Mumbai Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2013.
 - (iv) G.S.R. 775(E) published in Gazette of India dated 12th December,
 2013, approving the New Mangalore Port Trust Employees
 (Classification, Control and Appeal) Amendment Regulations, 2013.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Statistics, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Statistics, New Delhi, for the year 2013-2014.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Economics, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Economics Statistics, Mumbai, for the year 2013-2014.
- *(18) (i) A copy of the Annual Report (Hindi and English versions) of the Narayan Seva Sansthan, Udaipur, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narayan Seva Sansthan, Udaipur, for the year 2012-2013.
- *(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- *(20) (i) A copy of the Annual Report (Hindi and English versions) of the Bhagwan Mahaveer Viklang Sahayata Samiti, Jaipur, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bhagwan Mahaveer Viklang Sahayata Samiti, Jaipur, for the year 2012-2013.
- *(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- *(22) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Rehabilitation Services & Research, Bhadrak, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Rehabilitation Services & Research, Bhadrak, for the year 2012-2013.

- *(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- *(24) (i) A copy of the Annual Report (Hindi and English versions) of the National Trust, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Trust, New Delhi, for the year 2012-2013.
- *(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

4. Financial Committees (2013-14) – A Review – Laid on the Table Secretary-General laid on the Table a copy each in Hindi and English version of the "Financial Committees (2013-14) – A Review".

5. Statements by Ministers

- (1) The Minister of Minority Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 27th Report of the Standing Committee on Social Justice and Empowerment on `Scheme of Multi-sectoral Development Programme', pertaining to the Ministry of Minority Affairs.
- (2) The Minister of State (Independent Charge) of the Ministry of Textiles; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 38th Report of the Standing Committee on Labour on `Welfare of Small Weavers of Mau and Adjoining Area A Case Study', pertaining to the Ministry of Textiles.

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^{*}At 12.32 P.M.

- (3) The Minister of State (Independent Charge) of the Ministry of Textiles; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation on behalf of the Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of Coal; and Minister of State (Independent Charge) of the Ministry of New and Renewable Energy laid the following statements regarding:-
 - (i) the status of implementation of the recommendations contained in the 30th Report of the Standing Committee on Energy on `Functioning of Central Electricity Regulatory Commission', pertaining to the Ministry of Power.
 - (ii) the status of implementation of the recommendations contained in the 37th Report of the Standing Committee on Energy on `Development of National Grid', pertaining to the Ministry of Power.

12.05 P.M.

6. Government Bill – Introduced

The Central Universities (Amendment) Bill, 2014

12.06 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Smt. Darshana Vikram Jardosh regarding need to set up Divisional Office of Railways in Surat, Gujarat.
- (2) Shri Bhola Singh regarding need to run a direct train between Bulandshahr (Uttar Pradesh) and Delhi and provide stoppage of various

- other trains running from Delhi to Kanpur, Allahabad and Lucknow at Bulandshahr Railway Station.
- (3) Shri Ram Charitra Nishad regarding need to set up a branch of Rural Bank at Devrai village in Jaunpur district, Uttar Pradesh.
- (4) Shri Chhedi Paswan regarding need to expand rail network in naxalaffected Dehrai, Tilauthu, Rohtas and Nauhatta in Bihar and Robertsganj in Uttar Pradesh.
- (5) Shri Sharad Tripathi regarding need to undertake comprehensive social study to delve into the reasons leading to increasingly impatient behavior among children and take appropriate remedial measures.
- (6) Shri Ramsinh P. Rathwa regarding need to set up a Jawahar Navodaya Vidyalaya in Chhota Udaipur district, Rajasthan.
- (7) Shri Ram Prasad Sarmah regarding need to implement the Scheduled Tribe and other Traditional Forest Dwellers (Recognition of Forest Right) Act, 2006 in Assam particularly in Tezpur Parliamentary Constituency in the State to ensure extension of social-economic benefits to tribal people in the State.
- (8) Shir Maheish Girri regarding need to remove encroachments from railway lands all over the country.
- (9) Shri Bahadur Singh Koli regarding need to include the remaining 9 districts of Rajasthan in National Horticulture Mission.
- (10) Shri Subhash Baheria regarding need to provide adequate financial assistance for Chambal Bhilwara Drinking Water Project in Rajasthan and also expedite environmental clearance for the execution of the project in Chhittorgarh district of the State.
- (11) Smt. Riti Pathak regarding need to undertake widening and regular maintenance of N.H. 75E between Rewa and Sidhi in Madhya Pradesh.
- (12) Shri M. Udhayakumar regarding need to augment railway services and passenger facilities in Dindigul Parliamentary Constituency, Tamil Nadu.

- (13) Smt. K. Maragatham regarding need to renew the existing licences of salt manufacturers in Tamil Nadu and also roll back the increase in assignment fee, land rent for such manufacturers in the State.
- (14) Shri Dinesh Trivedi regarding need to provide subsidies to farmers for installation of micro irrigation systems and to create awareness among farmers about the uses of micro-irrigation.
- (15) Shri Vinayak Bhaurao Raut regarding need to declare the areas having considerable number of Marathi-speaking people in Karnataka as a Union Territory.
- (16) Shri Maulana Badruddin Ajmal regarding need to take measures to protect Kaliralga and Hatsingmari area of Dhubri district, Assam from erosion by river Brahmaputra and also make provision for adequate funds for the purpose.
- (17) Shri Prem Singh Chandumajra regarding need to declare tax-holiday for industries in Punjab to give impetus to economy of the State.

12.07 P.M.

8. Government Bill - Passed

The Apprentices (Amendment) Bill, 2014

Time Taken: 2 Hrs. 18 Hrs.

The motion for consideration of the Bill moved by Shri Narendra Singh Tomar on the 11th August, 2014, continued.

The following members took part in the debate:-

- 1. Shri Kodikunnil Suresh
- 2. Shri Dushyant Singh
- 3. Prof. Saugata Roy
- 4. Shri K. Parasuraman
- 5. Shri Nagendra Kumar Pradhan
- 6. Shri Vinayak Bhaurao Raut
- 7. Shri Konda Vishweshwar Reddy
- 8. Shri Ganesh Singh
- 9. Shri Adhir Ranjan Chowdhury
- 10. Shri Muthamsetti Srinivasa Rao
- 11. Shri M.B. Rajesh
- 12. Shri Om Birla
- 13. Shri E.T. Mohammad Basheer
- 14. Shri Prem Das Rai
- 15. Shri N.K. Premachandran

Shri Narendra Singh Tomar replied to the debate.

The motion for consideration of the Bill was adopted and the clause-byclause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clauses 5 to 12 were adopted.

Clauses 13 and 14 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Narendra Singh Tomar.

The motion was adopted and the Bill was passed.

2.19 P.M.

9. Discussions under Rule 193

Time Taken: 3 Hrs. 55 Mts.

(i) Further discussion regarding the need to evolve an effective mechanism to deal with incidents of communal violence in the country raised by Shri Mallikarjun Kharge on 13th August, 2014, continued.

The following members took part in the debate:-

- (1) Shri Mulayam Singh Yadav
- (2) Shri E.T. Mohammad Basheer
- (3) Shri Prem Singh Chandumajra
- (4) Mohd. Asrarul Haque
- (5) Shri Kirti Azad
- (6) Prof. Sugata Bose
- (7) Shri N.K. Premchandran
- (8) Shri Bhagwant Mann
- (9) Shri Arvind Sanwant

The discussion was not concluded.

3.43 P.M.

Time Taken: 5 Hrs. 45 Mts.

(ii) Further discussion regarding the need to have stringent legislation to check increasing atrocities against women and children in the country raised by Shri P. Karunakaran on the 6th August, 2014, continued.

The following members laid their written speeches on the Table:

- (1) Shri Arjun Ram Meghwal
- (2) Smt. K. Maragatham
- (3) Smt. Priyanka Singh Rawat
- (4) Smt. Rekha Verma
- (5) Smt. Darshana Vikram Jardosh
- (6) Smt. Krishna Raj
- (7) Shri P.P. Chaudhary
- (8) Smt. Anupriya Patel
- (9) Shri Mullappally Ramachandran

- (10) Smt. Rita Tarai
- (11) Shri C. Mahendran
- (12) Dr. Mamtaz Sanghamita
- (13) Shri Sudhir Gupta

Smt. Maneka Sanjay Gandhi replied to the debate.

The discussion was concluded.

4.04 P.M.

10. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 14th August, 2014, Rajya Sabha agreed without any amendment to the Constitution (One Hundred and Twenty-first Amendment) Bill, 2014, passed by Lok Sabha on 13th August, 2014.

4.05 P.M.

11. Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the Second Session of the Sixteenth Lok Sabha.

4.17 P.M.

12. National Song

The National Song was played.

4.18 P.M.

(Lok Sabha adjourned sine-die at 4.18 P.M.)

P. K. GROVER, Secretary-General.